

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Thursday, February 12, 2009/ Magha 23, 1930(Saka)

No. 323

12.50 P.M.

1. National Anthem

The National Anthem was played.

2. President's Address – Laid on the Table

Secretary-General laid on the Table a copy of the President's Address (Hindi and English versions) to both the Houses of Parliament assembled together on the 12th February, 2009.

12.53 P.M.

3. Obituary References

The Speaker made reference to the passing away of Shri R. Venkataraman, former President of India, a member of Provisional Parliament and a member of First, Sixth and Seventh Lok Sabhas.

He also made references to the passing away of Chaudhari Ranbir Singh, a member of the Constituent Assembly, the Provisional Parliament and the First and Second Lok Sabhas and Shri Periasamy Thiagarajan, a member of the Sixth Lok Sabha.

As a mark of respect to the memory of the departed, members stood in silence for a short while and thereafter the House was adjourned for the day.

1.02 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 13th February, 2009.)

**P.D.T. ACHARY,
Secretary-General.**

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Friday, February 13, 2009/ Magha 24, 1930(Saka)

No. 324

11.00 A.M.

1. Obituary References

The Speaker made references to the passing away of Shri E. Balanandan, a member of Seventh Lok Sabha and Shri Bhogendra Jha, a member of Fourth, Fifth, Seventh, Ninth and Tenth Lok Sabhas.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

11.14 A.M.

2. Starred Questions

Starred Question Nos. 1, 2 and 3 were orally answered. Replies to Starred Question Nos. 4 – 20 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 1 – 52 were laid on the Table.

12.00 Noon**4. Papers laid on the Table**

The following papers were laid on the table :-

- (1) A copy of an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Central Universities Ordinance, 2009, under Rule 71(2) of the Rules of Procedure and Conduct of Business in Lok Sabha.
- (2) A copy of an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the High Court and the Supreme Court Judges (Salaries and Conditions of Service) Amendment Ordinance, 2009, under Rule 71(2) of the Rules of Procedure and Conduct of Business in Lok Sabha.
- (3) A copy of the Notification No. G.S.R. 4(E) (Hindi and English versions) published in Gazette of India dated the 2nd January, 2009 making certain amendments in the Notification No. G.S.R. 448(E) dated 28th June, 2007 constituting the Quality Review Board, under Section 30B of the Chartered Accountants Act, 1949.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 642 of the Companies Act, 1956:-
 - (i) The Companies (Central Government's) General Rules and Forms (Fifth Amendment) Rules, 2008 published in Notification No. G.S.R.868 (E) in Gazette of India dated the 22nd December, 2008.
 - (ii) The Companies (Central Government's) General Rules and Forms (Sixth Amendment) Rules, 2008 published in Notification No. G.S.R.872(E) in Gazette of India dated the 23rd December, 2008.
 - (iii) The Companies (Central Government's) General Rules and Forms (Seventh Amendment) Rules, 2008 published in Notification No. G.S.R.876 (E) in Gazette of India dated the 24th December, 2008.
 - (iv) The Companies (Appointment and Qualifications of Secretary) Amendment Rules, 2009 published in Notification No. G.S.R.11(E) in Gazette of India dated the 6th January, 2009.

- (v) The Companies (Issue of Indian Depository Receipts) (Amendment) Rules, 2009 published in Notification No. G.S.R.35 (E) in Gazette of India dated the 19th January, 2009.
- (5) A copy of the Proclamation (Hindi and English versions) dated 19th January, 2009 issued by the President under clause (1) of article 356 of the Constitution in relation to the State of Jharkhand published in Notification No. G.S.R. 33(E) in Gazette of India dated the 19th January, 2009 under article 356 (3) of the Constitution.
- (6) A copy of the Order (Hindi and English versions) dated 19th January, 2009 made by the President in pursuance of sub-clause (i) of clause (c) of the above Proclamation published in Notification No. G.S.R. 34(E) in Gazette of India dated the 19th January, 2009.
- (7) A copy of the Report (Hindi and English versions) of the Governor of Jharkhand dated the 16th January, 2009 to the President.
- (8) The High Court and Supreme Court Judges (Salaries and Conditions of Service) Amendment Ordinance, 2009 (No. 1 of 2009) promulgated by the President on the 9th January, 2009.
- (9) The Central Industrial Security Force (Amendment) Ordinance, 2009 (No. 2 of 2009) promulgated by the President on the 10th January, 2009; and
- (10) The Central Universities Ordinance, 2009 (No. 3 of 2009) promulgated by the President on the 15th January, 2009.
- (11) A copy of the Bureau of Energy Efficiency (Advisory Committees) Regulations, 2008 (Hindi and English versions) published in Notification No. 02-11(3)/05-BEE in Gazette of India dated the 25th November, 2008, under sub-section (1) of Section 59 of the Energy Conservation Act, 2001.

5. Resignations from membership of Lok Sabha

- (i) The Speaker informed the House that he had received a letter dated 22 December, 2008 from Smt. Kiran Maheshwari, an elected member from the Udaipur Parliamentary Constituency of Rajasthan, resigning

from the membership of Lok Sabha and her resignation had been accepted by him with effect from 22 December, 2008.

- (ii) The Speaker also informed the House that he had received a letter dated 3 January, 2009 from Shri Haribhau Rathod, an elected member from the Yavatmal Parliamentary Constituency of Maharashtra, resigning from the membership of Lok Sabha and his resignation had been accepted by him with effect from 5 January, 2009.
- (iii) The Speaker further informed the House that he had received a letter dated 6 January, 2009 from Shri Omar Abdullah, an elected member from the Srinagar Parliamentary Constituency of Jammu & Kashmir, resigning from the membership of Lok Sabha and his resignation had been accepted by him with effect from 6 January, 2009.
- (iv) The Speaker further informed the House that he had received a letter dated 12 January, 2009 from Ms. Mehbooba Mufti, an elected member from the Anantnag Parliamentary Constituency of Jammu & Kashmir, resigning from the membership of Lok Sabha and her resignation had been accepted by him with effect from 13 January, 2009.
- (v) The Speaker further informed the House that he had received a letter dated 12 February, 2009 from Shri S. Bangarappa, an elected member from the Shimoga Parliamentary Constituency of Karnataka, resigning from the membership of Lok Sabha and his resignation had been accepted by him with effect from 12 February, 2009.

6. Bill passed by Rajya Sabha Laid on the Table

Secretary-General laid on the Table the Scheduled Castes and the Scheduled Tribes (Reservation in Posts and Services) Bill, 2008, as passed by Rajya Sabha on the 23rd December, 2008.

7. Assent to Bills

(I) Secretary-General laid on the Table the following 14 Bills passed by the Houses of Parliament during the second part of Fourteenth Session of Fourteenth Lok Sabha and assented to by the President since a report was last made to the House on the 12th December, 2008:-

1. The President's Emoluments and Pension (Amendment) Bill, 2008;
2. The Vice-President's Pension (Amendment) Bill, 2008;
3. The Salaries and Allowances of Officers of Parliament (Amendment) Bill, 2008;
4. The Appropriation (No. 4) Bill, 2008;
5. The Appropriation (Railways) No. 5 Bill, 2008;
6. The Unorganised Workers' Social Security Bill, 2008;
7. The Constitution (Scheduled Tribes) (Union Territories) Order (Amendment) Bill, 2008;
8. The Post Graduate Institute of Medical Education and Research, Chandigarh (Amendment) Bill, 2008;
9. The Gram Nyayalayas Bill, 2008;
10. The Code of Criminal Procedure (Amendment) Bill, 2008;
11. The Limited Liability Partnership Bill, 2008;
12. The Collection of Statistics Bill, 2008;
13. The South Asian University Bill, 2008; and
14. The Supreme Court (Number of Judges) Amendment Bill, 2008.

(II) Secretary-General also laid on the Table, copies duly authenticated by the Secretary-General, Rajya Sabha of the following 9 Bills passed by the Houses of Parliament assented to by the President:-

1. The Indian Maritime University Bill, 2008;
2. The National Waterway (Talcher-Dhamra Stretch of Rivers Geonkhali-Charbatia Stretch of East Coast Canal, Charbatia-Dhamra Stretch of Matai River and Mahanadi Delta Rivers) Bill, 2008;

3. The National Waterway (Kakinada-Puducherry Stretch of Canals and the Kaluvelly Tank, Bhadrachalam-Rajahmundry Stretch of River Godavari and Wazirabad-Vijayawada Stretch of River Krishna) Bill, 2008;
4. The Airports Economic Regulatory Authority of India Bill, 2008;
5. The National Investigation Agency Bill, 2008;
6. The Unlawful Activities (Prevention) Amendment Bill, 2008;
7. The Governors (Emoluments, Allowances and Privileges) Amendment Bill, 2008;
8. The Science and Engineering Research Board Bill, 2008; and
9. The Information Technology (Amendment) Bill, 2008.

8. Decision of the Speaker under Tenth Schedule to the Constitution

Secretary-General laid on the Table a copy of the decision dated 9th January, 2009 (Hindi and English versions) of the Speaker, Lok Sabha on the petition given by Shri Rajeev Ranjan Singh 'Lalan', MP against Dr. P.P. Koya under the Tenth Schedule to the Constitution and the Members of Lok Sabha (Disqualification on ground of Defection) Rules, 1985.

12.05 P.M.

9. Report of Committee on Empowerment of Women

Shrimati Krishna Tirath presented the Nineteenth Report (Hindi and English versions) of the Committee on Empowerment of Women (2008-09) on the Action Taken by the Government on the recommendations contained in the Fifteenth Report of the Committee (Fourteenth Lok Sabha) on the subject 'Working Conditions of Women in MTNL'.

10. Reports of Standing Committee on Energy

Shri Gurudas Kamat presented the following Reports (Hindi and English versions) of the Standing Committee on Energy:

- (1) 27th Report on Action Taken on 22nd Report (Fourteenth Lok Sabha) of the Committee on Energy on "Ultra Mega Power Projects".
- (2) 28th Report on Action Taken on 26th Report (Fourteenth Lok Sabha) of the Committee on Energy on Demands for Grants of the Ministry of New and Renewable Energy for the year 2008-09.
- (3) 29th Report on Action Taken on 25th Report (Fourteenth Lok Sabha) of the Committee on Energy on Demands for Grants of the Ministry of Power for the year 2008-09.
- (4) 30th Report (Fourteenth Lok Sabha) on "Role of Central Electricity Regulatory Commission (CERC) and State Electricity Regulatory Commissions (SERCs) in the Protection of Interests of Consumers".

11. Statement of Standing Committee on Energy

Shri Gurudas Kamat laid on the Table the Statement (Hindi and English versions) showing action taken by Government on the Recommendations contained in 23rd Action Taken Report (Fourteenth Lok Sabha) of the Committee on Energy on Demands for Grants of the Ministry of Power for the year 2007-08.

12. Report of Standing Committee on Labour

Shri Suravaram Sudhakar Reddy presented the Thirty-Eighth Report* (Hindi and English versions) of the Standing Committee on Labour on 'The Plantations Labour (Amendment) Bill, 2008'.

* The 38th Report was presented to the Hon'ble Speaker on 22.1.2009 under Direction 71 A of the Directions by the Speaker, Lok Sabha when the House was not in Session and the Speaker was pleased to order the printing, publication and circulation of the Report under Rule 280 of the Rules of Procedure and Conduct of Business in Lok Sabha.

13. Statements of Standing Committee on Labour

Shri Suravaram Sudhakar Reddy laid on the Table the following statements (Hindi and English versions) of the Standing Committee on Labour:-

- (1) Statement showing further action taken by the Government on the recommendations/observations contained in Thirty-second Report of the Standing Committee on Labour (2008-2009) (Fourteenth Lok Sabha) on the recommendations contained in Twenty-eighth Report (Fourteenth Lok Sabha) on Demands for Grants for the year 2008-2009 of the Ministry of Labour & Employment; and
- (2) Statement showing further action taken by the Government on the recommendations/observations contained in Thirty-first Report of the Standing Committee on Labour (2008-2009) (Fourteenth Lok Sabha) on the recommendations contained in Twenty-ninth Report (Fourteenth Lok Sabha) on Demands for Grants for the year 2008-2009 of the Ministry of Textiles.

14. Reports of Standing Committee on Home Affairs

Shri Biren Singh Engti laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Home Affairs:-

- (1) One Hundred and Thirty-seventh Report on Rehabilitation of J & K Migrants;
- (2) One Hundred and Thirty-eighth Report on the Central Industrial Security Force (Amendment) Bill, 2008; and
- (3) One Hundred and Thirty-ninth Report on the Private Detective Agencies (Regulation) Bill, 2007.

12.08 P.M.**15. Statement by Minister of Parliamentary Affairs**

The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 16th February, 2009.

12.15 P.M.

16. The Interim Budget (Railways) – 2009–10

Shri Lalu Prasad presented the Interim Railway Budget for 2009–10.

17. Supplementary Demands for Grants (Railways) – 2008–09

Shri Lalu Prasad presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of Budget (Railways) for 2008–09.

18. Demand for Excess Grants (Railways) – 2006–07

Shri Lalu Prasad presented a statement (Hindi and English versions) showing the Demand for Excess Grants in respect of Budget (Railways) for 2006 – 07.

12.57 P.M.

19. Statement by Minister

The Minister of External Affairs made a statement regarding 'Follow Up to Mumbai Terrorist Attack.'

(The Lok Sabha adjourned at 1.09 P.M. and re-assembled at 2.06 P.M.)

***3.08 P.M.**

20. Submission by member

Regarding problems being faced by the mid-day meal workers in the country.

Shri Madhusudan Mistry made submission regarding problems being faced by the mid-day meal workers in the country. Shri Sandeep Dikshit associated.

Shri Vayalar Ravi responded.

*From 2.06 P.M. to 3.30 P.M., members raised matters of urgent public importance.

3.30 P.M.**21. Private Members' Bills – Introduced**

- (1) The Constitution (Amendment) Bill, 2008 (*Amendment of Part IVA*) by Shri Mohan Singh.
- (2) The Delivery of Books and Newspapers (Public Libraries) Amendment Bill, 2008 (*Amendment of section 2, etc.*) by Shri Mohan Singh.
- (3) The Abolition of Death Penalty to Women, Children and Indigent Persons Bill, 2008 by Shri Mohan Singh.
- (4) The Commission of Sati (Prevention) Amendment Bill, 2008 (*Amendment of section 2, etc.*) by Shri L. Rajagopal.
- (5) The Prevention of Cruelty to Animals (Amendment) Bill, 2009 (*Amendment of section 11, etc.*) by Shri Francisco Sardinha.

3.33 P.M.**22. Private Member's Bill – Under Consideration**

The Electoral Reforms Commission Bill, 2006 by Shri C.K. Chandrappan.

Further discussion on the motion for consideration of the Bill moved by Shri C.K. Chandrappan on the 30th November, 2007, continued.

Shri Adhir Choudhary took part in the debate and his speech was unfinished.

The discussion was not concluded and the House was adjourned for want of Quorum.

3.44 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 16th February, 2009.)

P.D.T. ACHARY
Secretary-General.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Monday, February 16, 2009/ Magha 27, 1930(Saka)

No. 325

11.00 A.M.

1. The Interim Budget (General) – 2009-10.

Shri Pranab Mukherjee presented the Interim Budget (General) for 2009-10.

(Lok Sabha adjourned at 11.49 A.M. and re-assembled at 11.59 A.M.)

12.20 P.M.

2. Statements laid on the Table under the Fiscal Responsibility and Budget Management Act, 2003

Shri Pranab Mukherjee laid on the Table the following Statements under section 3(1) of the Fiscal Responsibility and Budget Management Act, 2003:-

- (i) Macro-Economic Framework Statement;
- (ii) Medium-Term Fiscal Policy Statement; and
- (iii) Fiscal Policy Strategy Statement.

3. Government Bill – Introduced

The Finance Bill, 2009.

12.21 P.M.

4. Statement by Minister

The Minister of Railways made a statement regarding the accident due to derailment of 2841 Howrah-Chennai Coromandal Express at Jajpurkeonjhar Road Station of East Coast Railway on 13.02.2009.

12.24 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 17th February, 2009.)

P.D.T. ACHARY
Secretary-General.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, February 17, 2009/ Magha 28, 1930(Saka)

No. 326

11.00 A.M.

1. Starred Questions

Starred Question Nos. 21–26 were orally answered. Replies to Starred Question Nos. 27–40 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 53 – 147 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

(1) A copy of the National Investigation Agency (Manner of Constitution) Rules, 2008 (Hindi and English versions) published in Notification No. G.S.R. 3015(E) in Gazette of India dated the 31st December, 2008 under Section 26 of the National Investigation Agency Act, 2008.

(2) A copy of the Unlawful Activities (Prevention) (Recommendation and Sanction of Prosecution) Rules, 2008 (Hindi and English versions) published in Notification No. G.S.R. 3014(E) in Gazette of India dated the 31st December, 2008 under sub-section (3) of Section 21 of the Unlawful Activities (Prevention) Act, 1967.

(3) (i) A copy of the Annual Report (Hindi and English versions) of the

Consultancy Development Centre, New Delhi, for the year 2007-2008, alongwith Audited Accounts.

- (ii) Statement regarding the Review (Hindi and English versions) by the Government of the working of the Consultancy Development Centre, New Delhi, for the year 2007-2008.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Bharat Immunologicals and Biologicals Corporation Limited, Bulandshahr, for the year 2007-2008.
- (ii) Annual Report of the Bharat Immunologicals and Biologicals Corporation Limited, Bulandshahr, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(7) A copy of the Presidential Order (Hindi and English versions) authorizing Governor of Goa for additional expenses under 'Tour Expenses' of Schedule –II to the Governors (Allowances and Privileges) Rules, 1987, under sub-section (3) of Section 12 of the Governors (Emoluments, Allowances and Privileges) Act, 1982.

(8) A copy of the Annual Accounts (Hindi and English versions) of the National Human Rights Commission, New Delhi, for the year 2007-2008, together with Audit Report thereon under sub-section (4) of Section 34 of the Protection of Human Rights Act, 1993.

(9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

(10) A copy of the Presidential Order (Hindi and English versions) authorizing Governor of Haryana for additional expenses under 'Hospitality Expenses', 'Contract Allowances' and 'Tour Expenses' of Schedule –II to the Governors (Allowances and Privileges) Rules, 1987, under sub-section (3) of Section 12 of the Governors (Emoluments, Allowances and Privileges) Act, 1982.

(11) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 141 of the Border Security Force Act, 1968:-

- (i) The Border Security Force Headquarters Group 'A' and 'B' posts, non-combatised Recruitment (Amendment) Rules, 2008 published in Notification No. G.S.R. 208 in Gazette of India dated the 6th December, 2008.
- (ii) The Border Security Force (Tenure of Posting and Deputation) (Amendment) Rules, 2007 published in Notification No. G.S.R. 255 in Gazette of India dated the 1st December, 2007.

(12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (ii) of (11) above.

(13) A copy of the Indo-Tibetan Border Police Force, Animal Transport Cadre (Non-gazetted) Recruitment Second Amendment Rules, 2009 (Hindi and English versions) published in Notification No. G.S.R. 25(E) in Gazette of India dated the 14th January, 2009 under sub-section (3) of Section 156 of the Indo-Tibetan Border Police Force Act, 1992.

(14) A copy of the Foreign Contribution (Regulation) Amendment Rules, 2008 (Hindi and English versions) published in Notification No. G.S.R. 728(E) in Gazette of India dated the 11th October, 2008 under sub-section (3) of Section 30 of the Foreign Contribution (Regulation) Act, 1976.

- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 2007-2008.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 2007-2008 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 2007-2008.

(16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

(17) (i) A copy of the Annual Report (Hindi and English versions) of the Primary

- Education Development Society of Kerala (Sarva Shiksha Abhiyan), Thiruvananthapuram, for the year 2006-2007, alongwith Audited Accounts.
- (ii) Statement regarding the Review (Hindi and English versions) by the Government of the working of the Primary Education Development Society of Kerala (Sarva Shiksha Abhiyan), Thiruvananthapuram, for the year 2006-2007.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi Shiksha Mission (Sarva Shiksha Abhiyan), Bhopal, for the year 2006-2007, alongwith Audited Accounts.
- (ii) Statement regarding the Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi Shiksha Mission (Sarva Shiksha Abhiyan), Bhopal, for the year 2006-2007.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan State Mission Authority, Meghalaya, for the year 2006-2007, alongwith Audited Accounts.
- (ii) Statement regarding the Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan State Mission Authority, Meghalaya, for the year 2006-2007.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi Shiksha Mission Chhattisgarh, Raipur, for the year 2006-2007, alongwith Audited Accounts.
- (ii) Statement regarding the Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi Shiksha Mission Chhattisgarh, Raipur, for the year 2006-2007.

- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Tamil Nadu State Mission of Education for All, Chennai, for the year 2006-2007, alongwith Audited Accounts.
- (ii) Statement regarding the Review (Hindi and English versions) by the Government of the working of the Tamil Nadu State Mission of Education for All, Chennai, for the year 2006-2007.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the State Mission Authority (Sarva Shiksha Abhiyan), Sikkim, for the year 2005-2006, alongwith Audited Accounts.
- (ii) Statement regarding the Review (Hindi and English versions) by the Government of the working of the State Mission Authority (Sarva Shiksha Abhiyan), Sikkim, for the year 2005-2006.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the State Mission Authority (Sarva Shiksha Abhiyan), Sikkim, for the year 2006-2007, alongwith Audited Accounts.
- (ii) Statement regarding the Review (Hindi and English versions) by the Government of the working of the State Mission Authority (Sarva Shiksha Abhiyan), Sikkim, for the year 2006-2007.
- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Andhra Pradesh Mahila Samatha Society, Secunderabad, for the year 2006-2007, alongwith Audited Accounts.
- (ii) Statement regarding the Review (Hindi and English versions) by the Government of the working of the Andhra Pradesh Mahila Samatha Society,

Secunderabad, for the year 2006-2007.

(32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.

(33) (i) A copy of the Annual Report (Hindi and English versions) of the Uttarakhand Mahila Samakhya Society, Dehradun, for the year 2006-2007, alongwith Audited Accounts.

(ii) Statement regarding the Review (Hindi and English versions) by the Government of the working of the Uttarakhand Mahila Samakhya Society, Dehradun, for the year 2006-2007.

(34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.

(35) (i) A copy of the Annual Report (Hindi and English versions) of the Gujarat Mahila Samakhya Society, Ahmedabad, for the year 2006-2007, alongwith Audited Accounts.

(ii) Statement regarding the Review (Hindi and English versions) by the Government of the working of the Gujarat Mahila Samakhya Society, Ahmedabad, for the year 2006-2007.

(36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.

(37) (i) A copy of the Annual Report (Hindi and English versions) of the Assam Mahila Samata Society, Guwahati, for the year 2006-2007, alongwith Audited Accounts.

(ii) Statement regarding the Review (Hindi and English versions) by the Government of the working of the Assam Mahila Samata Society, Guwahati, for the year 2006-2007.

(38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.

(39) (i) A copy of the Annual Report (Hindi and English versions) of the Uttar Pradesh Mahila Samakhya Society, Lucknow, for the year 2006-2007, alongwith Audited Accounts.

(ii) Statement regarding the Review (Hindi and English versions) by the

Government of the working of the Uttar Pradesh Mahila Samakhya Society, Lucknow, for the year 2006-2007.

(40) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.

(41) (i) A copy of the Annual Report (Hindi and English versions) of the Uttaranchal Sabhi Ke Liye Shiksha Parishad (Sarva Shiksha Abhiyan) Dehradun, for the year 2006-2007, alongwith Audited Accounts.

(ii) Statement regarding the Review (Hindi and English versions) by the Government of the working of the Uttaranchal Sabhi Ke Liye Shiksha Parishad (Sarva Shiksha Abhiyan) Dehradun, for the year 2006-2007, for the year 2006-2007.

(42) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.

(43) (i) A copy of the Annual Report (Hindi and English versions) of the Axom Sarba Siksha Abhijan Mission, Guwahati, for the year 2007-2008, alongwith Audited Accounts.

(ii) Statement regarding the Review (Hindi and English versions) by the Government of the working of the Axom Sarba Siksha Abhijan Mission, Guwahati, for the year 2007-2008.

(44) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (43) above.

(45) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Rubber Manufacturers' Research Association, Thane, for the year 2007-2008, alongwith Audited Accounts.

(ii) Statement regarding the Review (Hindi and English versions) by the Government of the working of the Indian Rubber Manufacturers' Research Association, Thane, for the year 2007-2008.

(46) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (45) above.

(47) (i) A copy of the Annual Report (Hindi and English versions) of the Quality Council of India, New Delhi, for the year 2007-2008, alongwith Audited

Accounts.

(ii) Statement regarding the Review (Hindi and English versions) by the Government of the working of the Quality Council of India, New Delhi, for the year 2007-2008.

(48) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (47) above.

(49) A copy each of the following Notifications (Hindi and English versions) issued under Section 18G of the Industries (Development and Regulation) Act, 1951:-

(i) The Newsprint Control (Amendment) Order, 2009 published in Notification No. S.O. 115(E) in Gazette of India dated the 12th January, 2009.

(ii) The Newsprint Control (Amendment) Order, 2009 published in Notification No. S.O. 116(E) in Gazette of India dated the 12th January, 2009.

(iii) The Newsprint Control (Amendment) Order, 2009 published in Notification No. S.O. 117(E) in Gazette of India dated the 12th January, 2009.

(iv) The Newsprint Control (Amendment) Order, 2009 published in Notification No. S.O. 118(E) in Gazette of India dated the 12th January, 2009.

(v) S.O. 114(E) published in Gazette of India dated the 12th January, 2009 containing order making certain amendments in the Notification No. 1105(E) dated the 11th October, 2004.

(50) A copy of the Annual Accounts (Hindi and English versions) of the Aligarh Muslim University, Aligarh, for the year 2006-2007, together with Audit Report thereon.

(51) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (50) above.

(52) A copy of the Annual Accounts (Hindi and English versions) of the Mizoram University, Aizawl, for the years 2004-2005, 2005-2006 and 2006-2007 together with Audit Report thereon.

(53) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (52) above.

(54) A copy of the Annual Report (Hindi and English versions) of the Mizoram University, Aizawl, for the year 2007-2008.

(55) A copy of the Notification No. A.U./Comm.Sec./Uni.Coll./1140/2008 (Hindi and English versions) published in Gazette of India dated the 13th September 2008 making certain amendments/deletion in the statutes of the University of Allahabad Act, 2005, under sub-section (2) of Section 44 of the said Act.

(56) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Karnataka, Surathkal, for the year 2007-2008, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Karnataka, Surathkal, for the year 2007-2008.

(57) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Rourkela, for the year 2007-2008, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Rourkela, for the year 2007-2008.

(58) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Durgapur, for the year 2007-2008, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Durgapur, for the year 2007-2008.

(59) (i) A copy of the Annual Report (Hindi and English versions) of the National Book Trust, India, New Delhi, for the year 2007-2008, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Book Trust, India, New Delhi, for the year 2007-2008.

(60) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (59) above.

(61) (i) A copy of the Annual Report (Hindi and English versions) of the Board of

- Apprenticeship Training (Western Region), Mumbai, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Apprenticeship Training (Western Region), Mumbai, for the year 2007-2008.
- (62) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Practical Training (Eastern Region), Kolkata, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Practical Training (Eastern Region), Kolkata, for the year 2007-2008.
- (63) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technical Teachers' Training and Research, Chandigarh, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technical Teachers' Training and Research, Chandigarh, for the year 2007-2008.
- (64) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technical Teachers Training and Research, Chennai, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technical Teachers Training and Research, Chennai, for the year 2007-2008.
- (65) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technical Teachers Training and Research, Kolkata, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technical Teachers Training and Research, Kolkata, for the year 2007-2008.
- (66) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Regional Institute of Science and Technology, Itanagar, for the

year 2006-2007, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Regional Institute of Science and Technology, Itanagar, for the year 2006-2007.

(67) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (66) above.

(68) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Historical Research, New Delhi, for the year 2007-2008, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Historical Research, New Delhi, for the year 2007-2008.

(69) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (68) above.

(70) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Indian Institute of Advanced Studies, Shimla, for the year 2007-2008 within the stipulated period of nine months after close of the accounting year.

(71) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Philosophical Research, New Delhi, for the year 2007-2008, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Philosophical Research, New Delhi, for the year 2007-2008.

(72) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (71) above.

4. Reports of Committee on Empowerment of Women

Shrimati Krishna Tirath presented the following Reports (Hindi and English versions) of the Committee on Empowerment of Women (2008-09):-

- (1) Twentieth Report of the Committee on Empowerment of Women on the subject 'Credit facilities for Women by Public Sector Banks and NABARD';
- (2) Twenty-first Report on Action Taken on Sixteenth Report (Fourteenth Lok Sabha) of the Committee on Empowerment of Women on the subject 'Medical Facilities for Women at All India Institute of Medical Sciences (AIIMS), Hospitals and Primary Health Centres'.

5. Report of Standing Committee on Information Technology

Shri Nikhil Kumar presented the Sixty-eighth Report (Hindi and English versions) of the Standing Committee on Information Technology (2008-2009) on 'The Telecom Regulatory Authority of India (Amendment) Bill, 2008' relating to the Ministry of Communications and Information Technology (Department of Telecommunications).

6. Report of Standing Committee on Urban Development

Shri Mohd. Salim presented the Thirty-ninth Report (Hindi and English Versions) of the Standing Committee on Urban Development (2008-09) on Action Taken by the Government on the Recommendations contained in the Thirty-sixth Report of the Committee on 'Government of India Stationery Office, (GISO) Kolkata' of the Ministry of Urban Development.

7. Report of Committee on Science and Technology, Environment and Forests

Dr. Sujan Chakraborty laid on the Table the 201st Report (Hindi and English version) of the Standing Committee on Science & Technology, Environment & Forests on Action Taken by the Government on the recommendations contained in the One-Hundred and Eighty-eighth Report of the Committee on the Demands for Grants (2008-09) of the Ministry of Environment & Forests.

8. Report of Standing Committee on Transport, Tourism and Culture

Shri Anandrao Vithoba Adsul laid on the table a copy of the One Hundred Forty-eighth Report (Hindi and English version) on the National Highways Authority of India (Amendment) Bill, 2008 of the Standing Committee on Transport, Tourism and Culture.

9. Report of the Business Advisory Committee

Shri Vayalar Ravi presented the Fifty-Second Report of the Business Advisory Committee.

10. Statements by Ministers

- (i) The Minister of State in the Ministry of Human Resource Development on behalf of the Minister of Human Resource Development laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 202nd Report of the Standing Committee on Human Resource Development on action taken on recommendations/ observations contained in 193rd Report on Demands for Grants (2007-08) (Demand No. 57), pertaining to the Department of Higher Education, Ministry of Human Resource Development.
- (ii) The Minister of State in the Ministry of Agriculture and Minister of State in the Ministry of Consumer Affairs, Food & Public Distribution on behalf of the Minister of Agriculture and Minister of Consumer Affairs, Food & Public Distribution laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 24th Report of the Standing Committee on Food, Consumer Affairs and Public Distribution on Demands for Grants (2008-09), pertaining to the Department of Consumer Affairs, Ministry of Consumer Affairs, Food and Public Distribution.
- (iii) The Minister of Overseas Indian Affairs and Minister of Parliamentary Affairs on behalf of the Minister of Science & Technology and Minister of Earth Sciences laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 197th Report of the

Standing Committee on Science and Technology, Environment and Forests on action taken on the observations/recommendations contained in the 186th Report on Demands for Grants (2008-09), pertaining to the Department of Scientific and Industrial Research, Ministry of Science and Technology.

- (iv) The Minister of State in the Ministry of Home Affairs laid a Statement (i) (Hindi and English versions) correcting the reply given on 21.10.2008 to Unstarred Question No. 505 by Shri Ranen Barman, M.P. regarding 'Reforming jail Inmates'; and (ii) giving reasons for delay in correcting the reply.

11. The Jharkhand Interim Budget – 2009-10

Shri Pranab Mukherjee presented a statement of estimated receipts and expenditure of the State of Jharkhand for the year 2009-10.

12. Supplementary Demands for Grants (Jharkhand) – 2008-09

Shri Pranab Mukherjee presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the State of Jharkhand for 2008-09.

13. Government Bill – Withdrawn

The Central Universities Bill, 2008.

14. Government Bills – Introduced

- (i) *The Central Universities Bill, 2009.*
 (ii) *The National Commission for Minority Educational Institutions (Amendment) Bill, 2009.*
 (iii) *The National Capital Territory of Delhi Laws (Special Provisions) Bill, 2009.*

12.16 P.M.

15. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri L. Rajagopal regarding need to withdraw the Gazette Notification stipulating compulsory educational qualification for seeking driving licence.
- (2) Shri V.K. Thummar regarding need to provide a halt to Mahua-Surat rail service at Mota Liliya, District Amreli, Gujarat.
- (3) Shri N.S.V. Chitthan regarding need to enhance the Statutory Minimum Price of sugarcane.
- (4) Shri Chandra Sekhar Dubey regarding need to cancel the allocation of coal mines to private sector in Palamu district of Jharkhand.
- (5) Shri Harisinh Chavda regarding need to provide an economic package for development of civic facilities in Banaskantha Parliamentary Constituency, Gujarat.
- (6) Shri Madhusudan Mistry regarding need to formulate a scheme for providing irrigation facilities in Sabarkantha district of Gujarat.
- (7) Shri Thawar Chand Gehlot regarding need to construct a railway line on Ujjain-Agar-Malwa-Jhalawar sections in Ratlam division of Western Railways.
- (8) Shri Ganesh Singh regarding need for widening and repairing of N.H. Nos. 7 & 75 besides construction of a bypass on N.H.-75 in Satna, Madhya Pradesh.
- (9) Shri Anurag Singh Thakur regarding need to implement 'one-rank-one-pension' formula for retired defence personnels.
- (10) Shri Hansraj G. Ahir regarding need to provide funds for Indira Sagar Gosikhurd Irrigation Project in Maharashtra.
- (11) Shri P. Rajendran regarding need to expedite the construction of third and fourth phases of Kollam by-pass on N.H.-47 in Kerala.
- (12) Shri Bansagopal Choudhury regarding need to expedite the expansion work on N.H.-2 from Dhanbad to Dankuni besides constructing Panagarh by-pass in West Bengal.

- (13) Shri Harikewal Prasad regarding need to release funds for rural electrification under Rajiv Gandhi Gramin Vidyutikaran Scheme in Deoria, Ballia & Kushinagar districts in Uttar Pradesh.
- (14) Shri Ramji Lal Suman regarding need to set up a National Gramin Bank and give adequate decision making power and facilities to the existing Rural Banks.
- (15) Dr. Dharendra Agarwal regarding need to take effective steps to check naxalism in Jharkhand and provide adequate financial package for economic development of the naxal-hit regions.
- (16) Shri Ramesh Dube regarding need to provide a stoppage to Patna-Rajdhani Express (2309/2310) at Mirzapur in Uttar Pradesh.
- (17) Shri E.G. Sugavanam regarding need to open a branch of State Bank of India and improve banking facilities at Barugur in Krishnagiri district, Tamil Nadu.
- (18) Dr. R. Senthil regarding need to impose ban on the production of Bt Brinjal, a GM food crop, in the country keeping in view its adverse impacts on health.
- (19) Shri Sippiparai Ravichandaran regarding need to open a Kendriya Vidyalaya at Virudhunagar in Tamil Nadu.
- (20) Shri Thupstan Chhewang regarding need to provide an alternate satellite media for restoring telecommunication services in Ladakh region of Jammu & Kashmir.

12.17 P.M.

16. Motion of Thanks on the President's Address

Time recommended by BAC: 8 hrs.

Time Taken: 6 hrs. 4 mts.

Balance : 1 hr. 56 mts.

Shri V. Kishore Chandra S. Deo moved the following motion:-

"That an Address be presented to the President in the following terms:-

'That the Members of the Lok Sabha assembled in this Session are deeply grateful to the President for the Address which she has been pleased to deliver to both Houses of Parliament assembled together on February 12, 2009'."

#Shri Madhusudan Mistry seconded the motion.

(Lok Sabha adjourned at 1.00 P.M. and re-assembled at 1.50 P.M.)

1.50 P.M.

One hundred and twenty one (Nos. 30-99, 151-170 and 196-226) Amendments were moved.

The following members took part in the debate:-

1. Shri L.K. Advani
2. Shri Mohammad Salim
3. Shri Mohan Singh
4. Shri Devendra Prasad Yadav
5. Shri A. Krishnaswamy
6. Shri Anant Gangaram Geete
7. Shri C.K. Chandrappan

#Resumed his speech at 1.50 P.M.

8. Shri Tathagata Satpathy
9. Shri Adhir Chowdhury
10. Shri Thawar Chand Gehlot
11. Shri L. Ganesan
12. Shri Rajesh Ranjan alias Pappu Yadav

The discussion was not concluded.

7.11 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 18th February, 2009.)

**P.D.T. ACHARY,
Secretary-General.**

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, February 18, 2009/ Magha 29, 1930(Saka)

No. 327

11.00 A.M.

1. Starred Questions

Starred Question Nos. 41–45 were orally answered. Replies to Starred Question Nos. 46–60 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 148–282 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Notification No. G.S.R. 17(E) (Hindi and English versions) published in Gazette of India dated the 7th January, 2009 approving the Chennai Port Trust Employees' (Recruitment, Seniority and Promotion) Regulations, 2008 under sub-section(4) of Section 124 of the Major Port Trusts Act, 1963.

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Visakhapatnam Dock Labour Board, Visakhapatnam, for the year 2007-2008, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Visakhapatnam Dock Labour Board, Visakhapatnam, for the year 2007-2008.
- (3)
 - (i) A copy of the Annual Administration Report (Hindi and English versions) of the Erstwhile-Bombay Dock Labour Board, Mumbai, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Erstwhile-Bombay Dock Labour Board, Mumbai, for the year 2007-2008.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
 - (a)
 - (i) Review by the Government of the working of the Hooghly Dock and Port Engineers Limited, Kolkata, for the year 2007-2008.
 - (ii) Annual Report of the Hooghly Dock and Port Engineers Limited, Kolkata, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b)
 - (i) Review by the Government of the working of the Hindustan Shipyard Limited, Visakhapatnam, for the year 2007-2008.
 - (ii) Annual Report of the Hindustan Shipyard Limited, Visakhapatnam, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (a) of (4) above.
- (6)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Maritime Studies, Mumbai, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Maritime Studies, Mumbai, for the year 2007-2008.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

- (8) (i) A copy of the Annual Report (Hindi and English versions) of the National Water Development Agency, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
- (ii) Statement regarding the Review (Hindi and English versions) by the Government of the working of the National Water Development Agency, New Delhi, for the year 2007-2008.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A copy of the Annual Report (Hindi and English versions) of the Research and Information System for Developing Countries, New Delhi, for the year 2007-2008, along with Audited Accounts under sub-section (2) of Section 212 of the General Financial Rules, 2005.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Audited Accounts of the Indian Council of World Affairs for the years 1999-2000 to 2006-2007 within the stipulated period of nine months after the close of the respective accounting years.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Homoeopathy, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Homoeopathy, New Delhi, for the year 2007-2008.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council of Indian Medicine, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council of Indian Medicine, New Delhi, for the year 2007-2008.

(15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.

(16) A copy each of the following Notifications (Hindi and English versions) under Section 38 of the Drugs and Cosmetics Act, 1940:-

(i) The Drugs and Cosmetics (Second Amendment) Rules, 2008 published in Notification No. G.S.R. 755(E) in Gazette of India dated the 27th October, 2008.

(ii) The Drugs and Cosmetics (Third Amendment) Rules, 2008 published in Notification No. G.S.R. 780(E) in Gazette of India dated the 10th November, 2008.

(iii) The Drugs and Cosmetics (First Amendment) Rules, 2009 published in Notification No. G.S.R. 46(E) in Gazette of India dated the 22nd January, 2009.

(17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) of (16) above.

(18) A copy of the Notification No. S.O. 2678(E) (Hindi and English versions) appointing the 18th day of November, 2008 as the date on which the provisions of various sections, mentioned therein, of the Food Safety and Standards Act, 2006 shall come into force issued under sub-section (3) of Section 1 of the said Act.

(19) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Arogya Nidhi (National Illness Assistance Fund), New Delhi, for the year 2007-2008, alongwith Audited Accounts.

(20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

(21) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Unani Medicine, Bangalore, for the year 2007-2008, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Unani Medicine, Bangalore, for the year 2007-2008.

(22) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956 :-

- (i) S.O. 2472(E) and S.O. 2473(E) published in Gazette of India dated the 17th October, 2008 regarding acquisition of land for building (four-laning), maintenance, management and operation of different stretches of National Highway No. 6 (Durg-Nagpur Section) in the State of Maharashtra.
- (ii) S.O. 2721(E) published in Gazette of India dated the 25th November, 2008 regarding acquisition of land for building (four-laning), maintenance, management and operation of National Highway No. 3 (Dhule-Pimpalgaon Section) in the State of Maharashtra.
- (iii) S.O. 2720(E) published in Gazette of India dated the 25th November, 2008 regarding acquisition of land for building (four-laning), maintenance, management and operation of National Highway No. 3 (Pimpalgaon-Dhule and Vadape-Gonde Sections) in the State of Maharashtra.
- (iv) S.O. 2574(E) published in Gazette of India dated the 31st October, 2008 authorising officers, mentioned therein, to acquire land for building (widening/six-laning, etc.), maintenance, management and operation of National Highway No. 1 in the State of Punjab.
- (v) S.O. 2575(E) published in Gazette of India dated the 31st October, 2008 authorising officers, mentioned therein, to acquire land for building (widening/six-laning, etc.), maintenance, management and operation of National Highway No. 1 in the State of Haryana.
- (vi) S.O. 3001(E) published in Gazette of India dated the 31st December, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 21 (Kuruli-Kiratpur Section) in the State of Punjab.
- (vii) S.O. 2699(E) published in Gazette of India dated the 19th November, 2008 regarding acquisition of land for building, maintenance, management and operation of National Highway No. NE-II (Eastern Peripheral Expressway) (Faridabad Section) in the State of Haryana.

- (viii) S.O. 2722(E) published in Gazette of India dated the 25th November, 2008 making certain amendments in the Notification No. S.O. 1166(E) dated the 13th July, 2005.
- (ix) S.O. 2883(E) published in Gazette of India dated the 15th December, 2008 regarding acquisition of land for building (four-laning), maintenance, management and operation of National Highway No. 3 (Vadape-Gonde Section) in the State of Maharashtra.
- (x) S.O. 2902(E) published in Gazette of India dated the 16th December, 2008 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 5 (Vishakhapatnam-Bhubaneswar Section) including construction of bypass in the State of Orissa.
- (xi) S.O. 31(E) to S.O. 34(E) published in Gazette of India dated the 5th January, 2009 regarding acquisition of land for building (widening/six-laning etc.), maintenance, management and operation of different stretches of National Highway No. 8 (Gurgaon-Kotputli-Jaipur Section) in the State of Haryana.
- (xii) S.O. 2640(E) published in Gazette of India dated the 12th November, 2008 regarding acquisition of land for construction of approaches of the additional Vents to Road under Bridge, maintenance, management and operation of National Highway No. 4 (Bangalore-Old Madras Road) in the State of Karnataka.
- (xiii) S.O. 2641(E) published in Gazette of India dated the 12th November, 2008 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 47 (Vaniampara-Thrissur Section) in the State of Kerala.
- (xiv) S.O. 2711(E) published in Gazette of India dated the 21st November, 2008 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 48 (Neelamangala-Hassan Section) in the State of Karnataka.

- (xv) S.O. 2740(E) published in Gazette of India dated the 26th November, 2008 regarding acquisition of land for construction of major bridge across river Kabini, maintenance, management and operation of National Highway No. 212 (Kozhikode-Kollegal Section) in the State of Karnataka.
- (xvi) S.O. 2741(E) published in Gazette of India dated the 26th November, 2008 regarding acquisition of land for building (widening/six-laning etc.), maintenance, management and operation of National Highway No. 8 (Gurgaon-Kotputli-Jaipur Section) in the State of Rajasthan.
- (xvii) S.O. 3010(E) published in Gazette of India dated the 31st December, 2008 making certain amendments in the Notification No. S.O. 528(E) dated the 7th April, 2007.
- (xviii) S.O. 2933(E) published in Gazette of India dated the 19th December, 2008 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 11 (Mahua-Jaipur Section) in the State of Rajasthan.
- (xix) S.O. 2882(E) published in Gazette of India dated the 15th December, 2008 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 11 (Bharatpur-Mahua Section) in the State of Rajasthan.
- (xx) S.O. 06(E) published in Gazette of India dated the 1st January, 2009 regarding acquisition of land for building (six-laning), maintenance, management and operation of National Highway No. 8 (Vadodara-Surat Section) in the State of Gujarat.
- (xxi) S.O. 2838(E) to S.O. 2840(E) published in Gazette of India dated the 4th December, 2008 regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 65 (Fatehpur-Pali Section) in the State of Rajasthan.
- (xxii) S.O. 08(E) and S.O. 09(E) published in Gazette of India dated the 1st January, 2009 regarding acquisition of land for building (widening/six-laning etc.), maintenance, management and operation of different

stretches of National Highway No. 8 (Gurgaon-Kotputli-Jaipur Section) in the State of Rajasthan.

- (xxiii) S.O. 22(E) published in Gazette of India dated the 5th January, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 3 (Dohlpur-Morena Section) in the State of Rajasthan.
- (xxiv) S.O. 2(E) published in Gazette of India dated the 1st January, 2009 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 31 (Guwahati-Nalbari Section) in the State of Assam.
- (xxv) S.O. 5(E) published in Gazette of India dated the 1st January, 2009 regarding acquisition of land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 31C (Srirampur-Champamati Section) in the State of Assam.
- (xxvi) S.O. 218(E) published in Gazette of India dated the 20th January, 2009 making certain amendments in the Notification No. S.O. 1096(E) dated the 4th August, 2005.
- (xxvii) S.O. 219(E) published in Gazette of India dated the 20th January, 2009 rescinding Notification No. S.O. 116(E) dated the 31st January, 2006.
- (xxviii) S.O. 2579(E) published in Gazette of India dated the 31st October, 2008 authorising Officers, mentioned therein, as the competent authorities to acquire land for building (widening), maintenance, management and operation of National Highway No. 63 in the State of Karnataka.
- (xxix) S.O. 394(E) published in Gazette of India dated the 3rd February, 2009 authorising Officers, mentioned therein, as the competent authorities to acquire land for building (widening/four-laning etc.), maintenance, management and operation of National Highway No. 8 in the State of Rajasthan.
- (xxx) S.O. 113(E) published in Gazette of India dated the 12th January, 2009 making certain amendments in the Notification No. S.O. 2153(E) dated the 18th December, 2007.

- (xxxix) S.O. 145(E) published in Gazette of India dated the 14th January, 2008 regarding rates of fee to be recovered from the users of four-laned stretch of National Highway No. 7 in the State of Tamil Nadu.
- (xxxix) S.O. 7(E) published in Gazette of India dated the 1st January, 2009 making certain amendments in the Notification No. S.O. 2015(E) dated the 11th August, 2008.
- (xxxix) S.O. 2990(E) published in Gazette of India dated the 30th December, 2008 containing corrigendum to the Notification No. S.O. 1884(E) dated the 30th July, 2008.
- (xxxix) S.O. 2991(E) published in Gazette of India dated the 30th December, 2008 regarding acquisition of land for building (four-laning), maintenance, management and operation of National Highway No. 2 (Kanpur-Varanasi Section) in the State of Uttar Pradesh.
- (xxxix) S.O. 137(E) and S.O. 138(E) published in Gazette of India dated the 14th January, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of different stretches of National Highway No. 21 (Kurali-Kiratpur Section) in the State of Punjab.
- (xxxix) S.O. 139(E) and S.O. 140(E) published in Gazette of India dated the 14th January, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of different stretches of National Highway No. 1 (Jalandhar-Amritsar Section) in the State of Punjab.
- (xxxix) S.O. 2586(E) published in Gazette of India dated the 3rd November, 2008 regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Delhi-Agra Section) in the National Capital Territory of Delhi.
- (xxxix) S.O. 2825(E) published in Gazette of India dated the 1st December, 2008 regarding acquisition of land for building, maintenance, management and operation of National Highway No. NE-II {Eastern Peripheral Expressway (Gautam Budh Nagar Section)} in the State of Uttar Pradesh.

- (xxxix) S.O. 2868(E) published in Gazette of India dated the 12th December, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance, management and operation of National Highway No. 25 (Jajmau Ganga Bridge to Ramadevi upto ROB Section) in the State of Uttar Pradesh.
- (xl) S.O. 2919(E) published in Gazette of India dated the 17th December, 2008 regarding acquisition of land for building, maintenance, management and operation of National Highway No. NE-II {Eastern Peripheral Expressway (Gautam Budh Nagar Section)} in the State of Uttar Pradesh.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (xxvii) of (22) above.
- (24) A copy of the National Highways Fee (Determination of Rates and Collection) Rules, 2008 (Hindi and English versions) published in Notification No. G.S.R. 838(E) in Gazette of India dated the 5th December, 2008 under sub-section (3) of Section 9 of the National Highways Act, 1956.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 212 of the Motor Vehicles Act, 1988:-
- (i) The Central Motor Vehicles (First Amendment) Rules, 2009 published in Notification No. G.S.R. 37(E) in Gazette of India dated the 20th January, 2009, together with an explanatory memorandum.
 - (ii) The Central Motor Vehicles (All India Permit for Tourist Transport Operators) Amendment Rules, 2009 published in Notification No. G.S.R. 58(E) in Gazette of India dated the 30th January, 2009, together with an explanatory memorandum.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Construction Industry Development Council, New Delhi, for the year 2007-2008, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Construction Industry Development Council, New Delhi, for the year 2007-2008.

(28) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 3 of the All India Services Act, 1951:-

- (i) The Indian Forest Service (Fixation of Cadre Strength) Second Amendment Regulations, 2008 published in Notification No. G.S.R. 716(E) in Gazette of India dated the 3rd October, 2008.
- (ii) The Indian Forest Service (Pay) Third Amendment Rules, 2008 published in Notification No. G.S.R. 717(E) in Gazette of India dated the 3rd October, 2008.
- (iii) The Indian Forest Service (Fixation of Cadre Strength) Third Amendment Regulations, 2008 published in Notification No. G.S.R. 748(E) in Gazette of India dated the 23rd October, 2008.
- (iv) The Indian Forest Service (Pay) Fourth Amendment Rules, 2008 published in Notification No. G.S.R. 749(E) in Gazette of India dated the 23rd October, 2008.
- (v) The Indian Administrative Service (Fixation of Cadre Strength) Eleventh Amendment Regulations, 2008 published in Notification No. G.S.R. 765(E) in Gazette of India dated the 3rd November, 2008.
- (vi) The Indian Administrative Service (Pay) Third Amendment Rules, 2008 published in Notification No. G.S.R. 766(E) in Gazette of India dated the 3rd November, 2008.
- (vii) The Indian Administrative Service (Fixation of Cadre Strength) Twelfth Amendment Regulations, 2008 published in Notification No. G.S.R. 855(E) in Gazette of India dated the 12th December, 2008.
- (viii) The Indian Administrative Service (Pay) Fourth Amendment Rules, 2008 published in Notification No. G.S.R. 856(E) in Gazette of India dated the 12th December, 2008.

- (ix) The Indian Administrative Service (Fixation of Cadre Strength) Thirteenth Amendment Regulations, 2008 published in Notification No. G.S.R. 862(E) in Gazette of India dated the 18th December, 2008.
 - (x) The Indian Administrative Service (Pay) Fifth Amendment Rules, 2008 published in Notification No. G.S.R. 863(E) in Gazette of India dated the 18th December, 2008.
 - (xi) The Indian Administrative Service (Fixation of Cadre Strength) Fifteenth Amendment Regulations, 2008 published in Notification No. G.S.R. 898(E) in Gazette of India dated the 30th December, 2008.
 - (xii) The Indian Administrative Service (Pay) Seventh Amendment Rules, 2008 published in Notification No. G.S.R. 899(E) in Gazette of India dated the 30th December, 2008.
 - (xiii) The Indian Administrative Service (Fixation of Cadre Strength) Fourteenth Amendment Regulations, 2008 published in Notification No. G.S.R. 900(E) in Gazette of India dated the 30th December, 2008.
 - (xiv) The Indian Administrative Service (Pay) Sixth Amendment Rules, 2008 published in Notification No. G.S.R. 901(E) in Gazette of India dated the 30th December, 2008.
 - (xv) The Indian Police Service (Fixation of Cadre Strength) Third Amendment Regulations, 2008 published in Notification No. G.S.R. 902(E) in Gazette of India dated the 30th December, 2008.
 - (xvi) The Indian Police Service (Pay) Fourth Amendment Rules, 2008 published in Notification No. G.S.R. 903(E) in Gazette of India dated the 30th December, 2008.
- (29) Six statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item Nos. (i) to (vi) of (28) above.
- (30) A copy each of the following statements (Hindi and English versions) showing Action Taken by the Government on the assurances, promises and undertakings given by the Minister during various sessions of Tenth, Twelfth, Thirteenth and Fourteenth Lok Sabha:-

TENTH LOK SABHA

1. Statement No. XLVII Sixth Session, 1993
2. Statement No. XXXVII Ninth Session, 1994
3. Statement No. XL Thirteenth Session, 1995

TWELFTH LOK SABHA

4. Statement No. XL Fourth Session, 1999

THIRTEENTH LOK SABHA

5. Statement No. XLV Third Session, 2000
6. Statement No. XXXVI Fifth Session, 2000
7. Statement No. XXXI Ninth Session, 2002
8. Statement No. XXVIII Tenth Session, 2002
9. Statement No. XXIV Eleventh Session, 2002
10. Statement No. XXV Twelfth Session, 2003
11. Statement No. XXII Thirteenth Session, 2003
12. Statement No. XXI Fourteenth Session, 2003

FOURTEENTH LOK SABHA

13. Statement No. XVIII Second Session, 2004
14. Statement No. XVI Third Session, 2004
15. Statement No. XVI Fourth Session, 2005
16. Statement No. XIV Fifth Session, 2005
17. Statement No. XIII Sixth Session, 2005
18. Statement No. XII Seventh Session, 2006
19. Statement No. X Eighth Session, 2006
20. Statement No. IX Ninth Session, 2006
21. Statement No. VIII Tenth Session, 2007

22. Statement No. VI	Eleventh Session, 2007
23. Statement No. V	Twelfth Session, 2007
24. Statement No. III	Thirteenth Session, 2008
25. Statement No. I	Fourteenth Session, 2008

(31) (i) A copy of the Annual Report (Hindi and English versions) of the Empowered Committee of State Finance Ministers, New Delhi, for the year 2007-2008, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Empowered Committee of State Finance Ministers, New Delhi, for the year 2007-2008.

(32) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944 :-

(i) The CENVAT Credit (Third Amendment) Rules, 2008 published in Notification No. G.S.R. 908(E) in Gazette of India dated the 31st December, 2008, together with an explanatory memorandum.

(ii) The CENVAT Credit (Second Amendment) Rules, 2008 published in Notification No. G.S.R. 836(E) in Gazette of India dated the 5th December, 2008, together with an explanatory memorandum.

(iii) G.S.R. 882(E) published in Gazette of India dated the 24th December, 2008, together with an explanatory memorandum seeking to supercede Notification No. 14/2008-C.E.(N.T.) dated the 1st March, 2008, with effect from 24.12.2008, so as to prescribe abatement rates for the purpose of levy of central excise duty on goods leviable to excise duty on retail price basis, consequent upon change in effective rates of excise duty on such goods.

(iv) G.S.R. 837(E) published in Gazette of India dated the 5th December, 2008, together with an explanatory memorandum making certain amendments in the Notification No. 3/2005-C.E. dated the 24th February, 2005.

- (v) G.S.R. 840(E) published in Gazette of India dated the 7th December, 2008, together with an explanatory memorandum making certain amendments in the ten Notifications, mentioned therein.
- (vi) G.S.R. 841(E) published in Gazette of India dated the 7th December, 2008, together with an explanatory memorandum seeking to reduce excise duty on the goods, mentioned therein.
- (vii) G.S.R. 884(E) published in Gazette of India dated the 24th December, 2008, together with an explanatory memorandum seeking to exempt Motor Spirit, when intended for the use in the manufacture of 10% ethanol blended petrol, from so much of the duties which are in excess of the duties leviable thereon, on motor spirit sold by the manufacturer to an independent buyer.
- (viii) G.S.R. 885(E) published in Gazette of India dated the 24th December, 2008, together with an explanatory memorandum seeking to exempt 10% ethanol blended petrol manufactured from petrol and ethanol, from the additional duty of excise.
- (ix) G.S.R. 886(E) published in Gazette of India dated the 24th December, 2008, together with an explanatory memorandum making certain amendments in the Notification No. 28/2002-C.E. dated the 13th May, 2002.
- (x) G.S.R. 887(E) published in Gazette of India dated the 24th December, 2008, together with an explanatory memorandum making certain amendments in the Notification No. 4/2006-C.E. dated the 1st March, 2006.
- (xi) G.S.R. 19(E) published in Gazette of India dated the 12th January, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 8/2004-C.E. dated the 21st January, 2004.
- (xii) G.S.R. 826(E) published in Gazette of India dated the 1st December, 2008, together with an explanatory memorandum making certain amendments in the Notification No. 14/2002-C.E. (N.T.) dated the 8th March, 2002.

(33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (xiii) of (32) above.

(34) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of Section 9A of the Customs Tariff Act, 1975 :-

- (i) G.S.R. 831(E) published in Gazette of India dated the 31st December, 2008, together with an explanatory memorandum seeking to impose final anti-dumping duty on imports of Sulphur Black in all forms and strength, originating in, or exported from, the People's Republic of China and imported into India.
- (ii) G.S.R. 848(E) published in Gazette of India dated the 10th December, 2008, together with an explanatory memorandum making certain amendments in the Notification No. 86/2007-Cus. dated the 10th July, 2007.
- (iii) G.S.R. 853(E) published in Gazette of India dated the 12th December, 2008, together with an explanatory memorandum seeking to impose final anti-dumping duty on imports of Rubber Chemicals, mentioned therein, originating in, or exported from, the People's Republic of China and Korea RP and imported into India.
- (iv) G.S.R. 869(E) published in Gazette of India dated the 22nd December, 2008, together with an explanatory memorandum seeking to provisionally exempt imports of vitrified and porcelain tiles produced and exported by specified parties from anti-dumping duty imposed.
- (v) G.S.R. 881(E) published in Gazette of India dated the 24th December, 2008, together with an explanatory memorandum making certain amendments in the Notification No. 30/2008-Cus. dated the 3rd March, 2008.
- (vi) G.S.R. 889(E) published in Gazette of India dated the 26th December, 2008, together with an explanatory memorandum seeking to impose anti-dumping duty on imports of Sodium Hydroxide, originating in, or exported from, the Republic of Korea and the People's Republic of China.
- (vii) G.S.R. 909(E) published in Gazette of India dated the 31st December, 2008, together with an explanatory memorandum seeking to extend levy of anti-dumping duty imposed on imports of Flexible Slabstock Polyol, originating in

- or exported from the People's Republic of China, the Republic of Korea, Chinese Taipei and Brazil upto and inclusive of the 23rd July, 2009, pending finalization of Sunset review investigations being conducted by the Directorate General of Anti-dumping and Allied duties.
- (viii) G.S.R. 5(E) published in Gazette of India dated the 2nd January, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus. dated the 1st March, 2002.
- (ix) G.S.R. 14(E) published in Gazette of India dated the 6th January, 2009, together with an explanatory memorandum seeking to impose definitive anti-dumping duty on imports of float glass, originating in, or exported from, the People's Republic of China and Indonesia at the rates recommended by the Designated Authority in final findings of Sunset Review Investigation.
- (x) G.S.R. 15(E) published in Gazette of India dated the 6th January, 2009, together with an explanatory memorandum seeking to impose anti-dumping duty on imports of Mulberry raw silk, originating in, or exported from, the People's Republic of China and imported into India at the rates recommended by the Designated Authority in the Final findings of Sunset Review Investigation.
- (xi) G.S.R. 30(E) published in Gazette of India dated the 15th January, 2009, together with an explanatory memorandum seeking to extend levy of anti-dumping duty imposed on imports of Melamine, originating in, or exported from, the People's Republic of China, upto and inclusive of 1st October, 2009, pending finalization of Sunset review investigations being conducted by the Directorate General of Anti-dumping and Allied duties.
- (xii) G.S.R. 47(E) published in Gazette of India dated the 22nd January, 2009, together with an explanatory memorandum seeking to impose definitive anti-dumping duty, on digital versatile discs recordable, of all kinds, originating in or exported from China PR, Hong Kong and Chinese Taipei.
- (xiii) G.S.R. 55(E) published in Gazette of India dated the 29th January, 2009, together with an explanatory memorandum seeking to impose provisional safeguard duty on imports of Phthalic anhydride imported into India.

(35) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :-

- (i) G.S.R. 842(E) published in Gazette of India dated the 7th December, 2008, together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus. dated the 1st March, 2002.
- (ii) G.S.R. 843(E) published in Gazette of India dated the 7th December, 2008, together with an explanatory memorandum seeking to reduce export duty rate on iron Ore Fines from 8% *ad valorem* to nil.
- (iii) G.S.R. 844(E) published in Gazette of India dated the 7th December, 2008, together with an explanatory memorandum making certain amendments in the Notification No. 79/2008-Cus. dated the 13th June, 2008.
- (iv) G.S.R. 845(E) published in Gazette of India dated the 7th December, 2008, together with an explanatory memorandum rescinding Notification No. 116/2008 dated the 31st October, 2008.
- (v) G.S.R. 6(E) published in Gazette of India dated the 2nd January, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus. dated the 1st March, 2002.
- (vi) G.S.R. 36(E) published in Gazette of India dated the 19th January, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 96/2008-Cus. dated the 13th August, 2008.
- (vii) G.S.R. 816(E) published in Gazette of India dated the 21st November, 2008, together with an explanatory memorandum making certain amendments in eight Notifications, mentioned therein.
- (viii) G.S.R. 878(E) published in Gazette of India dated the 24th December, 2008, together with an explanatory memorandum operationalising the Export Promotion Capital Goods Scheme for Common Service Providers in Towns of Export Excellence.
- (ix) G.S.R. 7(E) published in Gazette of India dated the 2nd January, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 103/2008-Cus.(N.T.) dated the 29th August, 2008.

- (x) G.S.R. 67(E) published in Gazette of India dated the 2nd February, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 66/2008-Cus. dated the 10th May, 2008.
 - (xi) G.S.R. 71(E) published in Gazette of India dated the 3rd February, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus. dated the 1st March, 2002.
 - (xii) S.O. 2893(E) published in Gazette of India dated the 15th December, 2008, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.) dated the 3rd August, 2001 together with a corrigendum thereto published in Notification No. S.O. 2963(E) dated the 23rd December, 2008.
 - (xiii) S.O. 2985(E) published in Gazette of India dated the 29th December, 2008, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
 - (xiv) S.O. 3012(E) published in Gazette of India dated the 31st December, 2008, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.) dated the 3rd August, 2001.
 - (xv) S.O. 359(E) published in Gazette of India dated the 28th January, 2009, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
 - (xvi) S.O. 380(E) published in Gazette of India dated the 30th January, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.) dated the 3rd August, 2001.
- (36) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 94 of the Finance Act, 1994 :-

- (i) G.S.R. 839(E) published in Gazette of India dated the 7th December, 2008, together with an explanatory memorandum making certain amendments in the Notification No. 41/2007-Service Tax dated the 6th October, 2007.
 - (ii) G.S.R. 10(E) published in Gazette of India dated the 5th January, 2009, together with an explanatory memorandum exempting eight services, mentioned therein, when provided to goods transport agencies from Service Tax, subject to certain conditions.
 - (iii) G.S.R. 18(E) published in Gazette of India dated the 7th January, 2009, together with an explanatory memorandum providing exemption to parts manufactured when used within the factory in which they have been produced under Section 11C of the Central Excise Act, 1944.
- (37) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income Tax Act, 1961 :-
- (i) The Income Tax (Ninth Amendment) Rules, 2008 published in Notification No. S.O. 2499(E) in Gazette of India dated the 22nd October, 2008, together with an explanatory memorandum.
 - (ii) The Income Tax (11th Amendment) Rules, 2008 published in Notification No. S.O. 2861(E) in Gazette of India dated the 11th December, 2008, together with an explanatory memorandum and corrigendum thereto published in Notification No. S.O. 2949(E) dated the 22nd December, 2008.
 - (iii) The Income Tax (11th Amendment) Rules, 2008 published in Notification No. S.O. 2959(E) in Gazette of India dated the 23rd December, 2008, together with an explanatory memorandum.
 - (iv) The Income Tax (First Amendment) Rules, 2009 published in Notification No. S.O. 19(E) in Gazette of India dated the 5th January, 2009, together with an explanatory memorandum.
 - (v) The Income Tax (2nd Amendment) Rules, 2009 published in Notification No. S.O. 20(E) in Gazette of India dated the 5th January, 2009, together with an explanatory memorandum.
 - (vi) S.O. 21(E) published in Gazette of India dated the 5th January, 2009, together with an explanatory memorandum specifying the National Housing Bank (Tax

- Saving) Term Deposit Scheme, 2008 for the purposes of clause(xv) of sub-section (2) of Section 80C of the Income-Tax Act, 1961.
- (vii) The Income Tax (Third Amendment) Rules, 2009 published in Notification No. S.O. 197(E) in Gazette of India dated the 19th January, 2009, together with an explanatory memorandum.
- (38) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Telecommunications Consultants India Limited, New Delhi, for the year 2007-2008.
- (ii) Annual Report of the Telecommunications Consultants India Limited, New Delhi, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (39) A copy of the Telecom Regulatory Authority of India (Officers and Staff Appointment) (Seventh Amendment) Regulations, 2008 (Hindi and English versions) published in Notification No. 5-4/2000-A&P in Gazette of India dated the 31st December, 2008 under Section 37 of the Telecom Regulatory Authority of India Act, 1997.
- (40) (i) A copy of the Annual Report (Hindi and English versions) of the Telecom Regulatory Authority of India, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Telecom Regulatory Authority of India, New Delhi, for the year 2007-2008.
- (41) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (40) above.
- (42) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Environment Education, Ahmedabad, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Environment Education, Ahmedabad, for the year 2007-2008.

- (43) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (42) above.
- (44) (i) A copy of the Annual Report (Hindi and English versions) of the National Biodiversity Authority, Chennai, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Biodiversity Authority, Chennai, for the year 2007-2008.
- (45) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (44) above.
- (46) A copy of the Notification No. S.O. 120(E) (Hindi and English versions) published in Gazette of India dated the 12th January, 2009 making certain amendments in the Notification No. S.O. 2708(E) dated 17th November, 2008 issued under Section 61 of the Biological Diversity Act, 2002.
- (47) A copy each of the following Notifications (Hindi and English versions) under Section 48 of the Foreign Exchange Management Act, 1999:-
- (i) The Foreign Exchange Management (Transfer or Issue of Any Foreign Security) (Amendment) Regulations, 2008 published in Notification No. G.S.R. 676(E) in Gazette of India dated the 24th September, 2008.
- (ii) The Foreign Exchange Management (Transfer or Issue of Any Foreign Security) (Second Amendment) Regulations, 2008 published in Notification No. G.S.R. 756(E) in Gazette of India dated the 31st October, 2008.
- (iii) The Foreign Exchange Management (Transfer or Issue of Security by a Person Resident Outside India) (Second Amendment) Regulations, 2008 published in Notification No. G.S.R. 896(E) in Gazette of India dated the 30th December, 2008.
- (48) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Security Printing and Minting Corporation of India Limited, New Delhi, for the year 2007-2008.
- (ii) Annual Report of the Security Printing and Minting Corporation of India

Limited, New Delhi, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(49) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (48) above.

(50) A copy of the following Notifications (Hindi and English versions) under Section 31 of the Securities and Exchange Board of India Act, 1956:-

- (i) The Securities Contracts (Regulation) (Manner of Increasing and Maintaining Public Shareholding in Recognised Stock Exchanges) (Amendment) Regulations, 2008 published in Notification No. LAD-NRO/GN/2008/30/148262 in Gazette of India dated the 23rd December, 2008.
- (ii) The Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) (Amendment) Regulations, 2009 published in F. No. LAD-NRO/GN/2008-09/33/15022 in Gazette of India dated the 28th January, 2009.

(51) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 21 of the Coinage Act, 1906:-

- (i) The One Hundred Rupees and Two Rupees coined to commemorate the occasion of "Birth Bi-Centenary of Louis Braille (1809-2009)" Rules, 2008 published in Notification No. G.S.R. 897(E) in Gazette of India dated the 30th December, 2008.
- (ii) The Coinage of the Five Rupees coined in commemoration of "The First War of Independence" Rules, 2008 published in Notification No. G.S.R. 781(E) in Gazette of India dated the 11th November, 2008.
- (iii) The Coinage of Nickel-Brass Coin of Rupees Five coined with the theme "Ashoka Pillar" Rules, 2009 published in Notification No. G.S.R. 38(E) in Gazette of India dated the 20th January, 2009.

(52) A copy of the Credit Information Companies (Regulation) Removal of Difficulties Order, 2008 (Second of 2008) (Hindi and English versions) published in Notification No. S.O. 3336 in Gazette of India dated the 20th December, 2008 under sub-section (2) of Section 35 of the Credit Information Companies (Regulation) Act, 2005.

(53) A copy of the Notification No. G.S.R. 165 (Hindi and English versions) published in Gazette of India dated the 6th September, 2008 containing corrigendum to the

Notification No. G.S.R. 589(E) dated the 13th August, 2008 issued under Industrial Disputes Act, 1947.

- (54) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council for Cultural Relations, New Delhi, for the year 2007-2008.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council for Cultural Relations, New Delhi, for the year 2007-2008, together with Audit Report thereon.
- (55) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (54) above.

4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 16th February, 2009, Rajya Sabha passed the Agricultural and Processed Food Products Export Development Authority (Amendment) Bill, 2009, passed by Lok Sabha on the 23rd December, 2008, with amendments and returned the Bill with the request that the concurrence of Lok Sabha to the amendments be communicated to Rajya Sabha.

5. Bill as amended by Rajya Sabha – Laid on the Table

Secretary-General laid on the Table the Agricultural and Processed Food Products Export Development Authority (Amendment) Bill, 2009, which has been returned by Rajya Sabha with amendments.

6. Reports of Public Accounts Committee

Shri Santosh Gangwar presented the following Reports (Hindi and English versions) of the Public Accounts Committee (2008-2009):

- (1) Eighty-first Report of PAC (Fourteenth Lok Sabha) on "Operation and Maintenance of an Aircraft Fleet in the Indian Air Force"; and
- (2) Eighty-second Report on Action Taken on 72nd Report of PAC (Fourteenth Lok Sabha) on "Pradhan Mantri Gram Sadak Yojana"

7. Report of Committee on Public Undertakings

Shri Rupchand Pal presented the Thirty-fifth Report (Hindi and English version) of the Committee on Public Undertakings on Food Corporation of India based on Audit Para 7.1.1 of Chapter VII of Report No.CA 11 of 2008.

8. Statement of Committee on Public Undertakings

Shri Rupchand Pal laid on the Table the Action Taken Statement (Hindi and English Versions) of the Committee on Public Undertakings showing the action taken by the Government on the recommendations contained in Chapter I of Twenty-fourth Action Taken Report on Special Contingency Policies on mobile handsets by Insurance Companies.

9. Report of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Rupchand Murmu presented the Thirty-sixth Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on "National Commission for the Scheduled Castes (NCSC) – its mandate and achievements – A review of its organisation and working".

10. Report of Committee on Empowerment of Women

Shrimati Krishna Tirath presented the Twenty-second Report (Hindi and English versions) of the Committee on Empowerment of Women (2008-09) on the Subject 'Working Conditions of Women in Prasar Bharati'.

11. Report of Standing Committee on Agriculture

Shri Mohan Singh presented the Forty-sixth Report (Hindi and English versions) of the Standing Committee on Agriculture on 'The Pesticides Management Bill, 2008'.

12. Statements of Standing Committee on Information Technology

Shri Nikhil Kumar laid on the table the following Statements (Hindi and English versions) of the Standing Committee on Information Technology:-

- (1) Statement showing Action Taken by the Government on the Recommendations contained in Chapter I and Final Replies to the Recommendations contained in Chapter V of the First Action Taken Report (Thirteenth Lok Sabha) on 'Demands for Grants (1998-1999)' of the Ministry of Information and Broadcasting.
- (2) Statement showing Action Taken by the Government on the Recommendations contained in Chapter I and Final Replies to the Recommendations contained in Chapter V of the Second Action Taken Report (Thirteenth Lok Sabha) on 'Demands for Grants (1999-2000)' of the Ministry of Information and Broadcasting.
- (3) Statement showing Action Taken by the Government on the Recommendations contained in Chapter I and Final Replies to the Recommendations contained in Chapter V of the Thirtieth Action Taken Report (Thirteenth Lok Sabha) on 'Demands for Grants (2001-2002)' of the Ministry of Information and Broadcasting.
- (4) Statement showing Action Taken by the Government on the Recommendations contained in Chapter I and Final Replies to the Recommendations Contained in Chapter V of the Sixty-third Action Taken Report (Thirteenth Lok Sabha) on 'Demands for Grants (2003-2004)' of the Ministry of Information and Broadcasting.
- (5) Statement showing Action Taken by the Government on the Recommendations contained in Chapter I and Final Replies to the Recommendations contained in Chapter V of the Sixtieth Action Taken Report (Fourteenth Lok Sabha) on 'The Role of Prasar Bharati and its future status' relating to the Ministry of Information and Broadcasting.
- (6) Statement showing Action Taken by the Government on the Recommendations contained in Chapter I of the Fifth Action Taken Report (Thirteenth Lok Sabha) on 'Recommendations of Telecom Regulatory Authority of India regarding increase in Telephone Tariff of Basic Telecom Services' relating to the Ministry of Communications and Information Technology (Department of Telecommunications).

- (7) Statement showing Action Taken by the Government on the Recommendations contained in Chapter I of the Fifty-third Action Taken Report (Thirteenth Lok Sabha) on 'Functioning of Telecom Regulatory Authority of India (TRAI)' relating to the Ministry of Communications and Information Technology (Department of Telecommunications).
- (8) Statement showing Action Taken by the Government on the Recommendations contained in Chapter I of the Fifty-fourth Action Taken Report (Thirteenth Lok Sabha) on 'Complaints/Grievances Redressal machinery in DoT/BSNL/MTNL' relating to the Ministry of Communications and Information Technology (Department of Telecommunications).
- (9) Statement showing Action Taken by the Government on the Recommendations contained in Chapter I of the Thirty-fifth Action Taken Report (Fourteenth Lok Sabha) on 'Limited Mobility through WLL for fixed Service Providers' relating to the Ministry of Communications and Information Technology (Department of Telecommunications).
- (10) Statement showing Action Taken by the Government on the Recommendations contained in Chapter I and Final Replies to the Recommendations contained in Chapter V of the Fifty-second Action Taken Report (Fourteenth Lok Sabha) on 'Demands for Grants (2007-2008)' of the Ministry of Communications and Information Technology (Department of Telecommunications).
- (11) Statement showing Action Taken by the Government on the Recommendations contained in Chapter I and Final Replies to the Recommendations contained in Chapter V of the Forty-fourth Action Taken Report (Thirteenth Lok Sabha) on 'Demands for Grants (2002-2003)' of the Ministry of Communications and Information Technology (Department of Posts).
- (12) Statement showing Action Taken by the Government on the Recommendations contained in Chapter I and Final Replies to the Recommendations contained in Chapter V of the Twelfth Action Taken Report (Fourteenth Lok Sabha) on 'Demands for Grants (2004-2005)' of the Ministry of Communications and Information Technology (Department of Posts).

- (13) Statement showing Action Taken by the Government on the Recommendations contained in Chapter I and Final Replies to the Recommendations contained in Chapter V of the Fifty-third Action Taken Report (Fourteenth Lok Sabha) on 'Demands for Grants (2007-2008)' of the Ministry of Communications and Information Technology (Department of Posts).
- (14) Statement showing Action Taken by the Government on the Recommendations contained in Chapter I and Final Replies to the Recommendations contained in Chapter V of the Fifty-ninth Action Taken Report (Fourteenth Lok Sabha) on 'Real Estate Management in the Department of Posts' relating to the Ministry of Communications and Information Technology (Department of Posts).
- (15) Statement showing Action Taken by the Government on the Recommendation contained in Chapter I and Final Replies to the Recommendations contained in Chapter V of the Thirty-seventh Action Taken Report (Fourteenth Lok Sabha) on 'Implementation of e-Governance Projects' relating to the Ministry of Communications and Information Technology (Department of Information Technology).

13. Report of Standing Committee on Energy

Shri Gurudas Kamat presented the Thirty-first Report (Hindi and English versions) of the Standing Committee on Energy on "Implementation of Rajiv Gandhi Grameen Vidyutikaran Yojana (RGGVY)."

14. Report of Standing Committee on Human Resource Development

Shri Ravi Prakash Verma laid on the Table the Two Hundred Thirteenth Report (Hindi and English versions) of the Standing Committee on Human Resource Development on 'The Right of Children to Free and Compulsory Education Bill, 2008'.

15. Report of Standing Committee on Health and Family Welfare

Dr. Karan Singh Yadav laid on the Table the Thirty-fourth Report (Hindi and English versions) of the Standing Committee on Health and Family Welfare on the Functioning of the three Vaccine Producing PSUs, namely, the Central Research Institute (CRI), Kasauli, the Pasteur Institute of India (PII), Coonoor, and the BCG Vaccine Laboratory (BCGVL) Chennai.

16. Reports of Standing Committee on Personnel, Public Grievances, Law and Justice

Dr. C. Krishnan laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Personnel, Public Grievances, Law & Justice:-

- (1) 33rd Report on the Representation of the People (Second Amendment) Bill, 2008; and
- (2) 34th Report on the High Court and Supreme Court Judges (Salaries and Conditions of Service) Amendment Bill, 2008.

12.08 P.M.**17. Statements by Minister**

- (i) The Minister of External Affairs and Minister of Finance made a statement regarding the situation in Sri Lanka.
- (ii) The Minister of External Affairs and Minister of Finance laid a statement (Hindi and English versions) correcting the reply given on 10.12.2008 to Unstarred Question No. 1742 by Sarvashri Harisinh Chavda, Shailendra Kumar and Braja Kishore Tripathy, MPs regarding "Indians Languishing in Pakistani Jails".

18* Clarifications on the Statement made by Minister of External Affairs regarding the situation in Sri Lanka.

The following Members with the permission of the Chair, sought clarifications on the Statement made by Minister of External Affairs regarding the situation in Sri Lanka :

- (1) Dr. R. Senthil
- (2) Shri E. Ponnuswamy
- (3) Dr. C. Krishnan
- (4) Shri E.V.K.S. Elangovan

Shri Pranab Mukherjee replied to the clarifications.

19. Motion

Shri Vayalar Ravi moved the following motion :-

“That this House do agree with the Fifty-second Report of the Business Advisory Committee presented to the House on the 17th February, 2009.”

The motion was adopted.

20. Supplementary Demands for Grants (General)

Shri Pawan Kumar Bansal presented a Statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Budget (General) for 2008-09.

21. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Adhir Chowdhury regarding need to run Hazar Duari Express daily and provide its stoppages at Dumdum and Barrackpore in West Bengal.
- (2) Shri Jivabhai A. Patel regarding need to provide a stoppage to 'Ashram Mail' at Unjha in Gujarat.
- (3) Shri S.K. Kharventhan regarding need to provide funds for the Rope Car Project linking Palani Hills and Kodaikanal Hills in Tamil Nadu.
- (4) Ch. Lal Singh regarding need to provide alternate road-connectivity by BRO/GREF in Doda, Ramban and Kishtwar districts in Jammu & Kashmir facing submergence of roads due to Baglihar Project.
- (5) Shri Rayapati Sambasiva Rao regarding need to set up Chilli-based Food Processing Units in Guntur and to undertake welfare measures for the Chilli growers in Andhra Pradesh.
- (6) Smt. Jayaben B. Thakkar regarding need to start operation of Akashwani Kendra at Himatnagar, Sabarkantha district, Gujarat.
- (7) Shri Kashiram Rana regarding need to give a special economic package for the revival of Diamond industry in Surat, Gujarat facing recession due to global economic meltdown.
- (8) Dr. Vallabhbhai Kathiria regarding need to expedite the construction of service roads, overbridges and other specified works on N.H. 8-B between Porbandar & Rajkot in Gujarat.
- (9) Prof. Rasa Singh Rawat regarding need to set up an airport in Ajmer, Rajasthan.
- (10) Dr. K.S. Manoj regarding need to extend the benefit of Duty Entitlement Pass Book Scheme (DEPB) to Coir Sector.
- (11) Shri Shailendra Kumar regarding need to run a new train between Allahabad and Mumbai via Kanpur with halts at Bharwari and Sirathu railway stations in Kaushambi, Uttar- Pradesh.
- (12) Shri Giridhari Yadav regarding need to release funds for the construction of the dwelling units for the Beedi workers in Banka Parliamentary Constituency, Bihar.

- (13) Shri C. Kuppusami regarding need to extend the benefits of Sixth Central Pay Commission to Gramin Dak Sevaks in the country.
- (14) Shri Anant G. Geete regarding need to update the pension of pre-November, 1997 retirees of Reserve Bank of India.
- (15) Shri Sadashivrao Dadoba Mandlik regarding need to sanction funds for developing tourism infrastructure in Kolhapur, Maharashtra.
- (16) Shri Prabodh Panda regarding need to provide adequate budgetary allocation for the proposed Subarna Rekha Barrage Project in West Bengal.
- (17) Shri Prasanna Acharya regarding need to give clearance to the Ong River Dam Project in Padampur Sub-division of Bargarh District, Orissa.
- (18) Shri M.P. Veerendrakumar regarding need to ban field trial of G.M. rice in the country.

(Due to interruptions in the House, Lok Sabha adjourned at 12.19 P.M. and re-assembled at 12.46 P.M.)

12.46 P.M.

22. Motion of Thanks on the President's Address

Time Taken : 8 hrs. 36 mts.

Discussion on the following motion moved by Shri V. Kishore Chandra S. Deo and seconded by Shri Madhusudan Mistry on the 17th February, 2009, continued :-

"That an Address be presented to the President in the following terms:-

'That the Members of the Lok Sabha assembled in this Session are deeply grateful to the President for the Address which she has been pleased to deliver to both Houses of Parliament assembled together on February 12, 2009'."

The following members took part in the debate :-

(1)* Dr. Meinya Thokchom

(Due to interruptions in the House, Lok Sabha adjourned at 12.51 P.M. and re-assembled at 2.01 P.M.)

2.01 P.M.

- (2)* Shri S.K. Kharventhan
- (3)* Shri Khagen Das
- (4)* Dr. K.S. Manoj
- (5)* Shri Francis K. George
- (6)* Shri Vijay Bahuguna
- (7)* Dr. Sebastian Paul
- (8)* Shri S.K. Bwiswmuthiary
- (9)* Shri M. Shivanna
- (10)**Shri Sukhdev Singh Dhindsa
- (11)* Shri Francis Fanthome
- (12) Shri Kirip Chaliha
- (13)* Smt. Botcha Jhansi Lakshmi

*Written speeches were laid on the Table.

**He also laid some portion of his speech on the Table.

- (14)**Dr. Laxminarayan Pandey
 (15)* Shri Suraj Singh
 (16) Shri Ramjilal Suman
 (17)* Shri A.V. Bellarmin
 (18) Shri Asaduddin Owaisi
 (19)* Shri Kiren Rijju
 (20)* Shri Bhanu Pratap Singh Verma
 (21) Smt. Ranjeet Ranjan
 (22)* Shri Rashid J.M. Aaron
 (23) Shri Mohan Rawale
 (24) Shri P.C. Thomas
 (25)** Smt. Rupatai Diliprao Nilangekar Patil
 (26) Shri Suresh Prabhakar Prabhu
 (27)* Shri Kishan Singh Sangwan
 (28)* Shri Harisinh Chavda
 (29)* Dr. C. Krishnan
 (30)* Shri Hansraj Gangaramji Ahir
 (31)* Shri Naveen Jindal

Shri Pranab Mukherjee replied to the debate.

Amendment Nos. 60, 72, 78 and 81 moved by Shri Santosh Gangwar were put to vote and negatived.

On Amendment Nos. 215 and 218 moved by Shri Basudeb Acharia, the House divided; \$Ayes: 45, \$Noes: 145. The Amendments were accordingly negatived.

On Amendment No. 224 moved by Shri Rupchand Pal, the House divided; \$Ayes: 43, \$Noes: 146. The Amendment was accordingly negatived.

All the other amendments were negatived.

The motion was adopted.

*Written speeches were laid on the Table.

**They also laid some portions of their speeches on the Table.

\$ Subject to Correction

#5.02 P.M.

23. The Interim Budget (Railways) – 2009-10; Demands for Grants on Account (Railways) – 2008-09; Supplementary Demands for Grants (Railways) – 2008-09; Demands for Excess Grants (Railways) – 2006-07.

Time Taken: 5 hrs. 05 mts.

The following items of business were taken up together :-

- (1) General Discussion on the Interim Budget (Railways) – 2009-10
- (2) Demands for Grants on Account Nos. 1 to 16 in respect of Interim Budget (Railways) for 2009-10.
- (3) Supplementary Demands for Grants Nos. 1, 3 to 13, 15 and 16 in respect of Budget (Railways) for 2008-09.
- (4) Demands for Excess Grants Nos. 1, 10, 15 and 16 in respect of Budget (Railways) for 2006-07.

The following members took part in the debate :-

- (1) Shri Syed Shahnawaz Hussain
- (2)* Shri Ram Singh Kaswan
- (3)* Shri Harikewal Prasad
- (4)* Shri Mahavir Bhagora
- (5)* Shri Naveen Jindal
- (6)* Shri Rupchand Pal
- (7)* Smt. Minati Sen
- (8) Dr. Col. Dhani Ram Shandil
- (9)* Shri Bhartruhari Mahtab
- (10)* Shri Kishan Singh Sangwan
- (11)* Shri Bhubneshwar Prasad Mehta
- (12)* Smt. Kalpana Ramesh Narhire
- (13) Shri P. Karunakaran
- (14)* Shri Basudeb Barman
- (15)* Shri Kashiram Rana
- (16) Shri Ramjilal Suman

#From 4.31 P.M. to 5.01 P.M., members raised matters of urgent public importance.

*Written speeches were laid on the Table.

- (17) Shri Ramesh Dube
 (18)* Shri Bhanwar Singh Dangawas
 (19)* Shri Ram Ghuram
 (20) Shri Rajesh Ranjan alias Pappu Yadav
 (21)* Shri S. Mallikarjuniah
 (22)* Dr. Sujan Chakraborty
 (23)* Shri Anirudh Prasad alias Sadhu Yadav
 (24)* Dr. Arvind Sharma
 (25)* Shri K.C. "Baba" Singh
 (26)* Shri Jai Prakash
 (27) Shri K.C. Pallani Shamy
 (28)* Shri Sippiparai Ravichandaran
 (29)* Shri Prasanna Acharya
 (30) Shri Ananth Paranjpe
 (31)* Shri A.K.S. Vijayan
 (32)* Shri E.G. Sugavanam
 (33) Shri Brahmananda Panda
 (34) Shri Prabodh Panda
 (35) Shri Kiren Rijiju
 (36)* Shri Prakash Jadhao
 (37) Smt. Botcha Jhansi Lakshmi
 (38) Smt. C.S. Sujatha
 (39) Shri Rewati Raman Singh
 (40) Shri Santosh Gangwar
 (41)* Shri Varkala Radhakrishnan
 (42)* Shri Sunil Khan
 (43)** Ch. Lal Singh
 (44)* Shri Hansraj Gangaramji Ahir
 (45) Shri Francis K. George

*Written speeches were laid on the Table.

**He also laid some portion of his speech on the Table.

- (46)** Shri M. Shivanna
 (47) Shri Tapir Gao
 (48) Shri Rashid J.M. Aaron
 (49)* Shri P.S. Gadhavi
 (50)* Shri P. Rajendran
 (51) Shri Sitaram Yadav
 (52) Shri Hiten Barman
 (53)** Adv. P. Satheedevi
 (54)** Shri Rakesh Singh
 (55) Choudhary Bijendra Singh
 (56) Shri C.K. Chandrappan
 (57) Shri Abu Ayes Mondal
 (58)** Shri Nikhil Kumar Choudhary
 (59)** Smt. Tejaswani Gowda
 (60) Shri Ravi Prakash Verma
 (61) Smt. Susmita Bauri
 (62)** Shri D.B. Patil
 (63)** Shri S.K. Kharventhan
 (64)** Shri Nihal Chand
 (65) Shri Subhash Maharia
 (66)** Smt. Rupatai Diliprao Nilangekar Patil
 (67)** Shri Mahesh Kumar Kanodia
 (68)** Shri Mohan Rawale

The discussion was not concluded.

10.07 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 19th February, 2009.)

**P.D.T. ACHARY,
 Secretary-General.**

*Written speeches were laid on the Table.

**They also laid some portions of their speeches on the Table.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Thursday, February 19, 2009/ Magha 30, 1930(Saka)

No. 328

11.00 A.M.

(Due to interruptions in the House, Lok Sabha adjourned at 11.16 A.M. and re-assembled at 12 Noon)

1. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos.61–80 put down in the order paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 283–429 would be printed in the official report of the day.

12.00 Noon

2. Papers laid on the Table

The following papers were laid on the Table :-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Victoria Memorial Hall, Kolkata, for the year 2006-2007, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Victoria Memorial Hall, Kolkata, for the year 2006-2007.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the North Zone Cultural Centre, Patiala, for the year 2007-2008, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Zone Cultural Centre, Patiala, for the year 2007-2008.
- (4)
- (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Srinagar, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Hotel Management, Srinagar, for the year 2007-2008.
- (5)
- (i) A copy of the Annual Report (Hindi and English versions) of the Kalakshetra Foundation, Chennai, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kalakshetra Foundation, Chennai, for the year 2007-2008.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7)
- (i) A copy of the Annual Report (Hindi and English versions) of the Sahitya Akademi, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sahitya Akademi, New Delhi, for the year 2007-2008.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9)
- (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Science Museums, Kolkata, for the year 2006-2007.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council of Science Museums, Kolkata, for the year 2006-2007, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council of Science Museums, Kolkata, for the year 2006-2007.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

- (11) (i) A copy of the Annual Report (Hindi and English versions) of the North Central Zone Cultural Centre, Allahabad, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Central Zone Cultural Centre, Allahabad, for the year 2007-2008.
- (12) A copy each of the following Notifications (Hindi and English versions) under Section 14A of the Aircraft Act, 1934:-
- (i) The Aircraft (6th Amendment) Rules, 2008 published in Notification No. G.S.R. 870(E) in Gazette of India dated the 22nd December, 2008, together with an explanatory note.
- (ii) The Aircraft (1st Amendment) Rules, 2009 published in Notification No. G.S.R. 21(E) in Gazette of India dated the 12th January, 2009, together with an explanatory note.
- (iii) The Aircraft (Second Amendment) Rules, 2007 published in Notification No. G.S.R. 19(E) in Gazette of India dated the 8th January, 2008, together with an explanatory note.
- (iv) The Aircraft (5th Amendment) Rules, 2008 published in Notification No. G.S.R. 812(E) in Gazette of India dated the 21st November, 2008, together with an explanatory note.
- (v) The Aircraft (4th Amendment) Rules, 2008 published in Notification No. G.S.R. 813(E) in Gazette of India dated the 21st November, 2008, together with an explanatory note.
- (13) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the National Fertilizers Limited, New Delhi, for the year 2007-2008.
- (ii) Annual Report of the National Fertilizers Limited, New Delhi, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the FCI Aravali Gypsum and

- Minerals India Limited, Jodhpur, for the year 2007-2008.
- (ii) Annual Report of the FCI Aravali Gypsum and Minerals India Limited, Jodhpur, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Brahmaputra Valley Fertilizer Corporation Limited, Dibrugarh, for the year 2007-2008.
- (ii) Annual Report of the Brahmaputra Valley Fertilizer Corporation Limited, Dibrugarh, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Rashtriya Chemicals and Fertilizers Limited, Mumbai, for the year 2007-2008.
- (ii) Annual Report of the Rashtriya Chemicals and Fertilizers Limited, Mumbai, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the Fertilizers and Chemicals Travancore Limited, Cochin, for the year 2007-2008.
- (ii) Annual Report of the Fertilizers and Chemicals Travancore Limited, Cochin, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government of the working of the Indian Drugs and Pharmaceuticals Limited, Gurgaon, for the year 2004-2005.
- (ii) Annual Report of the Indian Drugs and Pharmaceuticals Limited, Gurgaon, for the year 2004-2005, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g) (i) Review by the Government of the working of the Hindustan Fertilizer Corporation Limited, New Delhi, for the year 2007-2008.
- (ii) Annual Report of the Hindustan Fertilizer Corporation Limited, New Delhi, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (14) Seven statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Krishak Bharati Cooperative Limited, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Krishak Bharati Cooperative Limited, New Delhi, for the year 2007-2008.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Bengal Chemicals and Pharmaceuticals Limited, for the year 2006-2007 within the stipulated period of nine months after the close of the accounting year.
- (18) A copy of the Notification No. S.O. 2544(E) (Hindi and English versions) published in Gazette of India dated the 29th October, 2008 indicating the supplies of urea to be made by domestic manufacturers of urea to States and Union Territories during Rabi Season 2008-2009 under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.
- (19) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Pharmaceutical Education and Research, S.A.S. Nagar, for the year 2007-2008, together with Audit Report thereon.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 2007-2008.
- (ii) Annual Report of the Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.

- (23) (i) A copy of the Annual Report (Hindi and English versions) of the National Commission for Backward Classes, New Delhi, for the year 2006-2007, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Commission for Backward Classes, New Delhi, for the year 2006-2007.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
- (a) (i) Statement regarding Review by the Government of the working of the Tungabhadra Steel Products Limited, Karnataka, for the year 2007-2008.
- (ii) Annual Report of the Tungabhadra Steel Products Limited, Karnataka, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Statement regarding Review by the Government of the working of the Triveni Structural Limited, Allahabad, for the year 2007-2008.
- (ii) Annual Report of the Triveni Structural Limited, Allahabad, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Statement regarding Review by the Government of the working of the Bharat Heavy Plate and Vessels Limited, Visakhapatnam, for the year 2007-2008.
- (ii) Annual Report of the Bharat Heavy Plate and Vessels Limited, Visakhapatnam, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (26) A copy each of the following Notifications (Hindi and English versions) under Section 62 of the Petroleum and Natural Gas Regulatory Board Act, 2006:-
- (i) The Petroleum and Natural Gas Regulatory Board (Determination of Natural Gas Pipeline Tariff) Regulations, 2008 published in Notification No. G.S.R. 807(E) in Gazette of India dated the 20th November, 2008.

- (ii) The Petroleum and Natural Gas Regulatory Board (Authorizing Entities to Lay, Build, Operate or Expand City or Local Natural Gas Distribution Networks) Amendment Regulations, 2008 published in Notification No. G.S.R. 800(E) in Gazette of India dated the 19th November, 2008.
 - (iii) The Petroleum and Natural Gas Regulatory Board (Determination of Network Tariff for City or Local Natural Gas Distribution Networks and Compression Charge for CNG) Amendment Regulations, 2008 published in Notification No. G.S.R. 801(E) in Gazette of India dated the 19th November, 2008.
 - (iv) The Petroleum and Natural Gas Regulatory Board (Authorizing Entities to Lay, Build, Operate or Natural Gas Pipelines) Amendment Regulations, 2008 published in Notification No. G.S.R. 802(E) in Gazette of India dated the 19th November, 2008.
- (27) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:-
- (i) The Motor Spirit and High Speed Diesel (Regulation of Supply, Distribution and Prevention of Malpractices) Amendment Order, 2008 published in Notification No. G.S.R. 1(E) in Gazette of India dated the 1st January, 2009.
 - (ii) The Kerosene (Restriction on Use and Fixation of Ceiling Price) Amendment Order, 2008 published in Notification No. G.S.R. 2(E) in Gazette of India dated the 1st January, 2009.
- (28) A copy of the Contract (Hindi and English versions) for exploration and production of coal bed methane between the Government of India and Reliance Industries Limited with respect to contract area identified as block.

3. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 18th February, 2009, Rajya Sabha passed the Carriage by Air (Amendment) Bill, 2008, passed by Lok Sabha on the 30th April, 2008, with amendments and returned the Bill with the request that the concurrence of Lok Sabha to the amendments be communicated to Rajya Sabha.
- (ii) That at its sitting held on the 23rd December, 2008, Rajya Sabha concurred in the recommendation of the Lok Sabha to nominate one member from Rajya Sabha to associate with the Committee on Public Undertakings of the Lok Sabha for the unexpired portion of the term of Committee vice Shri Amar Singh retired from the Rajya Sabha and also communicated the name of Shri Amar Singh, Member of Rajya Sabha, who had been elected to the said Committee.
- (iii) That at its sitting held on the 23rd December, 2008, Rajya Sabha concurred in the recommendation of the Lok Sabha to nominate one member from Rajya Sabha to associate with the Committee of both the Houses on the Welfare of Scheduled Castes and Scheduled Tribes for the unexpired portion of the term of Committee vice Shri Veer Singh retired from the Rajya Sabha and also communicated the name of Shri Ambeth Rajan, Member of Rajya Sabha, who had been elected to the said Committee

4. Bill as amended by Rajya Sabha – Laid on the Table

Secretary-General laid on the Table the Carriage by Air (Amendment) Bill, 2009, which has been returned by Rajya Sabha with amendments.

5. Report of Standing Committee on Food, Consumer Affairs and Public Distribution

Shri Devendra Prasad Yadav presented the Twenty-eighth Report (Hindi and English versions) of the Standing Committee on Food, Consumer Affairs and Public

Distribution (2008-09) on action taken by the Government on the observations/recommendations contained in the 24th Report of the Committee on Demands for Grants (2008-09) pertaining to the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs).

6. Report of Standing Committee on Coal and Steel

Dr. Satyanarayan Jatiya presented the Thirty-ninth Report (Hindi and English versions) of the Standing Committee on Coal and Steel on "The Mines and Minerals (Development and Regulation) Amendment Bill, 2008".

7. Report of the Business Advisory Committee

Shri Vayalar Ravi presented the Fifty-Third Report of the Business Advisory Committee.

8. Statement by Minister

The Minister of State in the Ministry of Railways made a Statement (i) correcting the reply given on December 11, 2008 to Unstarred Question No. 1963 by Sarvashri Mahesh Kanodia, Harin Pathak, Bhupendrasinh Solanki and Shrimati Jayaben B. Thakkar, MPs regarding New Railway Lines in Gujarat; and (ii) giving reasons for delay in correcting the reply.

9. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Ram Singh Kaswan regarding need to release the full share of surplus water of Ravi and Beas rivers to Rajasthan.

- (2) Shri Virendra Kumar regarding need to declare betel leave as an agricultural crop and extend it the benefits of crop-insurance and other schemes meant for agriculture sector.
- (3) Shri Mahavir Bhagora regarding need to expedite the conduct of draw of lots for housing units built by D.D.A. and various co-operative housing societies in Delhi.
- (4) Shri Pusp Jain regarding need to provide stoppages of important trains including Rajdhani Express at Pali, Rajasthan.
- (5) Shri Sohan Potai regarding need to include 'Namosudh Bengali' and 'Mahara' & 'Mahar' castes of Chhatisgarh in the list of Scheduled castes.
- (6) P. Karunakaran regarding need to give approval to the Kochi Metro Rail Project in Kerala.
- (7) Shri Sunil Khan regarding need to initiate a new set of economic measures to tackle the global economic recession affecting Indian economy.
- (8) Shri Rajnarayan Budholiya regarding need to open Kendriya Vidyalayas in Hamirpur and Mahoba districts of Hamirpur Parliamentary Constituency in Uttar Pradesh.
- (9) Shri Ram Kripal Yadav regarding need to enhance the Provident Fund Pension of retired Government employees.
- (10) Shri S.K. Bwiswmuthiary regarding need to expedite the process for the inclusion of Bodo-Kacharis living in Karbi-Anglong and in North Cachar Hill Autonomous Districts in the S.T. (Hills) list of Assam.

12.06 P.M.

10. The Interim Budget (Railways) – 2009-10; Demands for Grants on Account (Railways) – 2009-10; Supplementary Demands for Grants (Railways) – 2008-09; Demands for Excess Grants (Railways) – 2006-07.

Time Taken: 5 hrs. 30 mts.

Combined discussion on the following items of business continued:-

- (1) General Discussion on the Interim Budget (Railways) – 2009-10
- (2) Demands for Grants on Account Nos. 1 to 16 in respect of Interim Budget (Railways) for 2009-10.
- (3) Supplementary Demands for Grants Nos. 1, 3 to 13, 15 and 16 in respect of Budget (Railways) for 2008-09.
- (4) Demands for Excess Grants Nos. 1, 10, 15 and 16 in respect of Budget (Railways) for 2006-07.

The following members laid their speeches on the Table:-

1. Shri Rayapati Sambasiva Rao
2. Shri Virendra Kumar
3. Shri Abdullakutty
4. Shri Ashok Kumar Pradhan
5. Dr. Laxminarayan Pandey

Shri Lalu Prasad replied to the combined discussion.

All the Demands for Grants on Account Nos. 1 to 16 in respect of the Interim Budget (Railways) for the amount shown under column 3 of printed List of Demands for Grants on Account (Railways) for 2009-10, were voted in full.

All the Supplementary Demands for Grants Nos. 1, 3 to 13, 15 and 16 for the amount shown under column 3 of the printed List of Supplementary Demands for Grants (Railways) for 2008-09 were voted in full.

All the Demands for Excess Grants Nos. 1, 10, 15 and 16 for the amount shown under column 3 of the printed List of Demands for Excess Grants (Railways) for 2006-07 were voted in full.

11. Government Bill – Introduced

The Appropriation (Railways) Vote on Account Bill, 2009.

12. Government Bill – Passed

The Appropriation (Railways) Vote on Account Bill, 2009.

The motion for consideration moved by Shri Lalu Prasad was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Lalu Prasad.

The motion was adopted and the Bill was passed.

13. Government Bill – Introduced

The Appropriation (Railways) Bill, 2009.

14. Government Bill – Passed

The Appropriation (Railways) Bill, 2009.

The motion for consideration moved by Shri Lalu Prasad was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Lalu Prasad.

The motion was adopted and the Bill was passed.

15. Government Bill – Introduced

The Appropriation (Railways) No. 2 Bill, 2009.

16. Government Bill – Passed

The Appropriation (Railways) No. 2 Bill, 2009.

The motion for consideration moved by Shri Lalu Prasad was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Lalu Prasad.

The motion was adopted and the Bill was passed.

12.34 P.M.

17*. Statutory Resolution – Adopted

Time Taken:- 8 mts.

Dr. Shakeel Ahmad moved the following resolution: -

“ That this House approves the Proclamation issued by the President on the 19th January, 2009 under article 356 of the Constitution in relation to the State of Jharkhand. ”

The resolution was adopted.

18*. The Jharkhand Interim Budget – 2009-10

The following items were taken up together:-

- (1) General discussion on the Interim Budget for the State of Jharkhand for 2009-10;
- (2) Demands for Grants on Account Nos. 1 to 4, 6 to 12, 15 to 27, 29 to 33, 35 to 44 and 46 to 52 in respect of Budget for the State of Jharkhand for 2009-10;
- (3) Supplementary Demands for Grants Nos. 1 to 4, 6 to 12, 15 to 27, 29 to 33, 35 to 44 and 46 to 52 in respect of Budget for the State of Jharkhand for 2008-09.

All the Demands for Grants on Account Nos. 1 to 4, 6 to 12, 15 to 27, 29 to 33, 35 to 44 and 46 to 52 (both Revenue Account and Capital Account) in respect of the Interim Budget for the State of Jharkhand for the amounts shown under column 3 of printed List of Demands for Grants on Account (Jharkhand) for 2009-10, were voted in full.

All the Supplementary Demands for Grants Nos. 1 to 4, 6 to 12, 15 to 27, 29 to 33, 35 to 44 and 46 to 52 (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (Jharkhand) for 2008-09 were voted in full.

19. Government Bill – Introduced

The Jharkhand Appropriation (Vote on Account) Bill, 2009.

20. Government Bill – Passed

The Jharkhand Appropriation (Vote on Account) Bill, 2009.

The motion for consideration moved by Shri Pawan Kumar Bansal was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Pawan Kumar Bansal.

The motion was adopted and the Bill was passed.

21. Government Bill – Introduced

The Jharkhand Appropriation Bill, 2009.

22. Government Bill – Passed

The Jharkhand Appropriation Bill, 2009.

The motion for consideration moved by Shri Pawan Kumar Bansal was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Pawan Kumar Bansal.

The motion was adopted and the Bill was passed.

(Lok Sabha adjourned at 12.59 P.M. and re-assembled at 2.03 P.M.)

2.05 P.M.

23# Statutory Resolution – Negatived

Time Taken: 1 hr. 58 mts.

Shri Varkala Radhakrishnan moved the following Resolution:-

“ That this House disapproves of the High Court and Supreme Court Judges (Salaries and Conditions of Service) Amendment Ordinance, 2009 (No.1 of 2009) promulgated by the President on 9 January, 2009.”

After discussion, as indicated in para 24 below, the Resolution was negatived.

24# Government Bill – Passed

The High Court and Supreme Court Judges (Salaries and Conditions of Service) Amendment Bill, 2008.

The motion for consideration of the Bill was moved by Shri H.R. Bhardwaj.

The following members took part in the combined debate on the Resolution (vide para 23 above) and the motion for consideration of the Bill:-

- (1) Prof. Rasa Singh Rawat
- (2) Shri S.K. Kharventhan
- (3) Shri Prasanna Acharia
- (4) Shri Rewati Raman Singh
- (5) Shri Ajoy Chakraborty
- (6) Shri Bachi Singh 'Bachda' Rawat
- (7) Shri Vijay Bahuguna
- (8) Dr. Sebastian Paul
- (9) Adv. P. Satheedevi
- (10) Shri Ramdas Bandu Athawale
- (11) Smt. Tejaswani Gowda

Shri H.R. Bhardwaj replied to the combined debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 13 were adopted.

Shri H.R. Bhardwaj moved the following motion under Rule 388:-

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 3 to the High Court and Supreme Court Judges (Salaries and Conditions of Service) Amendment Bill, 2008 and that this amendment may be allowed to be moved.”

The motion was adopted.

An amendment for insertion of new Clause 14 was adopted.

New Clause 14 was also adopted.

Shri H.R. Bhardwaj moved the following motion under Rule 388:-

“That this House do suspend clause (i) of rule 80 of Rules of Procedure and Conduct of Business in Lok Sabha in so far as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government amendment No. 4 to the High Court and Supreme Court Judges (Salaries and Conditions of Service) Amendment Bill, 2008 and that this amendment may be allowed to be moved.”

The motion was adopted.

An amendment for insertion of new Clause 15 was adopted.

New Clause 15 was also adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri H.R. Bhardwaj.

The motion was adopted and the Bill, as amended, was passed.

4.04 P.M.**25. Government Bill – Passed**

The National Capital Territory of Delhi Laws (Special Provisions) Bill, 2009.

Time Taken: 1 hr. 41 mts.

The motion for consideration of the Bill was moved by Shri S. Jaipal Reddy.

The following members took part in the debate:-

1. Shri Syed Shahnawaz Hussain
2. Shri Sajjan Kumar
3. Shri Rajesh Ranjan alias Pappu Yadav
4. Shri Sudhangshu Seal
5. Shri Braja Kishore Tripathy
6. Smt. Krishna Tirath
7. Shri P.C. Thomas
8. Shri Jagdish Tytler

Shri Ajay Maken on behalf of Shri S. Jaipal Reddy replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 6 were adopted.

Clause 1 was adopted.

The Enacting Formula, Preamble and Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Ajay Maken.

The motion was adopted and the Bill was passed.

5.45 P.M.**26[§] Statutory Resolution – Withdrawn**

Time Taken:- 2 hrs. 49 mts.

Prof. Rasa Singh Rawat moved the following resolution :-

“That this House disapproves of the Central Universities Ordinance, 2009 (No. 3 of 2009) promulgated by the President on 15 January, 2009.”

After discussion as indicated in para 27 below, the Resolution was withdrawn by leave of the House.

27[§] Government Bill – Passed

The Central Universities Bill, 2009.

The motion for consideration of the Bill was moved by Smt. D. Purandeswari on behalf of Shri Arjun Singh.

The following members took part in the combined debate on the Resolution (vide para 26 above) and the motion for consideration of the Bill:-

1. Shri S.K. Kharventhan
2. Shri Basudeb Barman
3. Shri Ramjilal Suman
4. Shri Ram Kripal Yadav
5. Shri Bhartruhari Mahtab
6. Shri Suravaram Sudhakar Reddy
7. Shri Bachhi Singh 'Bachda' Rawat
- 8* Shri Rashid J.M. Aaron
9. Shri Balasaheb Vikhe Patil
10. Shri P.C. Thomas
11. Shri P. Rajendran
- 12* Shri Giridhar Gamang
13. Shri Virendra Kumar

[§] Discussed together.

*Written speeches were laid on the Table.

14. Shri K.C. 'Baba' Singh
15. Shri Francis K. George
16. Prof. Chander Kumar
17. Shri Alok Kumar Mehta
18. Smt. Tejaswani Gowda
- 19[@] Shri S.K. Bwiswmuthiary
20. Shri Varkala Radhakrishnan

Smt. D. Purandeswari replied to the combined debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted.

Clause 4 was adopted.

Clauses 5 to 27 were adopted.

Clause 28 was adopted.

Clauses 29 to 45 were adopted.

Clause 46 was adopted.

Clause 47 was adopted.

The First Schedule was adopted.

The Second Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Smt. D. Purandeswari.

The motion was adopted and the Bill was passed.

***9.07 P.M.**

(Lok Sabha adjourned till 11 A.M. on Friday, the 20th February, 2009.)

**P.D.T. ACHARY,
Secretary-General.**

[@] He also laid some portion of his speech on the Table.

*From 8.34 P.M. to 9.07 P.M., members raised matters of urgent public importance.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Friday, February 20, 2009/ Phalguna 1, 1930(Saka)

No. 329

11.00 A.M.

1. Starred Questions

Starred Question Nos. 81–85 were orally answered. Replies to Starred Question Nos. 86–100 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 430–501 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table :-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Defence Studies and Analyses, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute for Defence Studies and Analyses, New Delhi, for the year 2007-2008.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Nehru

Institute of Mountaineering, Uttarkashi, for the year 2007-2008, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nehru Institute of Mountaineering, Uttarkashi, for the year 2007-2008.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Delhi Metro Rail Corporation Limited, New Delhi, for the year 2007-2008.
 - (ii) Annual Report of the Delhi Metro Rail Corporation Limited, New Delhi, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy of the Notification No. S.O. 1(E) (Hindi and English versions) published in Gazette of India dated the 1st January, 2009 specifying wage rates, mentioned therein, in respect of the State/UT as mentioned in the notification for payment to the unskilled workers working on various schemes under the National Rural Employment Guarantee Act, 2005, issued under sub-section (1) of Section 6 of the said Act.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Central Adoption Resource Agency, New Delhi, for the year 2005-2006, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Adoption Resource Agency, New Delhi, for the year 2005-2006.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Central Adoption Resource Agency, New Delhi, for the year 2006-2007, alongwith

Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Adoption Resource Agency, New Delhi, for the year 2006-2007.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Bar Council of India, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Bar Council of India, New Delhi, for the year 2007-2008.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) A copy of the Supreme Court Judges (Amendment) Rules, 2008 (Hindi and English versions) published in Notification No. G.S.R. 880(E) in Gazette of India dated the 24th December, 2008 under sub-section (3) of Section 24 of the Supreme Court Judges (Salaries and Conditions of Service) Act, 1958.
- (14) A copy of the High Court Judges (Amendment) Rules, 2008 (Hindi and English versions) published in Notification No. G.S.R. 879(E) in Gazette of India dated the 24th December, 2008 under sub-section (3) of Section 24 of the High Court Judges (Salaries and Conditions of Service) Act, 1954.
- (15) A copy each of the following papers (Hindi and English versions) under article 151(1) of the Constitution:-
- (i) Report of the Comptroller and Auditor General of India-Union Government (No. PA 19 of 2008)- Scientific Departments- Performance Audit on Management of Fuel for pressurized Heavy Water Reactors (Front-end of the Nuclear Fuel Cycle) for the year ended March, 2007.
 - (ii) Report of the Comptroller and Auditor General of India-Union Government (No. CA 13 for the year 2007-2008)- Accounts of the Union Government for the year ended March, 2008.

- (16) A copy of the Union Government – Finance Accounts for the year 2007-2008 (Hindi and English versions).
- (17) A copy of the Union Government – Appropriation Accounts (Civil) for the year 2007-2008 (Hindi and English versions).
- (18) A copy of the Union Government – Appropriation Accounts (Postal Services) for the year 2007-2008 (Hindi and English versions).
- (19) A copy of the Union Government – Appropriation Accounts of Defence Services for the year 2007-2008 (Hindi and English versions).
- (20) A copy of the Government of Jharkhand – Finance Accounts for the year 2007-2008 (Hindi and English versions).
- (21) A copy of the Government of Jharkhand – Appropriation Accounts for the year 2007-2008 (Hindi and English versions).
- (22) A copy of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 (Hindi and English versions) published in Notification No. L-7/145(160)/2008-CERC in Gazette of India dated the 20th January, 2009 under Section 179 of the Electricity Act, 2003.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the National Power Training Institute, Faridabad, for the year 2007-2008, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Power Training Institute, Faridabad, for the year 2007-2008.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.

4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha :-

- (i) That at its sitting held on 19th February, 2009, Rajya Sabha passed the Central Industrial Security Force (Amendment) Bill, 2009.
- (ii) That at its sitting held on 19th February, 2009, Rajya Sabha passed the Prevention of Money-Laundering (Amendment) Bill, 2009.

5. Bill as passed by Rajya Sabha – Laid on the Table

- (i) *The Central Industrial Security Force (Amendment) Bill, 2009.*
- (ii) *The Prevention of Money-Laundering (Amendment) Bill, 2009.*

6. Assent to Bill

Secretary-General laid on the Table the National Jute Board Bill, 2008, passed by the Houses of Parliament during the second part of Fourteenth Session of Fourteenth Lok Sabha and assented to by the President since a report was also made to the House on the 13th February, 2009.

7. Report of Public Accounts Committee

Shri Santosh Gangwar presented the Eighty-third Report (Hindi and English versions) of the Public Accounts Committee (2008-2009) on "Cleanliness and Sanitation on Indian Railways."

8. Statements of Public Accounts Committee

Shri Santosh Gangwar laid on the Table Statements (Hindi and English versions) showing action taken by Government on the recommendations contained in the following Action Taken Reports of the Public Accounts Committee:

- (1) 49th Report of PAC (13th Lok Sabha) on "Infructuous expenditure of Rs.29 crore – Communication Network";
- (2) 56th Report of PAC (13th Lok Sabha) on "Indian Railways Appropriation Accounts (1997-98)";
- (3) 46th Report of PAC (14th Lok Sabha) on "Kendriya Vidyalaya Sangathan";
- (4) 35th Report of PAC (14th Lok Sabha) on "Allotment of Land to Private Hospitals and Dispensaries by Delhi Development Authority (DDA)";
- (5) 56th Report of PAC (14th Lok Sabha) on "Non-recovery of guarantee fee from Air India and Indian Airlines";
- (6) 59th Report of PAC (14th Lok Sabha) on "Delayed purchase and insignificant utilization of equipment procured under Fast Track Procedure";
- (7) 68th Report of PAC (14th Lok Sabha) on "Concession Meant for Small Scale Industries availed of by Large Scale Manufacturers" ; and
- (8) 70th Report of PAC (14th Lok Sabha) on "Avoidable expenditure due to delay in taking decision – Chennai Port Trust".

9. Report of Joint Committee on Offices of Profit

Shri Nikhilananda Sar presented the Eleventh Report (Hindi and English versions) of the Joint Committee on Offices of Profit.

10. Report of Standing Committee on Food, Consumer Affairs and Public Distribution

Shri Devendra Prasad Yadav presented the Twenty-ninth Report (Hindi and English versions) of the Standing Committee on Food, Consumer Affairs and Public Distribution (2008-09) on Legal Metrology Bill, 2008.

11. Report of Standing Committee on Labour

Shri Suravaram Sudhakar Reddy presented the Thirty-ninth Report (Hindi and English versions) of the Standing Committee on Labour (2008-09) on `Employees' Provident Fund Organization – Employees' Pension Scheme, 1995' of the Ministry of Labour and Employment.

12. Statements by Ministers

- (1) The Minister of State in the Ministry of Urban Development on behalf of Minister of Urban Development laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 31st Report of the Standing Committee on Urban Development on Demands for Grants (2008-09), pertaining to the Ministry of Urban Development.
- (2) The Minister of Rural Development laid the following statements (Hindi and English versions) regarding:
 - (i) Status of implementation of National Rural Employment Guarantee Act (NREGA); and
 - (ii) Expansion of National Social Assistance Programme (NSAP) to include pension scheme for Widows and Persons with Disabilities.
- (3) The Minister of Corporate Affairs laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 71st Report of the Standing Committee on Finance on Demands for Grants (2008-09), pertaining to the Ministry of Corporate Affairs.
- (4) The Minister of State (Independent Charge) of the Ministry of Housing and Urban Poverty Alleviation laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 25th Report of the Standing Committee on Urban Development on Integrated Low Cost Sanitation (ILCS) Scheme, pertaining to the Ministry of Housing and Urban Poverty Alleviation.
- (5) The Minister of State in the Ministry of Environment & Forests made a statement on National Ganga River Basin Authority.

12.07 P.M.

13. Statement by Minister of Parliamentary Affairs

The Minister of Parliamentary Affairs made a statement regarding Government Business for the remaining part of the Session.

12.16 P.M.

14. Motion

Shri Vayalar Ravi moved the following motion :-

“That this House do agree with the Fifty-third Report of the Business Advisory Committee presented to the House on the 19th February, 2009.”

The motion was adopted.

15. Government Bill – Introduced

The Metro Railways (Amendment) Bill, 2009.

12.18 P.M.

16. Calling Attention

Shri Gurudas Dasgupta called the attention of the Minister of Labour and Employment to the situation arising out of large scale retrenchment, lay-offs, wage cuts and withdrawal of statutory benefits of workers in organized and unorganized sectors in the country and steps taken by the Government in this regard.

The Minister of State (Independent Charge) of the Ministry of Labour & Employment made a statement in regard thereto.

The Minister of State (Independent Charge) of the Ministry of Labour & Employment also replied to the clarificatory questions asked by the members.

***1.09 P.M.**

17. Government Bill – Passed

Time Taken: 43 mts.

The Prevention and Control of Infectious and Contagious Diseases in Animals Bill 2008.

The motion for consideration of the Bill was moved by Dr. Akhilesh Prasad Singh on behalf of Shri Sharad Pawar.

The following members took part in the debate:-

1. Shri Santosh Gangwar
2. Shri Braja Kishore Tripathy

Dr. Akhilesh Prasad Singh replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 45 were adopted.

The Schedule was adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Preamble and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Dr. Akhilesh Prasad Singh.

The motion was adopted and the Bill as amended was passed.

*From 12.57 P.M. to 1.09 P.M., members raised matters of urgent public importance.

1.53 P.M.

18. The Interim Budget (General)–2009-10; Demands for Grants on Account (General)–2009-10; Supplementary Demands for Grants (General)–2008-09.

Time Allotted: 6 hrs.
Time Taken: 4 hrs. 42 mts.
Balance: 1 hr. 18 mts.

The following items of Business were taken up together:-

- (i) General Discussion on the Interim Budget (General) – 2009-10;
- (ii) Demands for Grants on Account Nos. 1 to 33, 35, 36, 38 to 62, 64 to 74, 76, 77 and 79 to 105 in respect of Interim Budget (General) for 2009-10;
- (iii) Supplementary Demands for Grants Nos. 1, 2, 3, 6, 8, 10 to 19, 21, 23, 24, 25, 27 to 33, 35, 38 to 43, 46 to 51, 53 to 55, 57 to 62, 64, 65, 67, 68, 69, 71, 72, 74, 77, 79, 80, 83 to 88, 90 to 101, 103, 104 and 105 in respect of Budget (General) for 2008-09.

The following members took part in the combined debate:-

1. Shri Ananth Kumar
2. Shri R. Prabhu
3. Shri Rupchand Pal
4. Shri Ram Kripal Yadav
- 5* Shri Brahmananda Panda
6. Shri Bhartruhari Mahtab
7. Shri Suravaram Sudhakar Reddy
8. Prof. M. Ramadass
9. Shri P.S. Gadhavi
10. Shri Vijay Bahuguna
11. Shri Ramdas Bandu Athawale
12. Shri Tathagata Satpathy
13. Dr. Satyanarayan Jatiya

*Written speech was laid on the Table.

14. Shri R.L. Jalappa
15. Shri Bikram Keshari Deo
16. Dr. Meinya Thokchom
- 17[#] Shri S.K. Bwiswmuthiary

The discussion was not concluded.

6.35 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 24th February, 2009.)

**P.D.T. ACHARY,
Secretary-General.**

[#]He also laid some portion of his speech on the Table.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, February 24, 2009/ Phalguna 5, 1930(Saka)

No. 330

11.00 A.M.

1. Felicitation by Speaker

The Speaker on behalf of the House congratulated Sarvashri A.R. Rehman, Gulzar and Resul Pookutty who won Oscar Awards for the film "Slumdog Millionaire". He also made reference about the film "Smile Pinky", a short subject documentary, for winning an Oscar.

11.02 A.M.

2. Starred Questions

Starred Question Nos. 101, 103, 105, 106, 108, 110 and 112 were orally answered. Replies to Starred Question Nos. 102, 104, 107, 109, 111 and 113–120 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 502 – 567 and 569 – 619 were laid on the Table.

12.00 Noon**4. Papers laid on the Table**

The following papers were laid on the Table :-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Accreditation Board for Testing and Calibration Laboratories, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Accreditation Board for Testing and Calibration Laboratories, New Delhi, for the year 2007-2008.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Science Congress Association, Kolkata, for the year 2007-2008, alongwith Audited Accounts.
(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Science Congress Association, Kolkata, for the year 2007-2008.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Agharkar Research Institute, Pune, for the year 2007-2008, alongwith Audited Accounts.
(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Agharkar Research Institute, Pune, for the year 2007-2008.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Bose Institute, Kolkata, for the year 2007-2008, alongwith Audited Accounts.
(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Bose Institute, Kolkata, for the year 2007-2008.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Aryabhata Research Institute of Observational Sciences, Nainital, for the year 2007-2008, alongwith Audited Accounts.
(ii) Statement regarding Review (Hindi and English versions) by the

Government of the working of the Aryabhata Research Institute of Observational Sciences, Nainital, for the year 2007-2008.

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Technology Information Forecasting and Assessment Council, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Technology Information Forecasting and Assessment Council, New Delhi, for the year 2007-2008.
- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 5 of the Vice-President's Pension Act, 1997:-
- (i) The Vice-President's Pension, Housing and Other Facilities (Amendment) Rules, 2008 published in Notification No. G.S.R. 59(E) in Gazette of India dated the 30th January, 2009.
- (ii) The Vice-President's Pension, Housing and Other Facilities (Amendment) Rules, 2009 published in Notification No. G.S.R. 89(E) in Gazette of India dated the 10th February, 2009.
- (8) A copy of the President's Pension (Amendment) Rules, 2009 (Hindi and English versions) published in Notification No. G.S.R. 88(E) in Gazette of India dated the 10th February, 2009 under sub-section (2) of Section 5 of the President's Emoluments and Pension Act, 1951.
- (9) A copy of the Governors (Allowances and Privileges) Amendment Rules, 2009 (Hindi and English versions) published in Notification No. G.S.R. 87(E) in Gazette of India dated the 10th February, 2009 under sub-section (3) of Section 13 of the Governors (Emoluments, Allowances and Privileges) Act, 1982.
- (10) A copy of the Indo-Tibetan Border Police Force (Medical Cadre 'C' Posts) Recruitment Rules, 2008 (Hindi and English versions) published in Notification No. G.S.R. 503(E) in Gazette of India dated the 7th July, 2008 under sub-section (3) of Section 156 of the Indo-Tibetan Border Police Force Act, 1992.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

(12) A copy of the Notification No. S.O. 289(E) (Hindi and English versions) published in Gazette of India dated the 23rd January, 2009 empowering the Director General of National Security Guard or Inspector General of NSG authorized by DG NSG to requisition aircraft from any operator registered in India in the interest of public safety for public service issued under sub-section (3) of Section 137 of the National Security Guard Act, 1986.

(13) A copy of the Standards of Weights and Measures (packaged Commodities) Second Amendment Rules, 2008 (Hindi and English versions) published in Notification No. G.S.R.865(E) in Gazette of India dated the 19th December, 2008, under sub-section (14) of section 83 of the Standards of Weights and Measures Act, 1976.

(14) (i) A copy of the Annual Report (Hindi and English versions) of the National Bal Bhavan, New Delhi, for the year 2007-2008.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the National Bal Bhavan, New Delhi, for the year 2007-2008, together with Audit Report thereon.

(iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Bal Bhavan, New Delhi, for the year 2007-2008.

(15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.

(16) (i) A copy of the Annual Report (Hindi and English versions) of the Ujala Society, Sarva Siksha Abhiyan Jammu and Kashmir, for the year 2005-2006, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ujala Society, Sarva Siksha Abhiyan Jammu and Kashmir, for the year 2005-2006.

(17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.

(18) (i) A copy of the Annual Report (Hindi and English versions) of the Ujala Society, Sarva Siksha Abhiyan Jammu and Kashmir, for the year 2006-

2007, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ujala Society, Sarva Siksha Abhiyan Jammu and Kashmir, for the year 2006-2007.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Teacher Education, New Delhi, for the year 2007-2008.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Teacher Education, New Delhi, for the year 2007-2008, together with Audit Report thereon.
- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Council for Teacher Education, New Delhi, for the year 2007-2008.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) A copy of the Disaster Management (National Disaster Response Force) Amendment Rules, 2008 (Hindi and English versions) published in Notification No. G.S.R. 857(E) in Gazette of India dated the 15th December, 2008 under section 77 of the Disaster Management Act, 2005.
- (23) A copy of the Notification No. S.O. 2581(E) (Hindi and English versions) published in Gazette of India dated the 31st October, 2008 empowering the Deputy Commissioner of Police, to exercise and perform, in relation to the District under his charge, the powers and duties of an Executive Magistrate under Section 144 of the Code of Criminal Procedure, 1973, subject to the general control of the Commissioner of Police, Delhi, under Section 71 of the Delhi Police Act, 1978.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the National Productivity Council, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the

Government of the working of the National Productivity Council, New Delhi, for the year 2007-2008.

(25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.

(26) A copy of the Annual Report (Hindi and English versions) of the Office of the Controller General of Patents, Designs and Trade Marks, Mumbai, for the year 2007-2008.

(27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.

(28) A copy of the Central Boilers Board (Nomination of Members) Rules, 2008 (Hindi and English versions) published in Notification No. G.S.R. 213 in Gazette of India dated the 13th December, 2008 under sub-section (2) of Section 28A of the Indian Boilers Act, 1923.

(29) A copy of the Indian Boiler (Second Amendment) Regulations, 2008 (Hindi and English versions) published in Notification No. G.S.R. 212 in Gazette of India dated the 13th December, 2008 under sub-section (2) of Section 28 of the Indian Boilers Act, 1923.

(30) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Sanskrit Sansthan, New Delhi, for the year 2007-2008, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rashtriya Sanskrit Sansthan, New Delhi, for the year 2007-2008.

(31) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.

(32) (i) A copy of the Annual Report (Hindi and English versions) of the Tezpur University, Tezpur, for the year 2007-2008.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tezpur University, Tezpur, for the year 2007-2008.

(33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.

(34) (i) A copy of the Annual Report (Hindi and English versions) of the Jamia Millia Islamia, New Delhi, for the year 2007-2008.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jamia Millia Islamia, New Delhi, for the year 2007-2008.

(35) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (34) above.

(36) (i) A copy of the Annual Report (Hindi and English versions) of the Banaras Hindu University, Varanasi, for the year 2007-2008.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Banaras Hindu University, Varanasi, for the year 2007-2008.

(37) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.

(38) (i) A copy of the Annual Report (Hindi and English versions) of the Visva-Bharati, Santiniketan, for the year 2007-2008, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Visva-Bharati, Santiniketan, for the year 2007-2008.

(39) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (38) above.

(40) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Hindi (Kendriya Hindi Shikshan Mandal), Agra, for the year 2007-2008, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Hindi (Kendriya Hindi Shikshan Mandal), Agra, for the year 2007-2008.

(41) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (40) above.

- (42) (i) A copy of the Annual Report (Hindi and English versions) of the Pondicherry University, Puducherry, for the year 2007-2008.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pondicherry University, Puducherry, for the year 2007-2008.
- (43) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (42) above.
- (44) (i) A copy of the Annual Report (Hindi and English versions) of the University of Hyderabad, Hyderabad, for the year 2007-2008.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the University of Hyderabad, Hyderabad, for the year 2007-2008.
- (45) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (44) above.
- (46) A copy of the Annual Accounts (Hindi and English versions) of the Manipur University, Imphal, for the year 2005-2006, together with Audit Report thereon.
- (47) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (46) above.
- (48) A copy of the Annual Accounts (Hindi and English versions) of the Manipur University, Imphal, for the year 2006-2007, together with Audit Report thereon.
- (49) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (48) above.
- (50) A copy of the Annual Accounts (Hindi and English versions) of the University of Allahabad, Allahabad, for the year 2005-2006, together with Audit Report thereon.
- (51) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (50) above.
- (52) A copy of the Annual Accounts (Hindi and English versions) of the Tezpur University, Tezpur, for the year 2007-2008, together with Audit Report thereon.
- (53) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (52) above.

(54) A copy of the Annual Accounts (Hindi and English versions) of the Jawaharlal Nehru University, New Delhi, for the year 2007-2008, together with Audit Report thereon.

(55) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (54) above.

(56) (i) A copy of the Annual Report (Hindi and English versions) of the Visvesvaraya National Institute of Technology, Nagpur, for the year 2007-2008, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Visvesvaraya National Institute of Technology, Nagpur, for the year 2007-2008.

(57) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (56) above.

(58) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Warangal, for the year 2007-2008, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Warangal, for the year 2007-2008.

(59) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (58) above.

(60) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Promotion of Urdu Language, New Delhi, for the year 2007-2008.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Promotion of Urdu Language, New Delhi, for the year 2007-2008, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Promotion of Urdu Language, New Delhi, for the year 2007-2008.

- (iv) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the National Council for Promotion of Urdu Language, New Delhi, for the year 2007-2008.
- (61) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (60) above.
- (62) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Jalandhar, for the year 2005-2006, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Jalandhar, for the year 2005-2006.
- (63) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (62) above.
- (64) (i) A copy of the Annual Report (Hindi and English versions) of the National University of Educational Planning and Administration, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National University of Educational Planning and Administration, New Delhi, for the year 2007-2008.
- (65) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (64) above.
- (66) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Allahabad, for the year 2007-2008.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Allahabad, for the year 2007-2008.
- (67) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (66) above.
- (68) (i) A copy of the Annual Report (Hindi and English versions) of the Atal Bihari Vajpayee Indian Institute of Information Technology and

Management, Gwalior, for the year 2007-2008.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Atal Bihari Vajpayee Indian Institute of Information Technology and Management, Gwalior, for the year 2006-2007, together with Audit Report thereon.
 - (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Atal Bihari Vajpayee Indian Institute of Information Technology and Management, Gwalior, for the year 2007-2008.
- (69) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (68) above.
- (70) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Roorkee, Roorkee, for the year 2007-2008.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Roorkee, Roorkee, for the year 2007-2008, together with Audit Report thereon.
- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Roorkee, Roorkee, for the year 2007-2008.
- (71) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (70) above.
- (72) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Guwahati, for the year 2007-2008.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Guwahati, for the year 2007-2008.
- (73) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology, Kanpur, for the year 2007-2008 together with Audit Report thereon.

(74) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (73) above.

(75) (i) A copy of the Annual Report (Hindi and English versions) of the Babasaheb Bhimrao Ambedkar University, Lucknow, for the year 2007-2008.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Babasaheb Bhimrao Ambedkar University, Lucknow, for the year 2007-2008.

(76) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (75) above.

(77) (i) A copy of the Annual Report (Hindi and English versions) of the Mahatma Gandhi Antarrashtriya Hindi Vishwavidyalaya, Wardha, for the year 2007-2008, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mahatma Gandhi Antarrashtriya Hindi Vishwavidyalaya, Wardha, for the year 2007-2008.

(78) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (77) above.

(79) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Sanskrit Vidyapeetha, Tirupati, for the year 2007-2008, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rashtriya Sanskrit Vidyapeetha, Tirupati, for the year 2007-2008.

(80) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (79) above.

(81) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Kozhikode, for the year 2007-2008, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Kozhikode, for the

year 2007-2008.

(82) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (82) above.

(83) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Bangalore, for the year 2007-2008, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Bangalore, for the year 2007-2008.

(84) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (83) above.

(85) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Ahmedabad, for the year 2007-2008, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Ahmedabad, for the year 2007-2008.

(86) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (85) above.

(87) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Industrial Engineering, Mumbai, for the year 2007-2008.

(ii) A copy of Annual Accounts (Hindi and English versions) of the National Institute of Industrial Engineering, Mumbai, for the year 2007-08.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Industrial Engineering, Mumbai, for the year 2007-2008.

(88) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (87) above.

(89) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Auroville Foundation, Auroville,

for the year 2007-2008 within the stipulated period of nine months after the close of the accounting year.

(90) A copy of the Notification No. S.O. 371(E) (Hindi and English versions) published in Gazette of India dated the 30th January, 2009 making special provisions for reservation of seats for the Scheduled Castes, Scheduled Tribes and the Socially and Educationally Backward Classes/Other Backward Classes in admissions to central educational institutions under Section 7 of the Central Educational Institutions (Reservation in Admission) Act, 2006.

(91) A copy of the Notification No. C-187/A-3/VC-08 (Hindi and English versions) published in Gazette of India dated the 9th February, 2008 making certain amendments to the Statutes of the University of Allahabad under sub-section (2) of Section 44 of the University of Allahabad Act, 2005.

(92) A copy of the Statement* (Hindi and English versions) showing reasons for delay in laying the Annual Report and Audited Accounts of the National Institute of Technology, Rourkela, for the year 2007-2008.

(93) A copy of the Statement* (Hindi and English versions) showing reasons for delay in laying the Annual Report and Audited Accounts of the National Institute of Technology, Surathkal, for the year 2007-2008.

(94) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Tiruchirappalli, for the year 2007-2008, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Tiruchirappalli, for the year 2007-2008.

(95) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (94) above.

(96) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training (Southern Region), Chennai, for the year 2007-2008, alongwith Audited Accounts.

*The Annual Reports and Audited Accounts were laid on the Table on 17.02.2009.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Board of Apprenticeship Training (Southern Region), Chennai, for the year 2007-2008.
- (97) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (96) above.
- (98) (i) A copy of the Annual Report (Hindi and English versions) of the Malaviya National Institute of Technology, Jaipur, for the year 2007-2008, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Malaviya National Institute of Technology, Jaipur, for the year 2007-2008.
- (99) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (98) above.
- (100) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Kurukshetra, for the year 2007-2008, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Kurukshetra, for the year 2007-2008.
- (101) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (100) above.
- (102) A copy of the Annual Accounts (Hindi and English versions) of the University of Hyderabad, Hyderabad, for the year 2007-2008, together with Audit Report thereon.
- (103) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (102) above.
- (104) (i) A copy of the Annual Report (Hindi and English versions) of the India Trade Promotion Organisation, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the India Trade Promotion Organisation, New Delhi, for

the year 2007-2008.

(105) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (104) above.

(106) (i) A copy of the Annual Report (Hindi and English versions) of the Tobacco Board, Guntur, for the year 2007-2008, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tobacco Board, Guntur, for the year 2007-2008.

(107) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (106) above.

(108) (i) A copy of the Annual Report (Hindi and English versions) of the Project Exports Promotion Council of India, New Delhi, for the year 2007-2008, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Project Exports Promotion Council of India, New Delhi, for the year 2007-2008.

(109) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (108) above.

(110) (i) A copy of the Annual Report (Hindi and English versions) of the Federation of Indian Export Organisations, New Delhi, for the year 2007-2008, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Federation of Indian Export Organisations, New Delhi, for the year 2007-2008.

(111) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (110) above.

(112) A copy of the Special Economic Zones (Amendment) Rules, 2009 (Hindi and English versions) published in Notification No. G.S.R. 72(E) in Gazette of India dated the 3rd February, 2009 under sub-section (3) of Section 55 of the Special Economic Zones Act, 2005, together with an explanatory notes.

5. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:-

- (i) That Rajya had no recommendation to make to Lok Sabha in regard to the Appropriation (Railways) Vote on Account Bill, 2009, passed by the Lok Sabha on the 19th February, 2009.
- (ii) That Rajya had no recommendation to make to Lok Sabha in regard to the Appropriation (Railways) Bill, 2009, passed by the Lok Sabha on the 19th February, 2009.
- (iii) That Rajya had no recommendation to make to Lok Sabha in regard to the Appropriation (Railways) No. 2 Bill, 2009, passed by the Lok Sabha on the 19th February, 2009.

6. Report of Committee on Papers laid on the Table

Shri Hannan Mollah presented the Twenty-first Report (Hindi and English versions) of the Committee on Papers Laid on the Table and Minutes relating thereto.

7. Reports of Committee on Subordinate Legislation

Shri N.N. Krishnadas presented the Twenty-fourth and Twenty-fifth Reports (English and Hindi versions) of the Committee on Subordinate Legislation.

8. Reports of Standing Committee on Defence

Shri Balasaheb Vikhe Patil presented the following Reports (Hindi and English versions) of the Standing Committee on Defence (2008-09):

- (1) Thirty-fourth Report on 'Human Resource Planning, Shortage of Manpower, Infusion of Hi-Tech Training and Infrastructure for the Armed Forces'.

- (2) Thirty-fifth Report on 'Action Taken by the Government on the recommendations/observations of the Committee contained in their Twenty-ninth Report (Fourteenth Lok Sabha) on Demands for Grants (2008-09) of the Ministry of Defence'.
- (3) Thirty-sixth Report on 'Status of implementation of Unified Command for Armed Forces'.

9. Report of Standing Committee on Petroleum and Natural Gas

Shri Jai Prakash (Hissar) presented the Twenty-fifth Report (Hindi and English versions) of the Standing Committee on Petroleum & Natural Gas (2008-09) on 'Marketing, Supply, Distribution, Dealerships and Pricing of Kerosene and other Petroleum Products'.

10. Report of Standing Committee on Transport, Tourism and Culture

Shri Anandrao Vithoba Adsul laid on the table a copy of the One Hundred Forty-ninth Report (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture on Development of tourism infrastructure and amenities for the Commonwealth Games 2010.

12.04 P.M.

11. Observation by Speaker

The Speaker made an observation regarding the business transacted by the House during the week ending 20 February, 2009.

12.08 P.M.**12. Statements by Ministers**

- (i) The Minister of State in the Ministry of Human Resource Development on behalf of the Minister of Human Resource Development laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 206th Report of the Standing Committee on Human Resource Development on Demands for Grants (2008-09) (Demand No.57), pertaining to the Department of School Education and Literacy, Ministry of Human Resource Development.
- (ii) The Minister of State in the Ministry of Rural Development and Minister of State in the Ministry of Parliamentary Affairs laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 22nd Report of the Standing Committee on Rural Development on Rural Housing Scheme, pertaining to the Ministry of Rural Development.
- (iii) The Minister of State in the Department of Commerce, Ministry of Commerce & Industry and Minister of State in the Ministry of Power laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 85th Report of the Standing Committee on Commerce on Demands for Grants (2008-09), pertaining to the Department of Commerce, Ministry of Commerce and Industry.

13. Government Bill – Withdrawn

** The Payment of Gratuity (Amendment) Bill, 2007.*

14. Government Bills – Introduced

- (i) *State Bank of India (Subsidiary Banks Laws) Amendment Bill, 2009.*
- (ii) *The Indian Trusts (Amendment) Bill, 2009.*
- (iii)[#] *The Payment of Gratuity (Amendment) Bill, 2009.*

*At 3.30 P.M.

#At 3.34 P.M.

12.11 P.M.**15. Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Jivabhai A. Patel regarding need to review the method of exploration of gas and petroleum by ONGC in Mehsana Parliamentary Constituency in Gujarat causing contamination and depletion of water table in the region.
- (2) Shri N.S.V. Chitthan regarding need to appoint a Vice-Chancellor of Gandhigram Rural University in Dindigul, Tamil Nadu.
- (3) Shri Harisinh Chavda regarding need to restart local rail service between Banaskantha and Palanpur; extend Gujarat Mail upto Palanpur and introduce additional DEMU service on Mount Abu-Ahmedabad-Palanpur route.
- (4) Ch. Lal Singh regarding need to give basic rights to West Pakistani/POK refugees and people of Chhamb Jorian residing in Jammu & Kashmir.
- (5) Shri S.K. Kharventhan regarding need to permit the tapping of Coconut-Palm milk from Coconut and Palmyra trees for its use as a herbal drink in the country.
- (6) Dr. Karan Singh Yadav regarding need to protect the livelihood of families facing demolition of their shops due to construction of six lane road and flyover on N.H.- 8 in Behrod, Rajasthan.
- (7) Shri Virendra Kumar regarding need to set-up iron ore and other minerals based factories in Sagar and Chhattarpur districts in Madhya Pradesh.
- (8) Shri Kashiram Rana regarding need to declare the Sardar Sarovar Project as a National Project.
- (9) Shri Dushyant Singh regarding need to expedite the construction of Ramganj-Mandi-Bhopal railway line.
- (10) Shri P.S. Gadhavi regarding need to approve the proposals submitted by Government of Gujarat for construction of Ghaduli-Hajpur-Khavda-Santalpur and Khavda-Dholavira roads in Gujarat.

- (11) Dr. K.S. Manoj regarding need to set up a Coast Guard Station at Alappuzha in Kerala.
- (12) Smt. Minati Sen regarding need to resume train services between Haldibari and Sealdah via Chilahati and Parbatipur in Bangladesh.
- (13) Shri Ramji Lal Suman regarding need to bring a bill in Parliament giving legal status to Electro-Homeopathy.
- (14) Shri Rajnarayan Budholiya regarding need to undertake widening and repair of Kanpur-Sagar and Jhansi-Mirzapur sections of National Highways in Uttar Pradesh as per specified norms and standards.
- (15) Shri Rajesh Kumar Manjhi regarding need to open a Cancer Research and Treatment centre at Anugraha Narayan Magadh Medical College & Hospital in Gaya, Bihar under Pradhan Mantri Swasthya Suraksha Yojana.
- (16) Shri Bhartruhari Mahtab regarding need to release incentive component grants to the Government of Orissa under Accelerated Power Development Reform Programme.
- (17) Prof. M. Ramadass regarding need to treat Puducherry as a State and bring it within the fold of Central Finance Commission.
- (18) Dr. C. Krishnan regarding need to withdraw the decision to extend the area of Indira Gandhi Wildlife Sanctuary, Coimbatore, Tamil Nadu.
- (19) Shri Thupstan Chhewang regarding need to confer the status of Deemed University to Central Institute of Buddhist Studies in Leh district of Ladakh region in Jammu & Kashmir.

***12.11 P.M.**

16. Submissions by Members

(I) Regarding problems likely to arise in Malkangiri district of Orissa due to reported implementation of Polavaram Project.

Shri Braja Kishore Tripathy made submission regarding problems likely to arise in Malkangiri district of Orissa due to reported implementation of Polavaram Project.

Shri Jay Prakash Narayan Yadav responded.

12.27 P.M.

(II) Regarding non-payment of dues to employees of Dunlop India Limited and alleged violation of agreement by the employer.

Shri Rupchand Pal made submission regarding non-payment of dues to employees of Dunlop India Limited and alleged violation of agreement by the employer.

Shri Hannan Mollah associated.

Shri Oscar Fernandes responded.

*From 12.11 P.M. to 12.30 P.M., members raised matters of urgent public importance.

12.31 P.M.

17. The Interim Budget (General)–2009-10; Demands for Grants on Account (General)–2009-10; Supplementary Demands for Grants (General)–2008-09.

Time Taken: 7 hrs. 20 mts.

Combined discussion on the following items of business taken up together, continued:-

- (i) General Discussion on the Interim Budget (General) – 2009-10;
- (ii) Demands for Grants on Account Nos. 1 to 33, 35, 36, 38 to 62, 64 to 74, 76, 77 and 79 to 105 in respect of Budget (General) for 2009-10;
- (iii) Supplementary Demands for Grants Nos. 1 to 3, 6, 8, 10 to 19, 21, 23 to 25, 27 to 33, 35, 38 to 43, 46 to 51, 53 to 55, 57 to 62, 64, 65, 67 to 69, 71, 72, 74, 77, 79, 80, 83 to 88, 90 to 101 and 103 to 105 in respect of Budget (General) for 2008-09.

The following members took part in the combined debate:-

1. Shri Mohan Rawale
2. Shri Kinjarapu Yerrannaidu
- 3* Dr. Laxminarayan Pandey
- 4* Shri A.K.S. Vijayan
- 5* Shri Harikewal Prasad
6. Prof. Chander Kumar
- 7* Dr. Prasanna Kumar Patasani
8. Shri Kashiram Rana
- 9* Shri Francis Fanthome
- 10** Shri C. Kuppusami
- 11* Shri Kishan Singh Sangwan
12. Smt. Ranjeet Ranjan

*Written speeches were laid on the Table.

**He also laid some portion of his speech on the Table.

13. Shri Balasaheb Vikhe Patil
14. Shri P.C. Thomas
15. Shri Asaduddin Owaisi
16. Shri Suresh Prabhakar Prabhu
17. Dr. Sujan Chakraborty
- 18** Shri Nihal Chand
19. Shri Vijoy Krishna
20. Shri Harin Pathak
- 21* Shri Rayapati Sambasiva Rao
- 22* Smt. C.S. Sujatha
- 23* Shri Francis K. George
- 24* Shri Harisinh Chavda
- 25* Smt. Botcha Jhansi Lakshmi

Shri Pranab Mukherjee replied to the combined debate.

The discussion was concluded.

All the Demands for Grants on Account Nos. 1 to 33, 35, 36, 38 to 62, 64 to 74, 76, 77 and 79 to 105 in respect of Budget (General) for 2009-10 for the amount shown under column 3 of the printed list of Demands for Grants on Account (General) for 2009-10, were voted in full.

All the Supplementary Demands for Grants Nos. 1 to 3, 6, 8, 10 to 19, 21, 23 to 25, 27 to 33, 35, 38 to 43, 46 to 51, 53 to 55, 57 to 62, 64, 65, 67 to 69, 71, 72, 74, 77, 79, 80, 83 to 88, 90 to 101 and 103 to 105 in respect of Budget (General) for 2008-09 for the amounts shown under column 3 of the printed list of Supplementary Demands for Grants (General) for 2008-09, were voted in full.

*Written speeches were laid on the Table.

**He also laid some portion of his speech on the Table.

18. Government Bill – Introduced

The Appropriation (Vote on Account) Bill, 2009.

19. Government Bill – Passed

The Appropriation (Vote on Account) Bill, 2009.

The motion for consideration of the Bill moved by Shri Pranab Mukherjee was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Pranab Mukherjee.

The motion was adopted and the Bill was passed.

20. Government Bill – Introduced

The Appropriation Bill, 2009.

21. Government Bill – Passed

The Appropriation Bill, 2009.

The motion for consideration of the Bill moved by Shri Pawan Kumar Bansal was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Pawan Kumar Bansal.

The motion was adopted and the Bill was passed.

3.10 P.M.**22. Government Bill – Passed**

The Finance Bill, 2009.

Time Taken: 20 mts.

The motion for consideration of the Bill was moved by Shri Pranab Mukherjee.

The following members took part in the debate :-

1. Shri Vijayendra Pal Singh
2. Shri Anandrao Vithoba Adsul

Shri Pranab Mukherjee replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Pranab Mukherjee.

The motion was adopted and the Bill was passed.

3.35 P.M.

23. Government Bill – Passed

Time Taken: 1 hr. 4 mts.

The Prevention of Money-Laundering (Amendment) Bill, 2009, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Shri Pawan Kumar Bansal on behalf of Shri Pranab Mukherjee.

The following members took part in the debate :-

1. Shri Lakshman Singh
2. Shri Rupchand Pal
3. Shri Mohan Rawale
4. Shri Alok Kumar Mehta
5. Shri Bhartruhari Mahtab
6. Shri Vijayendra Pal Singh
7. Shri Braja Kishore Tripathy

Shri Pawan Kumar Bansal replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 13 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Pawan Kumar Bansal.

The motion was adopted and the Bill was passed.

4.40 P.M.

24. Government Bill – Passed

Time Taken: 1 hr. 21 mts.

The Metro Railways (Amendment) Bill, 2009.

The motion for consideration of the Bill was moved by Shri S. Jaipal Reddy.

The following members took part in the debate :-

1. Shri Syed Shahnawaz Hussain
2. Shri Jagdish Tytler
3. Shri Varkala Radhakrishnan
4. Shri Alok Kumar Mehta
5. Shri Suresh Prabhakar Prabhu
6. Shri Braja Kishore Tripathy
7. Shri Suravaram Sudhakar Reddy
8. Shri Santosh Gangwar
9. Shri Surendra Prakash Goyal

Shri S. Jaipal Reddy replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 17 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri S. Jaipal Reddy.

The motion was adopted and the Bill was passed.

6.02 P.M.

25. Government Bill – Under Consideration

Time Taken: 1 hr. 16 mts.

The National Commission for Minority Educational Institutions (Amendment) Bill, 2009.

The motion for consideration of the Bill was moved by Shri Md. Ali Ashraf Fatmi on behalf of Shri Arjun Singh.

The following members took part in the debate :-

1. Prof. Rasa Singh Rawat
2. Shri Rashid J.M. Aaron
3. Shri P. Karunakaran
4. Shri Ram Kripal Yadav
5. Shri C.K. Chandrappan
6. Shri Chandrakant Bhaurao Khair
7. Shri Braja Kishore Tripathy
8. Shri Asaduddin Owaisi
9. Shri Francis K. George
10. Shri Santosh Gangwar

The discussion was not concluded.

***7.33 P.M.**

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 25th February, 2009.)

**P.D.T. ACHARY,
Secretary-General.**

*From 7.19 P.M. to 7.33 P.M., members raised matters of urgent public importance.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, February 25, 2009/ Phalguna 6, 1930(Saka)

No. 331

11.00 A.M.

1. Starred Questions

Starred Question Nos. 121, 123, 124 and 125 were orally answered. Replies to Starred Question Nos. 122 and 126 – 140 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 620 – 804 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Inland Waterways Authority of India, Noida, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Inland Waterways Authority of India, Noida, for the year 2007-2008.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

- (3) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Mumbai Port Trust, Mumbai, for the year 2007-2008.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mumbai Port Trust, Mumbai, for the year 2007-2008.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Accounts (Hindi and English versions) of the Cochin Port Trust, Cochin, for the year 2007-2008, together with Audit Report thereon.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Cochin Port Trust, Cochin, for the year 2007-2008.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the Inland Waterways Authority of India (Amendment) Rules, 2008 (Hindi and English versions) published in Notification No. G.S.R. 858(E) in Gazette of India dated the 15th December, 2008, under Section 36 of the Inland Waterways Authority of India Act, 1985.
- (8) A copy of the Public Enterprises Survey, 2007-2008 (Volumes I to III) (Hindi and English versions).
- (9) A copy of the Notification No. S.O. 36(E) (Hindi and English versions) published in Gazette of India dated the 6th January, 2009 specifying the rights, mentioned therein, to which the persons registered as the overseas citizen of India under Section 7A of the Citizenship Act, 1955 issued under sub-section (1) of Section 7B of the said Act.
- (10) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
 - (i) Statement regarding Review by the Government of the working of the WAPCOS Limited {Formerly known as Water and Power Consultancy Services (I) Limited}, New Delhi, for the year 2007-2008.
 - (ii) Annual Report of the WAPCOS Limited {Formerly known as Water and Power Consultancy Services (I) Limited}, New Delhi, for the year 2007-

2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.

(12) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi National Institute of Youth Development, Sriperumbudur, for the year 2007-2008, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi National Institute of Youth Development, Sriperumbudur, for the year 2007-2008.

(13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.

(14) (i) A copy of the Annual Report (Hindi and English versions) of the Medical Council of India, New Delhi, for the year 2007-2008.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Medical Council of India, New Delhi, for the year 2007-2008, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Medical Council of India, New Delhi, for the year 2007-2008.

(15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.

(16) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Medical Research, New Delhi, for the year 2007-2008.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of Medical Research, New Delhi, for the year 2007-2008, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Medical Research, New Delhi, for the year 2007-2008.

(17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.

(18) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Yoga and Naturopathy, New Delhi, for the year 2007-2008, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Yoga and Naturopathy, New Delhi, for the year 2007-2008.

(19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.

(20) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Naturopathy, Pune, for the year 2007-2008, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Naturopathy, Pune, for the year 2007-2008.

(21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.

(22) A copy each of the following Notifications (Hindi and English versions) under subsection (3) of Section 31 of the Cigarettes and other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Act, 2003:-

(i) The Prohibition of Smoking in Public Places Rules, 2008 published in Notification No. G.S.R. 417(E) in Gazette of India dated the 30th May, 2008.

(ii) The Cigarettes and other Tobacco Products {Packaging and Labelling (Amendment) Rules}, 2008 published in Notification No. G.S.R. 693(E) in Gazette of India dated the 29th September, 2008.

(iii) The Cigarettes and other Tobacco Products {Packaging and Labelling (Amendment) Rules}, 2007 published in Notification No. G.S.R. 633(E) in Gazette of India dated the 29th September, 2007.

- (iv) The Cigarettes and other Tobacco Products (Packaging and Labelling) Rules, 2008 published in Notification No. G.S.R. 182(E) in Gazette of India dated the 15th March, 2008.

(23) Four statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.

(24) A copy of the Notification No. S.O. 2814(E) (Hindi and English versions) published in Gazette of India dated the 28th November, 2008, containing corrigendum to the Notification No. G.S.R. 693(E) dated the 29th September, 2008, under Cigarettes and other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Act, 2003.

(25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.

(26) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (i) Statement regarding Review by the Government of the working of the Hindustan Latex Limited, Thiruvananthapuram, for the year 2007-2008.
- (ii) Annual Report of the Hindustan Latex Limited, Thiruvananthapuram, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.

(28) (i) A copy of the Annual Report (Hindi and English versions) of the New Delhi Tuberculosis Centre, New Delhi, for the year 2007-2008, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the New Delhi Tuberculosis Centre, New Delhi, for the year 2007-2008.

(29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.

(30) (i) A copy of the Annual Report (Hindi and English versions) of the Lala Ram Sarup Institute of Tuberculosis and Respiratory Diseases, New Delhi, for

the year 2007-2008, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lala Ram Sarup Institute of Tuberculosis and Respiratory Diseases, New Delhi, for the year 2007-2008.

(31) A copy of the Annual Report (Hindi and English versions) of the Jansankhya Sthirata Kosh (National Population Stabilisation Fund), New Delhi, for the year 2007-2008, alongwith Audited Accounts.

(32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.

(33) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Health and Family Welfare, New Delhi, for the year 2007-2008, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Health and Family Welfare, New Delhi, for the year 2007-2008.

(34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.

(35) (i) A copy of the Annual Report (Hindi and English versions) of the Voluntary Health Services, Chennai, for the year 2007-2008.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Voluntary Health Services, Chennai, for the year 2007-2008, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Voluntary Health Services, Chennai, for the year 2007-2008.

(36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.

(37) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 20 of the Dentists Act, 1948:-

- (i) The Dental Council of India Post Graduate Diploma Course Regulations, 2008 published in Notification No. DE-130-2007 in Gazette of India dated the 8th August, 2008.
 - (ii) The Dental Council of India Dental Hygienists Course Regulations, 2008 published in Notification No. DE-54-2007 in Gazette of India dated the 20th August, 2008.
 - (iii) The Dental Council of India Dental Mechanics Course Regulations, 2008 published in Notification No. DE-54-2007 in Gazette of India dated the 20th August, 2008.
 - (iv) The Dental Council of India Post Graduate Diploma Course Regulations (Dental Materials), 2008 published in Notification No. DE-130-2007 in Gazette of India dated the 27th August, 2008.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Post-Graduate Teaching and Research in Ayurveda, Jamnagar, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Post-Graduate Teaching and Research in Ayurveda, Jamnagar, for the year 2007-2008.
- (39) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (38) above.
- (40) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Ayurveda, Jaipur, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Ayurveda, Jaipur, for the year 2007-2008.
- (41) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (40) above.
- (42) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956 :-

- (i) S.O. 1515(E) published in Gazette of India dated the 23rd June, 2008 regarding acquisition of land for construction of Grade Separator at Koyambedu Junction, in Koyambedu and Arumbakkam villages of Egmore-Nungambakkam Taluk in the State of Tamil Nadu.
- (ii) S.O. 1568(E) published in Gazette of India dated the 26th June, 2008 regarding acquisition of land for construction of Chennai By-Pass (Phase-II) connecting National Highway Nos. 4 and 5 in the State of Tamil Nadu.
- (iii) S.O. 1633(E) published in Gazette of India dated the 8th July, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 7 (Salem-Karur Section) in the State of Tamil Nadu.
- (iv) S.O. 1638(E) published in Gazette of India dated the 9th July, 2008 making certain amendments in the Notification No. S.O. 1943(E) dated the 15th November, 2007.
- (v) S.O. 1642(E) published in Gazette of India dated the 9th July, 2008 making certain amendments in the Notification No. S.O. 1902(E) dated the 12th November, 2007.
- (vi) S.O. 1643(E) published in Gazette of India dated the 9th July, 2008 making certain amendments in the Notification No. S.O. 115(E) dated the 21st January, 2008.
- (vii) S.O. 1644(E) published in Gazette of India dated the 9th July, 2008 making certain amendments in the Notification No. S.O. 1738(E) dated the 10th October, 2006.
- (viii) S.O. 1648(E) published in Gazette of India dated the 10th July, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 46 (Krishnagiri-Ranipet Section) in the State of Tamil Nadu.
- (ix) S.O. 1650(E) published in Gazette of India dated the 10th July, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 67 (Extn.) in the State of Tamil Nadu.

- (x) S.O. 1731(E) published in Gazette of India dated the 21st July, 2008 making certain amendments in the Notification No. S.O. 1582(E) dated the 22nd September, 2006.
- (xi) S.O. 1733(E) published in Gazette of India dated the 21st July, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 67 (Thanjavur-Tiruchirappalli Section) in the State of Tamil Nadu.
- (xii) S.O. 1749(E) published in Gazette of India dated the 22nd July, 2008 regarding acquisition of land for building (widening), maintenance and operation of National Highway No. 47, including construction of bypasses (Salem-Coimbatore Section) in the State of Tamil Nadu.
- (xiii) S.O. 1877(E) published in Gazette of India dated the 30th July, 2008 making certain amendments in the Notification No. S.O. 497(E) dated the 13th March, 2008.
- (xiv) S.O. 1878(E) published in Gazette of India dated the 30th July, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 4 in the State of Tamil Nadu.
- (xv) S.O. 2055(E) published in Gazette of India dated the 18th August, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 67 (Karur-Coimbatore Section) in the State of Tamil Nadu.
- (xvi) S.O. 2069(E) published in Gazette of India dated the 19th August, 2008 making certain amendments in the Notification No. S.O. 1436(E) dated the 11th June, 2008.
- (xvii) S.O. 2087 (E) published in Gazette of India dated the 22nd August, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 45 (Trichy-Dindigul Section) in the State of Tamil Nadu.
- (xviii) S.O. 2136 (E) and S.O. 2137(E) published in Gazette of India dated the 29th August, 2008 regarding acquisition of land for building

(widening/four-laning, etc.), maintenance and operation of different stretches of National Highway No. 45B (Madurai-Aruppukottai-Thoothukkudi Section) in the State of Tamil Nadu.

- (xix) S.O. 2138(E) published in Gazette of India dated the 29th August, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 45 (Trichy-Dindigul Section) in the State of Tamil Nadu.
- (xx) S.O. 2139(E) and S.O. 2140(E) published in Gazette of India dated the 29th August, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of different stretches of National Highway No. 66 (Pondicherry-Tindivanam Section) in the State of Tamil Nadu.
- (xxi) S.O. 2177(E) published in Gazette of India dated the 10th September, 2008 making certain amendments in the three Notifications, mentioned therein.
- (xxii) S.O. 2178(E) published in Gazette of India dated the 10th September, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 67 (Thanjavur-Tiruchirappalli Section) in the State of Tamil Nadu.
- (xxiii) S.O. 2183(E) published in Gazette of India dated the 10th September, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 45 (Tindivanam-Villupuram-Tiruchirappalli Section) in the State of Tamil Nadu.
- (xxiv) S.O. 1564(E) published in Gazette of India dated the 26th June, 2008 regarding acquisition of land for building (four-laning), maintenance and operation of National Highway No. 68 (Salem-Ulundurpet Section) in the State of Tamil Nadu.
- (xxv) S.O. 1625(E) published in Gazette of India dated the 7th July, 2008 regarding acquisition of land for building (widening/four-laning, etc.),

- maintenance and operation of National Highway No. 46 (Krishnagiri-Ranipet Section) in the State of Tamil Nadu.
- (xxvi) S.O. 1632(E) published in Gazette of India dated the 8th July, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 7 (Madurai-Kanniyakumari Section) in the State of Tamil Nadu.
- (xxvii) S.O. 1640(E) published in Gazette of India dated the 9th July, 2008 regarding acquisition of land for building (four-laning), maintenance and operation of National Highway No. 68 (Salem-Ulundurpet Section) in the State of Tamil Nadu.
- (xxviii) S.O. 1641(E) published in Gazette of India dated the 9th July, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 67 (Thanjavur-Tiruchirappalli Section) in the State of Tamil Nadu.
- (xxix) S.O. 1732(E) published in Gazette of India dated the 21st July, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 67 (including Bypasses) (Trichy-Karur Section) in the State of Tamil Nadu.
- (xxx) S.O. 1734(E) published in Gazette of India dated the 21st July, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 67 (Thanjavur-Tiruchirappalli Section) in the State of Tamil Nadu.
- (xxxii) S.O. 1750(E) published in Gazette of India dated the 22nd July, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 7 (Madurai-Kanniyakumari Section) in the State of Tamil Nadu.
- (xxxii) S.O. 1837(E) published in Gazette of India dated the 24th July, 2008 regarding acquisition of land for building (four-laning), maintenance and operation of National Highway No. 46 (Krishnagiri-Ranipet Section) in the State of Tamil Nadu.

- (xxxiii) S.O. 1870(E) published in Gazette of India dated the 29th July, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 67 (Thanjavur-Tiruchirappalli Section) in the State of Tamil Nadu.
- (xxxiv) S.O. 1885(E) published in Gazette of India dated the 30th July, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 7 (Bangalore-Salem-Madurai Section) in the State of Tamil Nadu.
- (xxxv) S.O. 1886(E) published in Gazette of India dated the 30th July, 2008 making certain amendments in the Notification No. S.O. 299(E) dated the 12th February, 2008.
- (xxxvi) S.O. 1895(E) to S.O. 1897(E) published in Gazette of India dated the 31st July, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of different stretches of National Highway No. 45B (Madurai-Aruppukottai-Thoothukkudi Section) in the State of Tamil Nadu.
- (xxxvii) S.O. 1898(E) published in Gazette of India dated the 31st July, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 45 (Trichy-Dindigul Section) in the State of Tamil Nadu.
- (xxxviii) S.O. 1899(E) published in Gazette of India dated the 31st July, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 45 (Trichy-Karur Section) in the State of Tamil Nadu.
- (xxxix) S.O. 2723(E) published in Gazette of India dated the 25th November, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 45 (Trichy-Dindigul Section) in the State of Tamil Nadu.
- (xl) S.O. 2725(E) published in Gazette of India dated the 25th November, 2008 regarding acquisition of land for building (widening/four-laning, etc.),

maintenance and operation of National Highway No. 67 (Trichy-Karur Section) in the State of Tamil Nadu.

- (xli) S.O. 2735(E) published in Gazette of India dated the 26th November, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 67 (Karur-Coimbatore Section) in the State of Tamil Nadu.
- (xlii) S.O. 2811(E) published in Gazette of India dated the 28th November, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 45 (Tindivanam-Viluppuram-Tiruchirappalli Section) in the State of Tamil Nadu.
- (xliii) S.O. 2830(E) and S.O. 2831(E) published in Gazette of India dated the 2nd December, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of different stretches of National Highway No. 45 (Trichy-Dindigul Section) in the State of Tamil Nadu.
- (xliv) S.O. 2836(E) published in Gazette of India dated the 3rd December, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 45B (Tiruchirappalli-Viralimalai-Madurai Section) in the State of Tamil Nadu.
- (xlv) S.O. 2837(E) published in Gazette of India dated the 3rd December, 2008 regarding acquisition of land for building (four-laning), maintenance and operation of National Highway No. 45 (Tindivanam-Viluppuram-Tiruchirappalli Section) in the State of Tamil Nadu.
- (xlvi) S.O. 2917 (E) published in Gazette of India dated the 17th December, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 47 (Salem-Coimbatore Section) in the State of Tamil Nadu.
- (xlvii) S.O. 2914(E) published in Gazette of India dated the 17th December, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 7 (Salem-Karur Section) in the State of Tamil Nadu.

- (xlviii) S.O. 2915(E) published in Gazette of India dated the 17th December, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 7 (Bangalore-Salem-Madurai Section) in the State of Tamil Nadu.
- (xlix) S.O. 2916(E) published in Gazette of India dated the 17th December, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 7 in the State of Tamil Nadu.
- (l) S.O. 2918(E) published in Gazette of India dated the 17th December, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 67 (Thanjavur-Tiruchirappalli Section) in the State of Tamil Nadu.
- (li) S.O. 3002(E) and S.O. 3003(E) published in Gazette of India dated the 31st December, 2008 regarding acquisition of land for building (four-laning), maintenance and operation of different stretches of National Highway No. 68 (Salem-Ulundurpet Section) in the State of Tamil Nadu.
- (lii) S.O. 11(E) published in Gazette of India dated the 2nd January, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 67 (Trichy-Karur Section) in the State of Tamil Nadu.
- (liii) S.O. 2369(E) published in Gazette of India dated the 3rd October, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 45B (Madurai-Aruppukottai-Thoothukkudi Section) in the State of Tamil Nadu.
- (liv) S.O. 2444(E) published in Gazette of India dated the 14th October, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 45 (Tindivanam-Villupuram-Tiruchirappalli Section) in the State of Tamil Nadu.
- (lv) S.O. 2464(E) published in Gazette of India dated the 17th October, 2008 regarding acquisition of land for building (widening/four-laning, etc.),

maintenance and operation of National Highway No. 45B (Tiruchirappali-Viralimalai-Madurai Section) in the State of Tamil Nadu.

- (lvi) S.O. 2469(E) to S.O. 2471(E) published in Gazette of India dated the 17th October, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of different stretches of National Highway No. 45 (Trichy-Dindigul Section) in the State of Tamil Nadu.
- (lvii) S.O. 2474(E) published in Gazette of India dated the 17th October, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 47 (Salem-Coimbatore Section) in the State of Tamil Nadu.
- (lviii) S.O. 2475(E) published in Gazette of India dated the 17th October, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 7 (Salem-Karur Section) in the State of Tamil Nadu.
- (lix) S.O. 2507(E) published in Gazette of India dated the 23rd October, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 45 (Tindivanam-Villupuram-Tiruchirappalli Section) in the State of Tamil Nadu.
- (lx) S.O. 2508(E) published in Gazette of India dated the 23rd October, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 45 (Tindivanam-Villupuram-Trichy Section) in the State of Tamil Nadu.
- (lxi) S.O. 2521(E) published in Gazette of India dated the 24th October, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 66 (Puducherry-Tindivanam Section) in the State of Tamil Nadu.
- (lxii) S.O. 2522(E) published in Gazette of India dated the 24th October, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 45 (Trichy-Dindigul Section) in the State of Tamil Nadu.

- (lxiii) S.O. 2566(E) and S.O. 2567(E) published in Gazette of India dated the 31st October, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of different stretches of National Highway No. 7 (Bangalore-Salem-Madurai Section) in the State of Tamil Nadu.
- (lxiv) S.O. 2568(E) published in Gazette of India dated the 31st October, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 7 in the State of Tamil Nadu.
- (lxv) S.O. 2587(E) published in Gazette of India dated the 3rd November, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 45 (Tindivanam-Viluppuram-Tiruchirappalli Section) in the State of Tamil Nadu.
- (lxvi) S.O. 2599(E) published in Gazette of India dated the 5th November, 2008 making certain amendments in the Notification No. S.O. 2083(E) dated the 4th December, 2007.
- (lxvii) S.O. 2602(E) published in Gazette of India dated the 5th November, 2008 regarding acquisition of land for construction of Chennai Bypass (Phase-II) connecting National Highway Nos. 4 and 5 in the State of Tamil Nadu.
- (lxviii) S.O. 2603(E) published in Gazette of India dated the 5th November, 2008 regarding acquisition of land for construction of Chennai Bypass (Phase-II) connecting National Highway Nos. 4 and 5 in the State of Tamil Nadu.
- (lxix) S.O. 2724(E) published in Gazette of India dated the 25th November, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 45 (Trichy-Dindigul Section) in the State of Tamil Nadu.
- (lxx) S.O. 2726(E) published in Gazette of India dated the 25th November, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 67 (Tiruchirappalli-Karur Section) in the State of Tamil Nadu.

- (lxxi) S.O. 2829(E) published in Gazette of India dated the 2nd December, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 7 (Madurai-Kanniyakumari Section) in the State of Tamil Nadu.
- (lxxii) S.O. 2884(E) and S.O. 2885(E) published in Gazette of India dated the 15th December, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of different stretches of National Highway No. 45B (Madurai-Aruuppukottai-Thoothukkudi Section) in the State of Tamil Nadu.
- (lxxiii) S.O. 2886(E) published in Gazette of India dated the 15th December, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 45B (Madurai-Aruuppukottai-Thoothukkudi Section) in the State of Tamil Nadu.
- (lxxiv) S.O. 2887(E) published in Gazette of India dated the 15th December, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 67 (Thanjavur-Tiruchirappalli Section) in the State of Tamil Nadu.
- (lxxv) S.O. 3004(E) published in Gazette of India dated the 31st December, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 7 (Salem-Karur Section) in the State of Tamil Nadu.
- (lxxvi) S.O. 3005(E) published in Gazette of India dated the 31st December, 2008 regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 7 (Madurai-Kanniyakumari Section) in the State of Tamil Nadu.
- (lxxvii) S.O. 368(E) published in Gazette of India dated the 30th January, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 218 (Bijapur-Hubli Section) in the State of Karnataka.
- (lxxviii) S.O. 209(E) published in Gazette of India dated the 20th January, 2009 regarding rates of fee to be recovered from users of Tarihal Road

Interchange on Hubli-Dharwad Bypass on National Highway No. 4 in the State of Karnataka.

(lxxix) S.O. 2950(E) published in Gazette of India dated the 22nd December, 2008 regarding rates of fee to be recovered from users of bridge across Kali River on Panjim-Mangalore Section of National Highway No. 17 in the State of Karnataka.

(lxxx) S.O. 367(E) published in Gazette of India dated the 30th January, 2009 regarding acquisition of land for building/construction, maintenance and operation of Kodungallur Bypass (Chandappura-Kottappuram) on National Highway No. 17 in the State of Kerala.

(lxxxi) S.O. 201(E) published in Gazette of India dated the 20th January, 2009 regarding acquisition of land for building (widening/four-laning, etc.), maintenance and operation of National Highway No. 31, including construction of bypasses, in the State of Assam.

(43) A copy of the Notification No. S.O. 413(E) (Hindi and English versions) published in Gazette of India dated the 6th February, 2009 entrusting (Bharatpur-Mahua-Jaipur Section) of National Highway No. 11 in the State of Rajasthan to the National Highways Authority of India issued under Section 11 of the National Highways Authority of India Act, 1988.

(44) A copy of the Annual Report (Hindi and English versions) of the Central Information Commission, New Delhi, for the year 2006-2007, under sub-section (4) of Section 25 of the Right to Information Act, 2005.

(45) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (44) above.

(46) A copy of the Indian Administrative Service (Pay) Third Amendment Rules, 2008 (Hindi and English versions) published in Notification No. G.S.R. 20(E) in Gazette of India dated the 12th January, 2009 under sub-section (2) of Section 3 of the All India Services Act, 1951.

(47) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income Tax Act, 1961 :-

- (i) The Income-tax (Fourth Amendment) Rules, 2009 published in Notification No. S.O. 220(E) in Gazette of India dated the 21st January, 2009, together with an explanatory memorandum.
- (ii) The Income-tax (First Amendment) Rules, 2008 published in Notification No. S.O. 50(E) in Gazette of India dated the 8th January, 2008, together with an explanatory memorandum.
- (iii) The Industrial Park Scheme, 2008 published in Notification No. S.O. 51(E) in Gazette of India dated the 8th January, 2008, together with an explanatory memorandum.

(48) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item Nos. (ii) and (iii) of (47) above.

(49) A copy of the Notification No. S.O. 2813(E) (Hindi and English versions) published in Gazette of India dated the 28th November, 2008 together with an explanatory memorandum making certain amendments in the Industrial Park Scheme, 2008, issued under sub-section (4) of Section 80-IA of the Income-tax Act, 1961.

(50) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 46 of the Wealth-tax Act, 1957:-

- (i) The Wealth-tax (First Amendment) Rules, 2009 published in Notification No. S.O. 379(E) in Gazette of India dated the 30th January, 2009, together with an explanatory memorandum.
- (ii) The Wealth-tax (Second Amendment) Rules, 2009 published in Notification No. S.O. 470(E) in Gazette of India dated the 13th February, 2009, together with an explanatory memorandum.

(51) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :-

- (i) G.S.R. 91(E) published in Gazette of India dated the 10th February, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus., dated the 1st March, 2002.
- (ii) G.S.R. 8(E) published in Gazette of India dated the 2nd January, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 103/2008-Cus., (N.T.) dated the 29th August, 2008.

- (iii) G.S.R. 9(E) published in Gazette of India dated the 2nd February, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 89/2005-Cus., dated the 4th October, 2005.

(52) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944 :-

- (i) G.S.R. 92(E) published in Gazette of India dated the 11th February, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 8/2003-C.E., dated the 1st March, 2003.
- (ii) G.S.R. 93(E) published in Gazette of India dated the 11th February, 2009, together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-C.E., dated the 1st March, 2002.
- (iii) G.S.R. 883(E) published in Gazette of India dated the 24th December, 2008, together with an explanatory memorandum making certain amendments in the Notification No. 32/2005-C.E., dated the 17th August, 2005.

(53) A copy of the use of very low power remote cardiac monitoring radio frequency wireless medical devices, medical implant communication systems (MICS) or medical implant telemetry systems (MITS), and other such very low power medical radio frequency wireless devices or equipments (Exemption from Licensing Requirement) Rules, 2008 (Hindi and English versions) published in Notification No. G.S.R. 673(E) in Gazette of India dated the 23rd September, 2008, under sub-section (4) of Section 7 of the Indian Telegraph Act, 1885 and sub-section (4) of Section 10 of the Indian Wireless Telegraphy Act, 1933.

(54) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Mahanagar Telephone Nigam Limited, New Delhi, for the year 2007-2008.
- (ii) Annual Report of the Mahanagar Telephone Nigam Limited, New Delhi, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (55) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (54) above.
- (56) (i) A copy of the Annual Report (Hindi and English versions) of the C.P.R. Environmental Education Centre, Chennai, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the C.P.R. Environmental Education Centre, Chennai, for the year 2007-2008.
- (57) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (56) above.
- (58) A copy each of the following Notifications (Hindi and English versions) under sub-section(3) of Section 3 of the Environment (Protection) Act, 1986:-
- (i) S.O. 2979(E) published in Gazette of India dated the 26th December, 2008, making certain amendments in the Notification No. S.O. 671(E) dated the 30th September, 1996.
- (ii) S.O. 2674(E) published in Gazette of India dated the 18th November, 2008, constituting State Level Environment Impact Assessment Authority and the State Level Expert Appraisal Committee for the State of Orissa.
- (59) A copy of the Notification No. S.O. 195(E) (Hindi and English versions) published in Gazette of India dated the 19th January, 2009, making certain amendments in the Notification No. S.O. 1533(E) dated 14th September, 2006 issued under Environment (Protection) Act, 1986.
- (60) (i) A copy of the Annual Report (Hindi and English versions) of the Insurance Regulatory and Development Authority, Hyderabad, for the year 2007-2008, alongwith Accounts under sub-section (3) of Section 20 of the Insurance Regulatory and Development Authority Act, 1999.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Insurance Regulatory and Development Authority, Hyderabad, for the year 2007-2008.
- (61) A copy of the Notification No. F. No. IRDA/IAC/6/48/2008 (Hindi and English versions) published in Gazette of India dated the 9th January, 2009 appointing

members, mentioned therein, as members of the Insurance Advisory Committee with effect from 26th December, 2008 issued under sub-section (1) of Section 25 of the Insurance Regulatory and Development Authority Act, 1999.

(62) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Mass Communication, New Delhi, for the year 2007-2008, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Mass Communication, New Delhi, for the year 2007-2008.

(63) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (62) above.

(64) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited, Port Blair, for the year 2007-2008.

(ii) Annual Report of the Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited, Port Blair, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(65) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (64) above.

(66) (i) A copy of the Annual Report (Hindi and English versions) of the Wildlife Institute of India, Dehradun, for the year 2007-2008, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wildlife Institute of India, Dehradun, for the year 2007-2008.

(67) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (66) above.

(68) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Forest Management, Bhopal, for the year 2007-2008, alongwith

Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Forest Management, Bhopal, for the year 2007-2008.

(69) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (68) above.

4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:-

- (i) That Rajya Sabha had no recommendation to make to Lok Sabha in regard to the High Court and Supreme Court Judges (Salaries and Conditions of Service) Amendment Bill, 2009, passed by Lok Sabha on the 19th February, 2009.
- (ii) That at its sitting held on the 24th February, 2009, Rajya Sabha agreed without any amendment to the National Capital Territory of Delhi Laws (Special Provisions) Bill, 2009, passed by Lok Sabha on the 19th February, 2009.

5. Minutes of Committee on Absence of Members from the sittings of the House

Shri Rajesh Verma laid on the Table minutes (Hindi and English versions) of the 11th sitting of the Committee on Absence of Members from the sittings of the House held on 1 December, 2008.

6. Report of Committee on Public Undertakings

Dr. Vallabhbhai Kathiria presented the following Reports (Hindi and English versions) of the Committee on Public Undertakings (2008-09):

- (1) Thirty-sixth Report on the Functioning of Andaman & Nicobar Islands Forest and Plantation Development Corporation Limited.
- (2) Thirty-seventh Report on Airports Authority of India-Safety and Security Aspects (Action Taken by the Government on the recommendations contained in the Twenty-ninth Report) of the Committee on Public Undertakings (Fourteenth Lok Sabha).

7. Reports of Committee on Petitions

Shri Syed Shahnawaz Hussain presented the following Reports (Hindi and English versions) of the Committee on Petitions : -

- (1) Forty-eighth Report on the following subjects:-
 - (a) Petition concerning the Ministry of Finance from Shri Gurudas Das Gupta, MP regarding policies of the Banking Sector and related issues.
 - (b) Representations concerning the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).
- (2) Forty-ninth Report on the following subjects :-
 - (a) Petition concerning the Ministry of Civil Aviation from Shri Basudeb Acharia, MP regarding grievances of the employees of the Alliance Air concerning their employment etc.
 - (b) Representation concerning the Ministry of Civil Aviation.
- (3) Fiftieth Report on the representations concerning the Ministries of Petroleum and Natural Gas and Power

8. Report of Standing Committee on Agriculture

Shri Mohan Singh presented the Forty-seventh Report (Hindi and English versions) of the Standing Committee on Agriculture on 'Impact of Global Climate Change on Agriculture and Allied Sectors in India'.

9. Report of Standing Committee on Labour

Shri Suravaram Sudhakar Reddy presented the Fortieth Report (Hindi and English versions) of the Standing Committee on Labour (2008-09) on 'Problems being faced by workers due to sickness of HMT Units'.

10. Statements of Standing Committee on Food, Consumer Affairs and Public Distribution

Shri Devendra Prasad Yadav laid on the Table the following Statements (Hindi and English versions) of the Standing Committee on Food, Consumer Affairs and Public Distribution:

- (1) Action Taken by the Government on the recommendations contained in Chapter-I and final replies in respect of recommendations contained in chapter V of the Twenty-first Report of the Standing Committee on Food, Consumer Affairs and Public Distribution (2007-08) on Action Taken by the Government on the recommendations contained in Eighteenth Report of Standing Committee on Food, Consumer Affairs and Public Distribution (2007-08) on Demands for Grants (2007-08).
- (2) Action Taken by the Government on the recommendations contained in Chapter-I and final replies in respect of recommendations contained in chapter V of the Twenty-second Report of the Standing Committee on Food, Consumer Affairs and Public Distribution (2007-08) on Action Taken by the Government on the recommendations contained in Nineteenth Report of Standing Committee on Food, Consumer Affairs and Public Distribution (2007-08) on Demands for Grants (2007-08).

11. Statements of Standing Committee on Urban Development

Shri Mohd. Salim laid on the Table the following Statements (Hindi and English Versions) of the Standing Committee on Urban Development:-

- (1) Statement showing Action Taken by the Government on the recommendations contained in Chapter-I and Final Replies to the recommendations contained in Chapter-V of the 24th Report (Fourteenth Lok Sabha) of the Committee on Action Taken by the Government on the recommendations contained in the 17th Report (Fourteenth Lok Sabha) of the Committee on 'Central Public Works Department (CPWD)'.
- (2) Statement showing Action Taken by the Government on the recommendations contained in Chapter-I of the 26th Report (Fourteenth Lok Sabha) of the Committee on Action Taken by the Government on the recommendation contained in the 20th Report (Fourteenth Lok Sabha) of the Committee on Demands for Grants (2007-2008) of the Ministry of Urban Development.
- (3) Statement showing Action Taken by the Government on the recommendations contained in Chapter-I and Final Replies to the recommendations contained in Chapter-V of the 27th Report (Fourteenth Lok Sabha) of the Committee on Action Taken by the Government on the recommendations contained in the 21st Report (Fourteenth Lok Sabha) of the Committee on Demands for Grants (2007-08) of the Ministry of Housing and Urban Poverty Alleviation.
- (4) Statement showing Action Taken by the Government on the recommendations contained in Chapter-I and Final Replies to the recommendations contained in Chapter-V of the 28th Report (Fourteenth Lok Sabha) of the Committee on Action Taken by the Government on the recommendations contained in the 22nd Report (Fourteenth Lok Sabha) of the Committee on 'Directorate of Printing'.
- (5) Statement showing Action Taken by the Government on the recommendations contained in Chapter-I and Final Replies to the recommendations contained in Chapter-V of the 30th Report (Fourteenth Lok Sabha) of the Committee on Action Taken by the Government on the recommendations contained in the 25th Report (Fourteenth Lok Sabha) of the Committee on 'Integrated Low Cost Sanitation Scheme (ILCS)'.

- (6) Statement showing Action Taken by the Government on the recommendations contained in Chapter-I of the 33rd Report (Fourteenth Lok Sabha) of the Committee on Action Taken by the Government on the recommendation contained in the 31st Report (Fourteenth Lok Sabha) of the Committee on Demands for Grants (2008-2009) of the Ministry of Urban Development.
- (7) Statement showing Action Taken by the Government on the recommendations contained in Chapter-I of the 34th Report (Fourteenth Lok Sabha) of the Committee on Action Taken by the Government on the recommendation contained in the 32nd Report (Fourteenth Lok Sabha) of the Committee on Demands for Grants (2008-2009) of the Ministry of Housing and Urban Poverty Alleviation.

12. Reports of Standing Committee on Rural Development

Shri Hannan Mollah presented the following Reports (Hindi and English versions) of the Standing Committee on Rural Development (2008-09) :

- (1) Forty-fifth Report on action taken by the Government on the recommendations contained in the Thirty-eighth Report on Demands for Grants (2008-09) of the Ministry of Panchayati Raj.
- (2) Forty-sixth Report on action taken by the Government on the recommendations contained in the Twenty-second Report on the subject "Rural Housing"

13. Statements of Standing Committee on Rural Development

Shri Hannan Mollah laid on the Table the following Statements (Hindi and English versions) of the Standing Committee on Rural Development :-

- (1) Action Taken by Government on the recommendations contained in Chapter I and final replies in respect of recommendations contained in Chapter V of the Fifteenth Report of the Standing Committee on Rural Development (2005-06) on Action Taken by Government on the recommendations contained in the Twelfth Report of Standing Committee on Rural Development (2004-05) on 'Demands for Grants (2005-06) of the Ministry of Panchayati Raj'.

- (2) Action Taken by Government on the recommendations contained in Chapter I and final replies in respect of recommendations contained in Chapter V of the Sixteenth Report of the Standing Committee on Rural Development (2005-06) on Action Taken by Government on the recommendations contained in the Tenth Report of Standing Committee on Rural Development (2004-05) on 'Demands for Grants (2005-06) of the Department of Land Resources (Ministry of Rural Development)'.
(3) Action Taken by Government on the recommendations contained in Chapter I and final replies in respect of recommendations contained in Chapter V of the Twenty-third Report of the Standing Committee on Rural Development (2006-07) on Action Taken by Government on the recommendations contained in the Twentieth Report of Standing Committee on Rural Development (2005-06) on 'Demands for Grants (2006-07) of the Department of Drinking Water Supply (Ministry of Rural Development)'.
(4) Action Taken by Government on the recommendations contained in Chapter I and final replies in respect of recommendations contained in Chapter V of the Twenty-fourth Report of the Standing Committee on Rural Development (2006-07) on Action Taken by Government on recommendations contained in the Nineteenth Report of Standing Committee on Rural Development (2005-06) on 'Demands for Grants (2006-07) of the Department of Land Resources (Ministry of Rural Development)'.
(5) Action Taken by Government on the recommendations contained in Chapter I and final replies in respect of recommendations contained in Chapter V of the Thirty-first Report of Standing Committee on Rural Development (2007-08) on Action Taken by Government on the recommendations contained in the Twenty-seventh Report of Standing Committee on Rural Development (2006-07) on 'Demands for Grants (2007-08) of the Department of Land Resources (Ministry of Rural Development)'.
(6) Action Taken by Government on the recommendations contained in Chapter I and final replies in respect of recommendations contained in Chapter V of the Thirty-second Report of the Standing Committee on Rural Development (2007-

- 08) on Action Taken by Government on the recommendations contained in the Twenty-eighth Report of Standing Committee on Rural Development (2006-07) on Demands for Grants (2007-08) of the Department of Drinking Water Supply (Ministry of Rural Development)'.
 (7) Action Taken by Government on the recommendations contained in Chapter I and final replies in respect of recommendations contained in Chapter V of the Thirty-third Report of the Standing Committee on Rural Development (2007-08) on Action Taken by Government on the recommendations contained in the Twenty-ninth Report of Standing Committee on Rural Development (2006-07) on 'Demands for Grants (2007-08) of the Department of Rural Development (Ministry of Rural Development)'.
 (8) Action Taken by Government on the recommendations contained in Chapter I and final replies in respect of recommendations contained in Chapter V of the Thirty-fourth Report of the Standing Committee on Rural Development (2007-08) on Action Taken by Government on the recommendations contained in the Thirtieth Report of Standing Committee on Rural Development (2006-07) on 'Demands for Grants (2007-08) of the Ministry of Panchayati Raj'.

14. Statements by Ministers

- (1) The Minister of State in the Ministry of Finance and Minister of State in the Ministry of Parliamentary Affairs on behalf of the Minister of External Affairs and Minister of Finance laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 60th and 68th Reports of the Standing Committee on Finance on Demands for Grants (2007-08 and 2008-09 respectively), pertaining to the Department of Revenue, Ministry of Finance.
- (2) The Minister of Shipping, Road Transport & Highways laid the following statements (Hindi and English versions) regarding:
- (i) the status of implementation of the recommendations contained in the 127th and 135th Reports of the Standing Committee on Transport, Tourism

and Culture on Demands for Grants (2007-08 and 2008-09, respectively), pertaining to the Department of Road Transport and Highways, Ministry of Shipping, Road Transport and Highways; and

- (ii) the status of implementation of the recommendations contained in the 128th and 134th Reports of the Standing Committee on Transport, Tourism and Culture on Demands for Grants (2007-08 and 2008-09, respectively), pertaining to the Department of Shipping, Ministry of Shipping, Road Transport and Highways.
- (3) The Minister of Rural Development laid a statement (Hindi and English versions) regarding the status of implementation of the components of Bharat Nirman relating to Ministry of Rural Development.
- (4) The Minister of State in the Ministry of Finance and Minister of State in the Ministry of Parliamentary Affairs on behalf of the Minister of State (Independent Charge) of the Ministry of Housing and Urban Poverty Alleviation laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 32nd Report of the Standing Committee on Urban Development on Demands for Grants (2008-09), pertaining to the Ministry of Housing and Urban Poverty Alleviation.
- (5) The Minister of State (Independent Charge) of the Ministry of Youth Affairs & Sports laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 208th Report of the Standing Committee on Human Resource Development on Demands for Grants (2008-09), pertaining to the Ministry of Youth Affairs and Sports.
- (6) The Minister of State in the Ministry of Health & Family Welfare laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 27th, 28th and 29th Reports of the Standing Committee on Health and Family Welfare on Demands for Grants (2008-09), pertaining to the Departments of Health and Family Welfare, Ayurveda, Yoga and Naturopathy, Unani, Siddha and Homoeopathy (AYUSH) and Health Research, respectively, Ministry of Health and Family Welfare.
- (7) The Minister of State in the Prime Minister's Office and Minister of State in the

Ministry of Personnel, Public Grievances and Pensions laid the following statements (Hindi and English versions) regarding:

- (i) the status of implementation of the recommendations contained in the 1st, 14th, 19th and 25th Reports of the Standing Committee on Personnel, Public Grievances, Law and Justice on Demands for Grants (2004-05, 2006-07, 2007-08 and 2008-09, respectively), pertaining to the Ministry of Personnel, Public Grievances and Pensions.
 - (ii) the status of implementation of the recommendations contained in the 198th Report of the Standing Committee on Science and Technology, Environment and Forests on Demands for Grants (2008-09), pertaining to the Department of Atomic Energy.
- (8) The Minister of State in the Ministry of Law & Justice laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 26th Report of the Standing Committee on Personnel, Public Grievances and Law and Justice on Demands for Grants (2008-09), pertaining to the Ministry of Law and Justice.
 - (9) The Minister of State in the Ministry of Parliamentary Affairs and Minister of State in the Ministry of Planning laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 69th Report of the Standing Committee on Finance on Demands for Grants (2008-09), pertaining to the Ministry of Planning.
 - (10) The Minister of State in the Ministry of Finance and Minister of State in the Ministry of Parliamentary Affairs on behalf of the The Minister of State in the Ministry of Communications and Information Technology laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 56th and 58th Reports of the Standing Committee on Information Technology on Demands for Grants (2008-09), pertaining to the Departments of Posts and Information Technology respectively, Ministry of Communications and Information Technology.

1212 P.M.

15. Calling Attention

Shri Basudeb Acharia called the attention of the Minister of Finance to the situation arising out of action by the management of IDBI against their employees by changing service conditions and suspending and transferring employees, thereby violating the RBI Act and steps taken by the Government in this regard.

The Minister of State in the Ministry of Finance and Minister of State in the Ministry of Parliamentary Affairs on behalf of the Minister of Finance laid a statement (Hindi and English versions) in regard thereto.

The Minister of State in the Ministry of Finance and Minister of State in the Ministry of Parliamentary Affairs also replied to the clarificatory question asked by the Member.

***1.04 P.M.**

16. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri V.K. Thummar regarding need to start a F.M. Radio Station in Amreli, Gujarat.
- (2) Shri Rayapati Sambasiva Rao regarding need to allow private sector companies to purchase cotton from farmers in Andhra Pradesh.
- (3) Prof. Rasa Singh Rawat regarding need to grant a special status to the State of Rajasthan and announce tax-holiday to augment development of the State.
- (4) Shri Ananta Nayak regarding need to expand and upgrade the Silsuan airport in Keonjhar district, Orissa and Tonto airport in West Singhbhum district of Jharkhand.
- (5) Dr. Satyanarayan Jatiya regarding need to start new trains connecting Ujjain with Amritsar, Ajmer, Baroda and other cities of Madhya Pradesh.

*From 12.38 P.M. to 1.03 P.M., members raised matters of urgent public importance.

- (6) Shri Mahavir Bhagora regarding need to set up a bench of High Court in Udaipur, Rajasthan.
- (7) Shri Khagen Das regarding need to expedite the gauge conversion work of railway Line from Lumding to Agartala in Tripura.
- (8) Shri Ram Kripal Yadav regarding need to include 'KANU' caste of Bihar in the list of Scheduled Castes.
- (9) Shri Francis K. George regarding need to withdraw the decision to convert the status of Kayamkulam Power Station and maintain its earlier status as a power station dedicated to Kerala.
- (10) Dr. Arun Kumar Sarma regarding need to prepare a Master Plan for prevention of massive erosion by the river Brahmaputra in Assam.
- (11) Dr. Sebastian Paul regarding need to expedite the conduct of draw of lots for housing units built by D.D.A. and various co-operative housing societies in Delhi.

1.05 P.M.

17. Government Bill – Passed

Time Taken: 1 hr. 28 mts.

The National Commission for Minority Educational Institutions (Amendment) Bill, 2009.

Further discussion on the motion for consideration of the Bill moved by Shri Md. Ali Ashraf Fatmi on behalf of Shri Arjun Singh on the 24th February, 2009, continued:-

Smt. D. Purandeswari replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 5 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Smt. D. Purandeswari.

The motion was adopted and the Bill was passed.

1.17 P.M.**18. Government Bill – Passed**

Time Taken: 18 mts.

The National Waterway (Lakhipur-Bhanga Stretch of the Barak River) Bill, 2007.

The motion for consideration of the Bill was moved by Shri T.R. Baalu.

The following members took part in the debate :-

1. Shri Lalit Mohan Suklabaidya
2. Shri Braja Kishore Tripathy

Shri T.R. Baalu replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri T.R. Baalu.

The motion was adopted and the Bill, as amended, was passed.

1.36 P.M.***19. Statutory Resolution – Withdrawn**

Time Taken: 43 mts.

Prof. Rasa Singh Rawat moved the following resolution:-

“That this House disapproves of the Central Industrial Security Force (Amendment), Ordinance, 2009 (No. 2 of 2009) promulgated by the President on 10 January, 2009.”

After discussion as indicated in para 20 below, the Resolution was withdrawn by leave of the House.

***20. Government Bill – Passed**

The Central Industrial Security Force (Amendment) Bill, 2009, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Shri P. Chidambaram.

The following members took part in the combined debate on the Resolution (vide para 19 above) and the motion for consideration of the Bill :-

1. Prof. Rasa Singh Rawat
2. Shri Bajju Ban Riyan
3. Shri Braja Kishore Tripathy
4. Shri Syed Shahnawaz Hussain

Shri P. Chidambaram replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 5 were adopted.

Clause 6 was adopted.

Clauses 7 to 9 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. Chidambaram.

The motion was adopted and the Bill was passed.

*Discussed together.

2.20 P.M.***21. Amendments made by Rajya Sabha to the Government Bill – Agreed to**

The Agricultural and Processed Food Products Export Development Authority (Amendment) Bill, 2008.

The motion that the following amendments made by Rajya Sabha in the Bill be taken into consideration was moved by Shri Jairam Ramesh.

ENACTING FORMULA

1. That at page 1, line 1, **for** the word "Fifty-ninth", the word "Sixtieth" be **substituted**.

CLAUSE 1

2. That at page 1, line 3, **for** the figure " 2008", the figure "2009" be **substituted**.

NEW CLAUSE 6A

3. That at page 2, **after** line 24, the following be **inserted** :-

"6A. After section 34 of the principal Act, the following section shall be inserted, namely, -

"35. All things done, or, omitted to be done, and all actions or measures taken, or, not taken, during the period beginning on or after the 13th day of October, 2008 and ending immediately before the date of commencement of the Agricultural and Processed Food Products Export Development Authority (Amendment) Act, 2009, shall, in so far as they are in conformity with the provisions of this Act, as amended by the Agricultural and Processed Food Products Export Development Authority (Amendment) Act, 2009, be deemed to have been done, or, omitted to be done, or taken, or, not taken, under the provisions of this Act, as amended by the Agricultural and Processed Food Products Export Development Authority (Amendment) Act, 2009, as if such provisions were in force at the time such things were done or omitted to be done and actions or measures taken or not taken during the said period."

*The Bill was passed by Lok Sabha on the 23rd December, 2008 and transmitted to Rajya Sabha for its concurrence. Rajya Sabha passed the Bill with amendments at its sitting held on the 16th February, 2009 and returned it to Lok Sabha on the 17th February, 2009.

The following members took part in the debate:-

1. Shri Santosh Gangwar
2. Shri Sudhangshu Seal

The motion for consideration was adopted.

The motion that the amendments made by Rajya Sabha in the Bill be agreed to, was moved by Shri Jairam Ramesh.

The motion was adopted and the amendments were agreed to.

2.46 P.M.

22. Government Bill – Passed

Time Taken: 1 hr. 1 mts.

The Trade Marks (Amendment) Bill, 2007.

The motion for consideration of the Bill was moved by Shri Ashwini Kumar.

The following members took part in the debate :-

1. Sri Vijayendra Pal Singh
2. Shri S.K. Kharventhan
3. Shri Alok Kumar Mehta
4. Shri Braja Kishore Tripathy
5. Shri Suresh Prabhakar Prabhu
6. Shri Lakshman Singh

Shri Ashwini Kumar replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted, as amended.

Clause 3 was adopted.

Clause 4 was adopted, as amended.

Clause 5 was negatived.

Clause 6 was adopted, as amended.

Clauses 7 and 8 were adopted.

Clause 9 was adopted, as amended.

Clause 10 was adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Ashwini Kumar.

The motion was adopted and the Bill, as amended, was passed.

3.47 P.M.

23. Discussion under Rule 193

Time Taken: 2 hrs. 58 mts.

The Chairman informed the House that Shri Basudeb Acharia, who was to initiate the discussion under Rule 193 regarding the situation arising out of alleged mismanagement of the affairs of the Satyam Computer Services Limited, had requested the Speaker that Shri Rupchand Pal might be permitted to initiate the discussion on his behalf and the Speaker had acceded to his request.

Accordingly, Shri Rupchand Pal raised the discussion.

The following members took part in the debate:-

1. Shri Vijayendra Pal Singh
2. Shri Aruna Kumar Vundavalli
- 3* Shri Devendra Prasad Yadav
4. Shri Braja Kishore Tripathy
5. Shri Suravaram Sudhakar Reddy
6. Shri Kinjarapu Yerrannaidu
7. Shri B. Vinod Kumar
8. Shri K.S. Rao
- 9* Shri Ramdas Bandu Athawale
10. Prof. M. Ramadass
11. Shri M.P. Veerendra Kumar
- 12** Smt. Botcha Jhansi Lakshmi

Shri Prem Chand Gupta replied to the debate.

The discussion was concluded.

(For want of Quorum, Lok Sabha adjourned at 6.52 P.M. and re-assembled at 7.39 P.M.)

*They also laid some portion of their speeches on the Table.

**Written speech was laid on the Table.

7.40 P.M.

24. Government Bills – Passed

Time Taken: 1 hr. 29 mts.

(i)# *The Rehabilitation and Resettlement Bill, 2007.*

(ii)# *The Land Acquisition (Amendment) Bill, 2007.*

Motion under Rule 388

Dr. Raghuvansh Prasad Singh moved the following motion :-

“That this House do suspend the proviso to rule 66 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for taking into consideration and passing of the Land Acquisition (Amendment) Bill, 2007 in as much as it is dependent upon the Rehabilitation and Resettlement Bill, 2007.”

The motion was adopted.

The motions for consideration of the Bills viz. (i) The Rehabilitation and Resettlement Bill, 2007; and (ii) The Land Acquisition (Amendment) Bill, 2007 were moved by Dr. Raghuvansh Prasad Singh.

The following members took part in the combined debate:-

1. Shri Hannan Mollah
2. Shri Sandeep Dikshit
3. Shri Tarit Baran Topdar
4. Shri Devendra Prasad Yadav

Dr. Raghuvansh Prasad Singh replied to the combined debate.

(i) The motion for consideration of the Rehabilitation and Resettlement Bill, 2007 was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted, as amended.

Clause 3 was adopted, as amended.

Clause 4 was adopted, as amended.

Clause 5 was adopted, as amended.

Clauses 6 to 8 were adopted.

Clause 9 was adopted, as amended.

Clause 10 was adopted, as amended.

Clause 11 was adopted, as amended.

Clause 12 was adopted, as amended.

Clause 13 was adopted.

Clause 14 was adopted, as amended.

Clauses 15 to 19 were adopted.

Clause 20 was adopted, as amended.

Clause 21 was adopted, as amended.

Clause 22 was adopted.

Clause 23 was adopted, as amended.

Clauses 24 to 28 were adopted.

Clause 29 was adopted, as amended.

Clauses 30 and 31 were adopted.

Clause 32 was adopted, as amended.

Clause 33 was adopted, as amended.

Clause 34 was adopted.

Clause 35 was adopted, as amended.

Clause 36 was adopted, as amended.

Clauses 37 to 40 were adopted.

Clause 41 was adopted, as amended.

Clause 42 was adopted, as amended.

Clauses 43 to 48 were adopted.

Clause 49 was adopted, as amended.

Clauses 50 to 60 were adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was adopted, as amended.

The motion that the Bill, as amended, be passed was moved by Dr. Raghuvansh Prasad Singh.

The motion was adopted and the Bill, as amended, was passed.

(ii) The motion for consideration of the Land Acquisition (Amendment) Bill, 2007 was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 4 was adopted, as amended.

Clause 5 was adopted, as amended.

Clauses 6 and 7 were adopted.

Clause 8 was adopted, as amended.

Clause 9 was adopted, as amended.

Dr. Raghuvansh Prasad Singh moved the following motion under Rule 388:-

“That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha insofar as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government Amendment No. 13 to the Land Acquisition (Amendment) Bill, 2007 and that this amendment may be allowed to be moved.”.

The motion was adopted.

An amendment for insertion of new Clause 9A was adopted.

New Clause 9A was also adopted.

Clause 10 was adopted, as amended.

Clause 11 was adopted.

Dr. Raghuvansh Prasad Singh moved the following motion under Rule 388:-

“That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha insofar as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government Amendment No. 16 to the Land Acquisition (Amendment) Bill, 2007 and that this amendment may be allowed to be moved.”.

The motion was adopted.

An amendment for insertion of new Clause 11A was adopted.

New Clause 11A was also adopted.

Clause 12 was adopted, as amended.

On Amendment Nos. 32 and 33 moved by Shri Hannan Mollah, the House divided; Ayes: 58, Noes: 10. The Amendments were accordingly negated.

Clause 13 was adopted, as amended.

Clause 14 was adopted, as amended.

Clause 15 was adopted.

Dr. Raghuvansh Prasad Singh moved the following motion under Rule 388:-

“That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha insofar as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government Amendment No. 20 to the Land Acquisition (Amendment) Bill, 2007 and that this amendment may be allowed to be moved.”.

The motion was adopted.

An amendment for insertion of new Clause 15A was adopted.

New Clause 15A was also adopted.

Clause 16 was adopted.

Dr. Raghuvansh Prasad Singh moved the following motion under Rule 388:-

“That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha insofar as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government Amendment No. 21 to the Land Acquisition (Amendment) Bill, 2007 and that this amendment may be allowed to be moved.”.

The motion was adopted.

An amendment for insertion of new Clause 16A was adopted.

New Clause 16A was also adopted.

Clause 17 was adopted, as amended.

Clauses 18 and 19 were adopted.

Clause 20 was negated.

Clause 21 was adopted.

Dr. Raghuvansh Prasad Singh moved the following motion under Rule 388:-

“That this House do suspend clause (i) of rule 80 of the Rules of Procedure and Conduct of Business in Lok Sabha insofar as it requires that an amendment shall be within the scope of the Bill and relevant to the subject matter of the clause to which it relates, in its application to the Government Amendment No. 23 to the Land Acquisition (Amendment) Bill, 2007 and that this amendment may be allowed to be moved.”.

The motion was adopted.

An amendment for insertion of new Clause 21A was adopted.

New Clause 21A was also adopted.

Clauses 22 and 23 were adopted.

Clause 1 was adopted, as amended.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Dr. Raghuvansh Prasad Singh.

The motion was adopted and the Bill, as amended, was passed.

9.09 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 26th February, 2009.)

**P.D.T. ACHARY,
Secretary-General.**

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Thursday, February 26, 2009/ Phalguna 7, 1930(Saka)

No. 332

11.00 A.M.

1. Obituary References

The Speaker made references to the passing away of Prof. (Smt.) Chandra Bhanu Devi, a Member of the Eighth Lok Sabha; Shri Ajitsinh Dabhi, a Member of the Sixth, Seventh and Eighth Lok Sabhas; and Shri Devendra Bahadur Roy, a Member of the Eleventh and Twelfth Lok Sabhas.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

11.07 A.M.

2. Starred Questions

Starred Question Nos. 141, 143, 144 and 145 were orally answered. Replies to Starred Question Nos. 142 and 146 – 160 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 805 – 907 were laid on the Table.

12.00 Noon**4. Papers laid on the Table**

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Bureau of Indian Standards, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bureau of Indian Standards, New Delhi, for the year 2007-2008.
- (2) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Agricultural Research, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
- (3) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of Agricultural Research, New Delhi, for the year 2007-2008, together with Audit Report thereon.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Cultural Resources and Training, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Cultural Resources and Training, New Delhi, for the year 2007-2008.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Hotel Management and Catering Technology, Noida, for the year 2007-2008, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Hotel Management and Catering Technology, Noida, for the year 2007-2008.

- (8) (i) A copy of the Annual Report (Hindi and English versions) of the South Central Zone Cultural Centre, Nagpur, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the South Central Zone Cultural Centre, Nagpur, for the year 2007-2008.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Eastern Zonal Cultural Centre, Kolkata, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Eastern Zonal Cultural Centre, Kolkata, for the year 2007-2008.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the West Zone Cultural Centre, Udaipur, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the West Zone Cultural Centre, Udaipur, for the year 2007-2008.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Lalit Kala Akademi, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lalit Kala Akademi, New Delhi, for the year 2007-2008.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.

- (16) A copy of the Notification No. G.S.R. 329(E) (Hindi and English versions) published in Gazette of India dated the 2nd May, 2008, granting Nidhi Status to Companies, mentioned therein, under Section 620A of the Companies Act, 1956, issued under sub-sections (1) and (2) of Section 620A of the said Act.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Employees' Provident Fund Organisation, New Delhi, for the year 2007-2008.
- (ii) A copy of the Consolidated Annual Accounts (Hindi and English versions) of the Employees' Provident Fund Organisation, New Delhi, for the year 2007-2008, together with Audit Report thereon.
- (19) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the National Instructional Media Institute, Chennai, for the year 2007-2008, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Instructional Media Institute, Chennai, for the year 2007-2008.
- (21) A copy of the National Policy on Safety, Health and Environment at Work Place (Hindi and English versions).
- (22) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 37 of the Apprentices Act, 1961:-
- (i) The Central Apprenticeship Council (Amendment) Rules, 2008 published in Notification No. G.S.R. 895(E) dated the 30th December, 2008.
- (ii) S.O. 2594 published in Gazette of India dated the 13th September, 2008 specifying the subject fields in technology, mentioned therein, as designated trades for the purposes of the Apprentices Act, 1961.
- (23) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Hindustan Antibiotics

Limited, for the year 2007-2008 within the stipulated period of nine months after the close of the accounting year.

(24) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Indian Red Cross Society, New Delhi, for the years 2004-2005 to 2007-2008 and thirteen other organisations, mentioned therein, for the year 2007-2008, within the stipulated period of nine months after the close of the respective accounting years.

(25) A copy each of the following papers (Hindi and English versions) under sub-section (2) of Section 20 of the Protection of Human Rights Act, 1993:-

- (i) Annual Report of the National Human Rights Commission, New Delhi, for the year 2006-2007.
- (ii) Memorandum of Action Taken on the Annual Report of National Human Rights Commission, New Delhi, for the year 2006-2007.

(26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.

(27) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi, for the year 2007-2008.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi, for the year 2007-2008, together with Audit Report thereon.

(iii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Development Corporation (Employees Provident Fund), New Delhi, for the year 2007-2008, together with Audit Report thereon.

(iv) A copy of the Review (Hindi and English versions) by the Government of the working of the National Cooperative Development Corporation, New Delhi, for the year 2007-2008.

(28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.

(29) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Cooperative Training, New Delhi, for the year 2007-2008.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Cooperative Training, New Delhi, for the year 2007-2008, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Cooperative Training, New Delhi, for the year 2007-2008.
- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (31) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Haryana Agro Industries Corporation Limited, Chandigarh, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) Annual Report of the Haryana Agro Industries Corporation Limited, Chandigarh, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.
- (33) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Gujarat State Seeds Corporation Limited for the year 2007-2008 within the stipulated period of nine months after the close of the accounting year.
- (34) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Jammu and Kashmir Horticultural Produce Marketing and Processing Corporation Limited for the years from 1992-1993 to 2007-2008 within the stipulated period of nine months after the close of the respective accounting years.
- (35) A copy of the Honey Grading and Marking Rules, 2008 (Hindi and English versions) published in Notification No. G.S.R. 877(E) in Gazette of India dated the 24th December, 2008 under sub-section (3) of Section 3 of the Agricultural Produce (Grading and Marking) Act, 1937.

(36) A copy of the Notification No. S.O. 2847(E) (Hindi and English versions) published in Gazette of India dated the 8th December, 2008 containing corrigendum to the Notification S.O. 3(E) dated the 1st January, 2008 issued under sub-section (1) of Section 3 of the Destructive Insects and Pests Act, 1914.

(37) A copy of the Plant Quarantine (Regulation of Import into India) (Second Amendment), Order, 2008 (Hindi and English versions) published in Notification No. S.O. 2888(E) in Gazette of India dated the 15th December, 2008 issued under sub-section (1) of Section 3 of the Destructive Insects and Pests Act, 1914.

(38) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 27 of the Insecticides Act, 1968:-

- (i) The Use of Fenitrothion Order, 2007, published in Notification No. S.O. 706(E) in Gazette of India dated the 3rd May, 2007.
- (ii) The Restriction of Import, Manufacture and Use of Lindane (Gamma B.H.C.) Order, 2007 published in Notification No. S.O. 1472(E) in Gazette of India dated the 29th August, 2007.
- (iii) The Restriction on Use of Diazinon Order, 2007 published in Notification No. S.O. 45(E) in Gazette of India dated the 8th January, 2008.
- (iv) The Restriction on Use of Fenthion Order, 2007 published in Notification No. S.O. 46(E) in Gazette of India dated the 8th January, 2008.
- (v) The Withdrawal of Metoxuron Order, 2007 published in Notification No. S.O. 47(E) in Gazette of India dated the 8th January, 2008.
- (vi) The Restriction on Use of Dazomet Order, 2008 published in Notification No. S.O. 3006(E) in Gazette of India dated the 31st December, 2008.
- (vii) The Banning of Chlorofenvinphos Order, 2008 published in Notification No. S.O. 3007(E) in Gazette of India dated the 31st December, 2008.

(39) A copy each of the following Notifications (Hindi and English versions) issued under the Insecticides Act, 1968:-

- (i) S.O. 374(E) published in Gazette of India dated the 30th January, 2009 containing corrigendum to the Notification No. S.O. 45(E) dated 8th January, 2008.
- (ii) S.O. 375(E) published in Gazette of India dated the 30th January, 2009 containing corrigendum to the Notification No. S.O. 46(E) dated 8th January, 2008.
- (iii) S.O. 376(E) published in Gazette of India dated the 30th January, 2009 containing corrigendum to the Notification No. S.O. 47(E) dated 8th January, 2008.

(40) A copy of the Fertiliser Control (Amendment) Order, 2009 (Hindi and English versions) published in Notification No. S.O. 401(E) in Gazette of India dated the 5th February, 2009 under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.

(41) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Kumarakruppa Frontier Hotels Private Limited, New Delhi, for the year 2005-2006.
- (ii) Annual Report of the Kumarakruppa Frontier Hotels Private Limited, New Delhi, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Donyi Polo Ashok Hotel Corporation Limited, Itanagar, for the year 2006-2007.
- (ii) Annual Report of the Donyi Polo Ashok Hotel Corporation Limited, Itanagar, for the year 2006-2007, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Pondicherry Ashok Hotel Corporation Limited, Pondicherry, for the year 2006-2007.
- (ii) Annual Report of the Pondicherry Ashok Hotel Corporation Limited, Pondicherry, for the year 2006-2007, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(42) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.

(43) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Public Library, Delhi, for the year 2007-2008, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Delhi Public Library, Delhi, for the year 2007-2008.

(44) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (43) above.

(45) A copy of the Assam Rifles Rules, 2008 (Hindi and English versions) published in Notification No. G.S.R. 861(E) in Gazette of India dated the 17th December, 2008 under section 167 of the Assam Rifles Act, 2006 together with a corrigendum thereto published in Notification No. G.S.R. 106 (E) (in English version only) dated the 20th February, 2009.

(46) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:-

(i) The Removal of (Licensing requirements, Stock Limits and Movement Restrictions) on Specified Foodstuffs (Fifth Amendment) Order, 2008, published in Notification No. S.O. 2247(E) in Gazette of India dated the 22nd September, 2008.

(ii) The Removal of (Licensing requirements, Stock Limits and Movement Restrictions) on Specified Foodstuffs (Sixth Amendment) Order, 2008, published in Notification No. S.O. 2248(E) in Gazette of India dated the 22nd September, 2008.

(iii) The Removal of (Licensing requirements, Stock Limits and Movement Restrictions) on Specified Foodstuffs (Seventh Amendment) Order, 2008, published in Notification No. S.O. 2249(E) in Gazette of India dated the 22nd September, 2008.

(47) (i) A copy of the Annual Report (Hindi and English versions) of the Veterinary Council of India, New Delhi, for the year 2007-2008, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Veterinary Council of India, New Delhi, for the year

2007-2008.

(48) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (47) above.

(49) (i) A copy of the Annual Report (Hindi and English versions) of the Coastal Aquaculture Authority, Chennai, for the year 2007-2008.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coastal Aquaculture Authority, Chennai, for the year 2007-2008.

(50) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan State Mission Authority Manipur, Imphal, for the year 2006-2007, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan State Mission Authority Manipur, Imphal, for the year 2006-2007.

(51) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (50) above.

(52) (i) A copy of the Annual Report (Hindi and English versions) of the Rehabilitation Council of India, New Delhi, for the year 2007-2008, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rehabilitation Council of India, New Delhi, for the year 2007-2008.

(53) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (52) above.

(54) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Central Cottage Industries Corporation of India Limited, New Delhi, for the year 2007-2008.

(ii) Annual Report of the Central Cottage Industries Corporation of India Limited, New Delhi, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General

thereon.

- (b) (i) Review by the Government of the working of the National Textile Corporation Limited, New Delhi, for the year 2007-2008.
- (ii) Annual Report of the National Textile Corporation Limited, New Delhi, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Handicrafts and Handlooms Exports Corporation of India Limited, Noida, for the year 2007-2008.
- (ii) Annual Report of the Handlooms Exports Corporation of India Limited, Noida, for the year 2007-2008, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(55) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (54) above.

- (56) (i) A copy of the Annual Report (Hindi and English versions) of the Cotton Textiles Export Promotion Council (TEXPROCIL), Mumbai, for the year 2007-2008, alongwith Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cotton Textiles Export Promotion Council (TEXPROCIL), Mumbai, for the year 2007-2008.

(57) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (56) above.

(58) A copy of the Central Silk Board (Amendment) Rules, 2008 (Hindi and English versions) published in Notification No. G.S.R. 818(E) in Gazette of India dated the 25th November, 2008, under sub-section (3) of Section 13 of the Central Silk Board Act, 1948.

(59) A copy of the Notification No. S.O. 2160(E) (Hindi and English versions) published in Gazette of India dated the 4th September, 2008, specifying 11 categories of textile articles for exclusive production by Handlooms, issued under sub-section (1) of Section 3 of the Handlooms (Reservation of Articles for Production) Act, 1985.

(60) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Hindustan Vegetable Oils Corporation Limited, New Delhi, for the year 2006-2007.
- (ii) Annual Report of the Hindustan Vegetable Oils Corporation Limited, New Delhi, for the year 2006-2007, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(61) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (60) above.

(62) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Food Corporation of India, for the year 2007-2008 within the stipulated period of nine months after the close of the accounting year.

(63) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:-

- (i) The Sugar (Price Determination for 2008-2009 Production) Order, 2009, published in Notification No. G.S.R. 41(E)/Ess. Com./Sugar. in Gazette of India dated the 21st January, 2009.
- (ii) The Sugar (Control) Amendment Order, 2008, published in Notification No. S.O. 2984(E)-/Ess. Com./Sugarcane. in Gazette of India dated the 29th December, 2008.

(64) A copy of the Notification No. S.O. 102(E) (Hindi and English versions) published in Gazette of India dated the 9th January, 2009 exempting the levy of cess on sugar, collected as a duty of excise, on any sugar "manufactured from such other sugar" on which cess, leviable under sub-section (1) of Section of Section 3 of the Sugar Cess Act, 1982, issued under sub-section (4) of Section 3 of the said Act.

(65) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the National Film Development Corporation Limited, Mumbai, for the year 2007-2008.
- (ii) Annual Report of the National Film Development Corporation Limited, Mumbai, for the year 2007-2008, alongwith Audited Accounts and

comments of the Comptroller and Auditor General thereon.

(66) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (65) above.

(67) A copy of the Explosives Rules, 2008 (Hindi and English versions) published in Notification No. G.S.R. 907(E) in Gazette of India dated the 31st December, 2008, under sub-section (8) of Section 18 of the Explosive Act, 1884.

(68) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Calicut, for the year 2007-2008, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Calicut, for the year 2007-2008.

(69) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (68) above.

(70) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Audited Accounts of the Visva Bharti, for the year 2007-2008 within the stipulated period of nine months after the close of the accounting year.

(71) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Aligarh Muslim University, for the year 2007-2008 within the stipulated period of nine months after the close of the accounting year.

(72) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the University of Allahabad, for the year 2006-2007 within the stipulated period of nine months after the close of the accounting year.

(73) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the University of Delhi, for the year 2007-2008 within the stipulated period of nine months after the close of the accounting year.

(74) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the North Eastern Hill

University, for the year 2007-2008 within the stipulated period of nine months after the close of the accounting year.

(75) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Nagaland University, for the year 2007-2008 within the stipulated period of nine months after the close of the accounting year.

(76) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Assam University, for the year 2007-2008 within the stipulated period of nine months after the close of the accounting year.

(77) A copy of the Statement* (Hindi and English versions) showing reasons for delay in laying the Annual Report of the Mizoram University for the year 2007-2008.

(78) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Rural Development, Hyderabad, for the year 2007-2008.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Rural Development, Hyderabad, for the year 2007-2008, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Rural Development, Hyderabad, for the year 2007-2008.

(79) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (78) above.

(80) (i) A copy of the Annual Report (Hindi and English versions) of the Cashew Export Promotion Council of India, Kochi, for the year 2007-2008, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cashew Export Promotion Council of India, Kochi, for the year 2007-2008.

(81) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (80) above.

*Annual Report was laid on the Table of the House on 17.02.2009.

5. President's Message

The Speaker informed the House that he has received the following message dated the 20th February, 2009 from the Hon'ble President:-

"I have received the expression of thanks by the Members of the Lok Sabha for the Address which I delivered to both Houses of Parliament assembled together on 12 February, 2009."

6. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 24th February, 2009, Rajya Sabha agreed without any amendment to the Central Universities Bill, 2009, passed by Lok Sabha on the 19th February, 2009.
- (ii) That at its sitting held on the 25th February, 2009, Rajya Sabha agreed to the amendments made by Lok Sabha on the 20th February, 2009 in the Prevention and Control of Infectious and Contagious Diseases in Animals Bill, 2008.
- (iii) That Rajya Sabha had no recommendation to make to Lok Sabha in regard to the Appropriation (Vote on Account) Bill, 2009, passed by Lok Sabha on the 24th February, 2009.
- (iv) That Rajya Sabha had no recommendation to make to Lok Sabha in regard to the Appropriation Bill, 2009, passed by Lok Sabha on the 24th February, 2009.
- (v) That Rajya Sabha had no recommendation to make to Lok Sabha in regard to the Finance Bill, 2009, passed by Lok Sabha on the 24th February, 2009.

7. Report of Public Accounts Committee

Shri Santosh Gangwar presented the Eighty-fourth Report (Hindi and English versions) of the Public Accounts Committee (2008-2009) on Action Taken on Fifty-fourth Report of PAC (Fourteenth Lok Sabha) on "Excesses over Voted Grants and Charged Appropriations (2005-2006)".

8. Report of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Sardar Sukhdev Singh Libra presented the Thirty-seventh Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on "Reservation for and Employment of Scheduled Castes and Scheduled Tribes in Bharat Sanchar Nigam Limited (BSNL)".

9. Report of Standing Committee on Railways

Shri Basudeb Acharia presented the Forty-second Report (Hindi and English versions) of the Standing Committee on Railways (2008-09) on 'The Railways (Second Amendment) Bill, 2008'.

10. Reports of Standing Committee on Home Affairs

Shri Naveen Jindal laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Home Affairs:-

- (1) One Hundred and Fortieth Report on Action Taken by Government on the Observations/Recommendations contained in the One Hundred and Thirty Second Report on Demands for Grants (2008-09) of the Ministry of Home Affairs.
- (2) One Hundred and Forty-first Report on Action Taken by Government on the Observations/Recommendations contained in the One Hundred and Thirty Third Report on Demands for Grants (2008-09) of the Ministry of Development of North-Eastern Region.
- (3) One Hundred and Forty-second Report on Implementation of Central Scheme of Modernisation of Prison Administration.

11. Statement by Minister

The Minister of State in the Ministry of Rural Development on behalf of the Minister of State in the Ministry of Rural Development and Minister of State in the Ministry of Parliamentary Affairs laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 37th Report of the Standing Committee on Rural Development, pertaining to the Department of Drinking Water Supply, Ministry of Rural Development.

12.12 P.M.

12. Calling Attention

Shri Mohan Singh called the attention of the Minister of Labour & Employment to the need to re-examine the Employees Provident Fund Pension Scheme implemented from 16.11.1995 in the light of recommendations of the 6th Pay Commission.

The Minister of State (Independent Charge) of the Ministry of Labour & Employment made a statement in regard thereto.

The Minister of State (Independent Charge) of the Ministry of Labour & Employment also replied to the clarificatory questions asked by the members.

***12.37 P.M.**

13. Submissions by Members

1.01 P.M.

(i) Regarding need for early implementation of the Gramin Dak Sewak Committee Report.

Shri Basudeb Acharia raised a matter regarding need for early implementation of the Gramin Dak Sewak Committee Report.

The following members associated:-

1. Shri Sunil Khan
2. Shri P.C. Thomas
3. Dr. Laxminarayan Pandey
4. Shri Chandramani Tripathi
5. Shri P.S. Gadhavi
6. Shri Francis K. George
7. Adv. Suresh Kurup
8. Shri S. Ajaya Kumar
9. Shri N.N. Krishnadas

*from 12.37 P.M to 2.05 P.M., members raised matters of urgent public importance.

10. Shri Ram Kripal Yadav
11. Shri P. Rajendran
12. Dr. K.S. Manoj
13. Shri Braja Kishore Tripathy
14. Shri Brahmananda Panda
15. Smt. C.S. Sujatha
16. Prof. Rasa Singh Rawat
17. Shri Jaswant Singh Bishnoi
18. Shri Girdhari Lal Bhargava
19. Adv. P. Satheedevi

Shri A.R. Antulay responded.

1.28 P.M.

(ii) Regarding reported move to privatize Cochin Shipyard by the Government of India.

Adv. Suresh Kurup raised a matter regarding reported move to privatise Cochin Shipyard by the Government of India.

Smt. P. Satheedevi, Dr. K.S. Manoj, Shri N.N. Krishnadas, Smt. C.S. Sujatha and Shri Francis K. George associated.

Shri Vayalar Ravi responded.

2.06 P.M.

14. Matters under Rule 377

- (1) Shri Yogi Aditya Nath raised a matter regarding need to upgrade B.R.D. Medical College, Gorakhpur with facilities at par with AIIMS.
- (2) Shri Munshi Ram raised a matter regarding need to enhance and release the arrears of honorarium of 'Preraks', 'Nodal Preraks' and 'Assistant Nodal Preraks' – engaged in Sarva Shiksha Abhiyan.

#15. Amendments made by Rajya Sabha to the Government Bill – Agreed to

**The Carriage by Air (Amendment) Bill, 2008.*

The motion that the following amendments made by Rajya Sabha in the Bill be taken into consideration was moved by Shri Praful Patel.

ENACTING FORMULA

1. That at page 1, line 1, **for** the word "Fifty-ninth", the word "Sixtieth" be **substituted**.

CLAUSE 1

2. That at page 1, line 3, **for** the figure " 2008", the figure "2009" be **substituted**.

The motion for consideration was adopted.

The motion that the amendments made by Rajya Sabha in the Bill be agreed to, was moved by Shri Praful Patel.

The motion was adopted and the amendments were agreed to.

(Lok Sabha adjourned at 2.10 P.M. and re-assembled at 3.00 P.M.)

At 12.07 P.M.

*The Bill was passed by Lok Sabha on the 30th April, 2008 and transmitted to Rajya Sabha for its concurrence. Rajya Sabha passed the Bill with amendments at its sitting held on the 18th February, 2009 and returned it to Lok Sabha on the same day.

3.00 P.M.

16. Valedictory Reference

The Leader of the House on behalf of the Prime Minister, the Leader of Opposition and the Speaker made Valedictory References on the conclusion of the Fifteenth Session of the Fourteenth Lok Sabha.

3.41 P.M.

17. National Song

The National Song was played.

3.42 P.M.

(Lok Sabha adjourned sine die at 3.42 P.M.)

**P.D.T. ACHARY,
Secretary-General.**